

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, AT NEW DELHI  
Original Application No. 559 of 2022**

**IN THE MATTER OF:**

**Mr. Sanjeev Jain,**

S/o Late Mr. Shikhar Chand Jain,

R/o B-94, Lane No.10, Shashi Garden,

Patparganj, New Delhi-110091,

**.... Petitioner/Applicant**

**VERSUS**

**The Municipal Corporation of Delhi,**

SH. Gyanesh Bharti, IAS,

Through its commissioner,

Dr. S.P. Mukherjee Civic Center,

JLN Marg, New Delhi-110002. & Ors.

**.... Respondents**

**INDEX**

<b>S.NO.</b>	<b>Particular</b>	<b>Page No.</b>
1.	Reply on behalf of the Petitioner/Applicant.	1-48
2.	Affidavit	49-50
3.	<b><u>Annexure-1</u></b> A copy of Joint Inspection Report as submitted by the Joint Committee.	51-54
4.	<b><u>Annexure-2</u></b> A copy of Photographs of such Big Pipli Tree and Concrete Structure.	55-59

5.	<b><u>Annexure-3</u></b> A copy of reply letter Dt. 18/08/2022 Reply ID No. 1390/2022/1659/Info. Cell/East District as such reply was made by Mr. Sachin Sharma, IPS, Public Information Officer, Addl. DCP, East District, Delhi.	60-61
6.	<b><u>Annexure-4</u></b> A copy of Reply Letter Dt. 31/10/2022 Letter No. DR. SPMCH/PPG/MCD/2022/D-940 as such reply was made by Chief Medical officer, Dr. SPM chest Hospital, Municipal Corporation of Delhi (MCD).	62-63
7.	<b><u>Annexure-5</u></b> A copy of the pictures of such MCD's Waste Dumping Ground, MCD Delhi Environment Municipal Corporation Service Office and MCD's Park.	64-65
8.	<b><u>Annexure-6</u></b> A copy of Reply Letter Dt. 01.09.2023 Letter No. EE/SH/S/M-III/2023-24/D-359 as such reply was made by Indra Vir Singh, Executive Engineer Maintenance Department-III, Shahdara, South Zone, MCD.	66-68
9.	<b><u>Annexure-7 (colly)</u></b> A copy of the Application 10/05/2023 along with the copy of the related documents comprising of 33 pages along with the Payment Slip No. 99143.	69-105
10.	<b><u>Annexure-8</u></b> A copy of Reply Letter Dt. 05/12/2022 Letter No. 885/D/AC/SHD/(S)/2022-23 as such reply was made by Deputy Commissioner, Shahdara South Zone, Municipal Corporation of Delhi.	106-108
11.	<b><u>Annexure-9</u></b> A copy of Reply Letter Dt. 18.10.2023 Letter No. EE (M)-IV/Shah. (S)/2023-24/D-1409 as such reply was made by Chief Engineer-3, MCD, Delhi, Municipal Corporation of Delhi.	109-116
12.	<b><u>Annexure-10</u></b> A copy of Reply Letter Dt. 03.10.2023 Letter No. 1420 as such reply was made by Engineer in Chief, PWD.	117-123
13.	<b><u>Annexure-11</u></b> A copy of Reply0020Letter Dt. 31.10.2023 Letter No. 1843 as such reply was made by Commissioner of MCD, Civic Center.	124-130

14.	<p><b><u>Annexure-12</u></b>  A copy of Reply Letter Dt. 26.10.2023 Letter No. 628 along with the Copy of Letter No. 672 dated 07.11.2023 along with the Slip No. 43437 as such reply was made by Secretary of Corporation, MCD, Civic Center.</p>	131-135
15.	<p><b><u>Annexure-13</u></b>  A copy of reply letter Dt. 02.03.2023 Letter No. XXIV/29/spl/ID-645/2023/8066/RTI Cell/Desk-II/PHQ as such reply was made by Hon'ble Lt. Governor, Delhi and Deputy Commissioner of Police, Delhi Police, Head Quarters.</p>	136-138
16.	<p><b><u>Annexure-14</u></b>  A copy of Reply Letter Dt. 13.03.2023 Letter No. F.11(27)/2022-23/4<sup>th</sup>-Qtr/PIO-2672/Power/479 as such reply was made by Chief Secretary of Delhi.</p>	139-141

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, AT NEW DELHI  
Original Application No. 559 of 2022**

**IN THE MATTER OF:**

**Mr. Sanjeev Jain,**

S/o Late Mr. Shikhar Chand Jain,

R/o B-94, Lane No.10, Shashi Garden,

Patparganj, New Delhi-110091,

**.... Petitioner/Applicant**

**VERSUS**

**The Municipal Corporation of Delhi,**

SH. Gyanesh Bharti, IAS,

Through its commissioner,

Dr. S.P. Mukherjee Civic Center,

JLN Marg, New Delhi-110002. & Ors.

**.... Respondents**

**REPLY ON BEHALF OF THE PETITIONER/APPLICANT.**

1. The present Reply is being filed by and on behalf of the Petitioner after carefully going through the **'Status Reports/Reply'** dated **17<sup>th</sup> September, 2022 & 02<sup>nd</sup> December, 2022** as filed by and on behalf of the Respondent No. 1 i.e., Municipal Corporation of Delhi. The Petitioner denies all the contents



of such Status Reports as False, misleading and wrong, except to the extent expressly admitted to hereunder. Without prejudice to the generality of the above denial, the following Reply is tendered.

2. It is respectfully submitted that the **Status Reports** as filed by and on behalf of the Respondent No. 1 i.e., Municipal Corporation of Delhi is **incomplete, misleading & without any authenticated documents** and is therefore **liable to be Rejected**. It is submitted that the contents of such Status Reports are totally misconceived, denied and specifically traversed. The Petitioner denies each and every averment and contentions raised by the Respondent No. 1 i.e., Municipal Corporation of Delhi in its Reports. Nothing in such Reports should be deemed to be admitted by the Petitioner for the want of specific traverse unless specifically admitted herein by the Petitioner.
3. The Petitioner in interest of **Protection of the Environment** and in **Protection of the Right to a Clean Environment** as guaranteed by the Constitution of India under Article 21 and under Article 51 **filed this present case before this Hon'ble Tribunal**. Accordingly, through this present Petition the Petitioner has been **seeking appropriate directions to Stop the Illegal activities** that are being carried out **at East MCD Park** at Patpar Ganj village Chowk by Respondent No. 4 i.e., BSES Yamuna Power Limited with the help of Respondent No. 1 i.e., Municipal Corporation of Delhi and



Respondent No. 8 i.e., Public Works Department (PWD) **and** seeking appropriate directions to **re-develop and re-plant the trees and plants, restore all the Greenery at East MCD Park** at Patpar Ganj village Chowk at East Delhi which are being damaged by Respondent No. 4 i.e., BSES YPL, Respondent No. 1 i.e., MCD and Respondent No. 8 i.e., PWD.

**It is pertinent to mention here that**, in Reply Statements of Respondent No. 1 & Respondent No. 4, they have **accepted the fact that there was greenery, plants, big trees, flower beds & planters at such MCD Park which has now been damaged** by Respondent No. 4 i.e., BSES YPL with the help of Respondent No. 1 i.e., MCD and Respondent No. 8 i.e., PWD. Rather, Respondent No. 1, 4 & 8 are placing some wrong, fake & misleading documents which has no relevance from this present case.

**It is also important mention here that, the Joint Committee**, through its Joint Inspection Report, **admitted & mentioned the presence of such East MCD Park** at Patpar Ganj village Chowk. The Point No. 3 of Joint Inspection Report **clearly states that** “flower beds/planter was constructed and greenery was being maintained before installation of these transformers. In addition, one hand pump and several benches were also installed at such East MCD Park at Patpar Ganj village Chowk for general public.”



Respondent No. 4 i.e., BSES YPL with the help of Respondent No. 1 i.e., MCD and Respondent No. 8 i.e., PWD has damaged such East MCD Park and dumped it by concrete, damaged all the flower beds/planters destroyed most of the greenery. **But some big trees are still there which needs to be protected** and one of them is a 'Big Pipli Tree' of diameter of 1.5 meters, height around 40 feet is still there and its branches are spread over an area of 50 feet and some small trees and plants are still there.

**When the Joint Committee**, which was constituted in compliance of the Hon'ble NGT order dated 05.08.2022 in O.A. 599/2022, is **accepting & mentioning the presence of Green Environment** at Patpar Ganj village Chowk **before and after the installation of electrical transformers then there is no question of raising or denying** the fact of presence of such Green Environment which is situated outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E. Hence, it clearly means that Respondent No. 4 i.e., BSES YPL with the help of Respondent No. 1 & 8 has damaged all the Green Environment and destroyed all the greenery, removed all the plants, big trees, flower beds.

**In addition, a Green Environment, which is comprising of** green spaces, gardens, trees, flower beds, road-side plantings, sitting benches & drinking



water facility, is nothing but a Public Park. **Hence, the Green Environment/area outside the complex of Shyama Prasad Mukherji T.B. Hospital** at Patparganj Village Chowk which comprised of, one water hand pump, flower beds/planters, greenery & several benches and where a 'Big Pipli Tree' of diameter of 1.5 meters, height around 40 feet is still there with some small trees and plants **is nothing but a MCD Park only.**

The presence of the above-mentioned park things/amenities were also confirmed by the local residents available at the site who gave all these information to the Joint Committee as specified in point no.3 of Joint Inspection Report which is signed by all the appointed members of the Joint Committee.

Hence, this clearly shows that the site in question is a 'MCD PARK' only which Respondent No. 1, 3, 4 & 8 are clearly denning and misleading this Hon'ble Tribunal for their personal malafide intentions.

**It is pertinent to mention here that,** such installation of Electrical transformers at site in question is nothing but an illegal installation because **Officials of Delhi Fire Service as well as DPCC themselves informed that** **"No permission has ever been sought by Respondent No. 4 i.e., BSES Yamuna Power Limited to install the transformers at the said site in**



question.” This information is also **confirmed and mentioned by the Joint Committee** in their Joint Inspection Report in point No. 7.

Such illegal installation of Electrical Transformers by BSES YPL near such Big Pipli Tree & other small plants that are left at the site in question, is damaging those trees and the left-over Green Environment and the oil in sub-station is going in the roots of such tree which is damaging the roots and Respondent No. 4 i.e., BSES YPL has also built the concrete structure around the Big Pipli Tree which is weakening the roots and eventually killing trees & Green Environment. Such Concrete Structure is not allowing the roots of the tree to grow eventually causing it to fall soon.

**National Green Tribunal (NGT) also ordered that no concrete work to be done within two-meter range of a Tree.** Hence, all the illegal installation of Electrical transformers and concrete dumping at site in question i.e., East MCD Park by Respondent No. 4 are illegal and needs to be removed.

4. The **Respondent No. 1** i.e., Municipal Corporation of Delhi has **concealed material facts and information** from this Hon’ble Tribunal and **knowingly placed on record wrong statements** and hence, their Reports/Reply are liable to be dismissed with heavy cost. **Respondent No. 1’s Reports/Reply are nothing but a ploy to coerce this Hon’ble Tribunal** and the Petitioner to accept their wrong and false facts.



5. The Reports/Reply as filed by and on behalf of the Respondent No. 1 i.e., Municipal Corporation of Delhi is not maintainable and are liable to be rejected on the following grounds:

**5.1. JOINT COMMITTEE AS CONSTITUTED IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 05.08.2022 IN O.A. 599/2022 ADMITTED & MENTIONED THE PRESENCE OF THE MCD PARK IN THEIR INSPECTION REPORT.**

In compliance of the **Hon'ble NGT order** dated **05.08.2022** in **O.A. 599/2022** in the matter of “Sanjeev Jain Vs. Municipal Corporation of Delhi & Ors”, a **Joint Committee** comprising of the concerned Statutory Authorities- Commissioner, Delhi Municipal Corporation, Directors, Department of Horticulture and Department of Delhi Fire Services, Government of NCT of Delhi, DPCC and District Magistrate (East) Delhi **was constituted** to visit the site in question and verify the factual position.

Accordingly, a **Joint Inspection** was carried out on **12.09.2022** and a Joint Inspection Report was submitted. **Through Point No. 3**, in Joint Inspection Report, the **Joint Committee themselves admitted &**



mentioned the presence of the park. The Point No. 3 in Joint Inspection Report states as follows:

“The representative of the Joint committee also gathered information from local residents in respect of installation of the transformers. Some of the local residents available at site apprised that earlier flower beds/planter was constructed and greenery was being maintained before installation of these transformers. They further informed that one hand pump and several benches were also installed at this place for general public.”

**Public parks are usually comprised of** green spaces, gardens, trees, flower beds, road-side plantings, sitting benches & drinking water facility and the **site in question has and had all the amenities that a normal Public Park comprises of**, such as one water hand pump was there in the park that the Respondent No. 4 has damaged and dumped it by concrete, flower beds/planters are there, greenery was being maintained before installation of such transformers, several benches were also installed at the site in question and a ‘Big Pipli Tree’ of diameter of 1.5 meters, height around 40 feet is still there and its branches are spread over an area of 50 feet and some small trees and plants are still there.



**The presence of the above-mentioned park things/amenities** were also **confirmed by the local residents** available at the site who gave all these information to the Joint Committee as specified in point no.3 of Joint Inspection Report which is signed by all the appointed members of the Joint Committee.

Hence, this clearly shows that the **site in question is a ‘MCD PARK’** only which Respondent No. 1, 3, 4 & 8 are clearly denning and misleading this Hon’ble Tribunal for their personal malafide intentions.

The **Respondent No.4** i.e., BSES Yamuna Power Limited **through its Chairman** has been **doing illegal work** that is still continuously happening which has **resulted in complete damage of the Environment** of the site in question i.e., East MCD Park at Patpar Ganj village Chowk at East Delhi, now no space for children to play has left , all plants and trees are being damaged and removed that left no greenery sign in the area, threat to the lives of the general public living near to the East MCD Park at Patpar Ganj village Chowk at East Delhi as the Respondent No. 4 has **illegally acquired 100% East MCD Park** and installed Electrical 33,000 high-voltage Sub-station and there is a running IGL Gas pipeline chamber underneath the East MCD Park (*as*



*confirmed by the Joint Committee through point no. 2 of their Joint Inspection Report)* which can anytime cause a blast in the area and can **result in death of thousands of innocent public.**

It is pertinent to mention here that, such installation of Electrical transformers at site in question is nothing but an illegal installation because **Officials of Delhi Fire Service as well as DPCC themselves informed** that **“No permission has ever been sought by Respondent No. 4 i.e., BSES Yamuna Power Limited to install the transformers at the said site in question.”** This information is also **confirmed** and mentioned **by the Joint Committee** in their Joint Inspection Report in point No. 7.

Such **illegal installation of Electrical Transformers** by BSES YPL near such Big Pipli Tree & other small plants that are left at the site in question, is **damaging those trees and the left-over Green Environment** and the oil in sub sub-station is going in roots of such tree which is damaging the roots and Respondent No. 4 i.e., BSES YPL has also built the concrete structure around the Big Pipli Tree which is weakening the roots and eventually **killing trees & Green Environment**. Such Concrete Structure is not allowing the roots of the tree to grow eventually causing it to fall soon.



It is important to mention that, **National Green Tribunal (NGT) in one of their case ordered that no concrete work to be done within two-meter range of a Tree.** Hence, all the illegal installation of Electrical transformers and concrete dumping at site in question i.e., East MCD Park by Respondent No. 4 is all illegal and needs to be removed.

A copy of such Joint Inspection Report is annexed herewith and marked as **Annexure-1.**

Photographs of such Big Pipli Tree and Concrete Structure are annexed herewith and marked as **Annexure-2.**

**5.2. MR. SACHIN SHARMA, IPS, ADDL. DCP, EAST DISTRICT, DELHI ADMITTED THAT THE SITE IN QUESTION IS A MCD PARK.**

On **20/07//2022**, the Petitioner has moved one Application under Right to Information Act, 2005 to the DCP East District, Delhi Police with the question that **“How many Police officers were appointed and given to the Private Electricity Company BSES Yamuna Power Limited on 22.04.2022 and for what purpose and for which Place.”**



That Vide reply letter of the application under Right to Information Act Dt. **18/08/2022** Reply ID No. 1390/2022/1659/Info. Cell/East District, it has been categorically intimated to the petitioner that **“HC Manoj, Ct. Srikant & W/Ct Neeraj were appointed for providing Police Protection for Installation of the Electrical Transformers by the Private Electricity Company BSES Yamuna Power Limited at ‘MCD Park’ near Babu Public School, Patparganj chowk, Delhi”** as such reply was made by Mr. Sachin Sharma, IPS, Public Information Officer, Addl. DCP, East District, Delhi.

A copy of reply letter Dt. 18/08/2022 is annexed herewith and marked as **Annexure-3**.

**5.3. MUNICIPAL CORPORATION OF DELHI (MCD) IDENTIFYING THE AREA OUTSIDE SHYAMA PRASAD MUKHERJI T.B. HOSPITAL AS MCD PARK.**

On date **14/10/2022** the Petitioner has moved one Application under Right to Information Act, 2005 to Chief Medical officer, Dr. SPM chest Hospital, Municipal Corporation of Delhi (MCD).

Then vide reply letter of the Application under Right to Information Act Dt. **31.10.2022** Letter No. DR. SPMCH/PPG/MCD/2022/D-940, it has



been informed to the Petitioner that “MCD’s Waste Dumping Ground, MCD Delhi Environment Municipal Corporation Service Office (MCD’s DEM’s Office) and “MCD Park” all three are situated outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.”

Hence MCD itself accepting and stating that **there is a MCD Park situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E** then, why MCD Commissioner Respondent No. 1, Chief Secretary of Delhi Respondent No. 3, Chairman BSES Yamuna Power Ltd. Respondent No. 4 & Chief Secretary of Delhi Respondent No. 8 are denying the truth about the existence of MCD Park and misleading Hon’ble Tribunal even though MCD’s department documents are proving the existence of MCD Park.

A copy of Reply Letter Dt. 31/10/2022 along with the pictures of such MCD’s Waste Dumping Ground, MCD Delhi Environment Municipal Corporation Service Office and MCD’s Park as evidence are annexed herewith and marked as Annexure-4 and Annexure-5 respectively.



**5.4. EXECUTIVE ENGINEER, MAINTENANCE DEPARTMENT M-4, SHAHDARA, SOUTH ZONE ISSUED A TENDER FOR THE WORK OF BEAUTIFICATION OUTSIDE OF SHYAMA PRASAD MUKHERJI T.B. HOSPITAL PATPARGANJ MAIN CHOWK.**

On date **03/08/2023** the Petitioner has moved one Application under Right to Information Act, 2005 to Executive Engineer, Maintenance Department, Shahdara, South Zone, Municipal Corporation of Delhi with the question that “Which Department of MCD undertakes the work of Construction of Boundary wall of Parks, Fixing of Grills at Boundary walls of Park and Beautification work.”

Then vide reply letter of the Application under Right to Information Act Dt. **01.09.2023** Letter No. EE/SH/S/M-III/2023-24/D-359 it has been informed to the Petitioner that “*the Maintenance Department of MCD undertakes the work of Construction of Boundary wall of Parks, Fixing of Grills at Boundary walls of Park and Beautification work is undertaken by Horticulture Department*” as such reply was made by Indra Vir Singh, Executive Engineer Maintenance Department-III, Shahdara, South Zone, MCD.



**It is pertinent to mention that, on 07/02/2017, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital Patparganj Main Chowk for Tender Amount Rs. 4,89,721/- (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).**

The Work Order was issued for undertaking the following works:

- a. Steel Work welding
- b. Brick Wall
- c. 24mm thick washed Marble Chips work & Plaster on wall
- d. Earth Work in excavation by mechanical means
- e. Supplying and stacking at site good earth and others work.

Actually, on date **10/05/2023** the Petitioner has moved one Application under Right to Information Act, 2005 to Deputy Commissioner, Shahdara, South Zone, Municipal Corporation of Delhi with the question that “what all work was done and by which Contractor and for how much amount the work was done in line of the Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 as issued by the Executive



Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017.”

Accordingly, on 17/10/2023, the **Petitioner was provided related documents comprising of 33 pages by Maintenance Department-IV, Shahdara, South Zone, MCD** for which the petitioner paid amount Rs. 66/- (Slip No. 99143) to get such related documents of 33 Pages. In such related documents of 33 pages, it is mentioned that “on 07/02/2017, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital Patparganj Main Chowk for Tender Amount Rs. 4,89,721/- (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).”

Hence, it clearly shows that **MCD Park was beautified and some additional construction work was done by the Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017 via Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216.**



The area of such MCD Park is width 21.6 feet and Length 84.9 feet, Concrete Boundary wall height is 2.6 feet and MS Railing above the Boundary wall is of the height 2.6 feet and Entry Gate of such MCD Park is of the height 2.3 feet.

These measurements clearly shows that **there is a proper place of such MCD Park which has its own Concrete Boundary wall, MS Railing and its own Entry Gate.**

Hence, this clearly shows that **MCD has never handed over the land where such MCD Park is situated to PWD neither in 2012 nor anytime** and till today the land of such MCD Park is with MCD only.

A copy of Reply Letter Dt. 01.09.2023 Letter No. EE/SH/S/M-III/2023-24/D-359 is annexed herewith and marked as Annexure-6.

A copy of the Application 10/05/2023 along with the copy of the related documents comprising of 33 pages along with the Payment Slip No. 99143 are annexed herewith and marked as Annexure-7 (colly).

**5.5. MUNICIPAL CORPORATION OF DELHI (MCD)**  
**IDENTIFYING THE AREA OUTSIDE SHYAMA PRASAD**  
**MUKHERJI T.B. HOSPITAL AS MCD PARK.**



On date **13/10/2022** the Petitioner has moved one Application under Right to Information Act, 2005 to Deputy Commissioner, Shahdara South Zone, Municipal Corporation of Delhi.

Then vide reply letter of the Application under Right to Information Act Dt. **05.12.2022** Letter No. 885/D/AC/SHD/(S)/2022-23 it has been informed to the Petitioner that the **“road in front of MCD Park which is situated besides Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E is being cleaned on daily basis”** and it is being cleaned by two (2) MCD Workers and their names are:

- A) **Rishipal s/o Babulal, Employment No. Regular P.S.-B.M.D-51801230** and;
- B) **Nitin s/o Bhushan, Employment No. Regular P.S.-B/M.D-70302397.**

Such Reply is being given by the Deputy Commissioner, Shahdara South Zone, Municipal Corporation of Delhi. In their official Reply dated 05/12/2022 the **Department is clearly mentioning** that the **“Road in front of MCD Park”** is being cleaned on daily basis and it is being cleaned by two (2) MCD Workers.



Hence MCD itself accepting and stating that **there is a MCD Park situated outside Shyama Prasad Mukherji T.B. Hospital** at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E then, why MCD Commissioner Respondent No. 1, Chief Secretary of Delhi Respondent No. 3, Chairman BSES Yamuna Power Ltd. Respondent No. 4 & Chief Secretary of Delhi Respondent No. 8 are denying the truth about the existence of MCD Park and misleading Hon'ble Tribunal even though MCD's department documents are proving the existence of MCD Park. This clearly shows Respondent No. 1, 3, 4 & 8's ill intentions.

A copy of Reply Letter Dt. 05/12/2022 is annexed herewith and marked as **Annexure-8**.

**5.6. CHIEF ENGINEER-3, MUNICIPAL CORPORATION OF DELHI, INFORMED THAT THE LAND WHICH IS SITUATED OUTSIDE SHYAMA PRASAD MUKHERJI T.B. HOSPITAL HAS NEVER BEEN HANDED OVER TO PWD, GOVERNMENT OF DELHI IN 2012.**

On date **15/07/2023** the Petitioner has moved one Application under Right to Information Act, 2005 to Chief Engineer-3, MCD, Delhi, Municipal Corporation of Delhi with the question that “Whether any



Land which is situated outside Shyama Prasad Mukherji T.B. Hospital had been handed over to PWD, Government of Delhi in 2012.”

Then vide reply letter of the Application under Right to Information Act Dt. **18.10.2023** Letter No. EE (M)-IV/Shah. (S)/2023-24/D-1409 it has been informed to the Petitioner that “No such information is available in this MCD office.”

Hence, this clearly shows that **No such Land including MCD Park** which is situated outside Shyama Prasad Mukherji T.B. Hospital **had ever been handed over to PWD, Government of Delhi in 2012.**

A copy of Reply Letter Dt. 18.10.2023 is annexed herewith and marked as Annexure-9.

**5.7. ENGINEER IN CHIEF, PUBLIC WORKS DEPARTMENT (PWD), GOVERNMENT OF DELHI INFORMED THAT THE LAND WHICH IS SITUATED OUTSIDE SHYAMA PRASAD MUKHERJI T.B. HOSPITAL HAS NEVER BEEN HANDED OVER TO PWD, GOVERNMENT OF DELHI IN 2012.**

On date **30/09/2022** Registration No. PWDEC/R/2022/60238, the Petitioner has moved one Application under Right to Information Act, 2005 to Engineer in Chief, PWD, with the question that “Whether any



Land measuring 20.5 feet wide and 84 feet long which is situated outside Shyama Prasad Mukherji T.B. Hospital had been handed over to PWD, Government of Delhi in 2012.”

Then vide First Appeal Reply letter of the Application under Right to Information Act Dt. **03.10.2023** Letter No. 1420 it has been informed to the Petitioner that “No such information is available in this Division. Hence information of this office may be treated as NIL”

Hence, this clearly shows that **No such Land including MCD Park** which is situated outside Shyama Prasad Mukherji T.B. Hospital **had ever been handed over to PWD, Government of Delhi in 2012.**

A copy of Reply Letter Dt. 03.10.2023 Letter No. 1420 is annexed herewith and marked as **Annexure-10**.

- 5.8. NO PROPOSAL HAS EVER BEEN MADE TO THE CORPORATION HOUSE, CIVIC CENTER DURING THE PERIOD 01.01.2012 TO 31.05.2012 FOR HANDOVER OF THE MCD LAND SITUATED OUTSIDE SHYAMA PRASAD MUKHERJI T.B. HOSPITAL, PATPARGANJ CHOWK TO PWD, GOVERNMENT OF DELHI.**

On date **19.07.2023** Diary No. 1377, the Petitioner has moved one Application under Right to Information Act, 2005 to Commissioner of MCD, Civic Center with the question no. 8 & 9 that “under which Rules & Regulation can MCD handover its Land to PWD, Government of Delhi and with whose permission can handover such land.”

Then vide Reply letter of the Application under Right to Information Act Dt. **31.10.2023** Letter No. 1843 it has been informed to the Petitioner that “**Corporation House has the power to give permission for transfer/handover of MCD Land to any Government Department**” as such reply was made by **Land & Estate Department, MCD, Civic Center.**”

On date **05.10.2023** Diary No. 2643, the Petitioner has moved one Application under Right to Information Act, 2005 to Secretary of Corporation, MCD, Civic Center with the question that “on which all dates between 01.01.2012 to 31.05.2012 Corporation house session was held.”

Then vide Reply letter of the Application under Right to Information Act Dt. **26.10.2023** Letter No. 628 it has been informed to the Petitioner that “**Corporation house session was held on 11.01.2012, 23.01.2012, 08.02.2012, 27.02.2012 & 09.03.2012.**”



On date **30.10.2023** Diary No. 3054, the Petitioner has moved one Application under Right to Information Act, 2005 to Secretary of Corporation, MCD, Civic Center wherein the Petitioner asked for “the Minutes of the Meeting for date 11.01.2012, 23.01.2012, 08.02.2012, 27.02.2012 & 09.03.2012.”

Accordingly, on **07.11.2023** via Letter No. 672, the **Petitioner was provided related documents comprising of 385 pages by Secretary of Corporation, MCD, Civic Center** for which the petitioner paid amount Rs. 770/- (Slip No. 43437) to get such related documents of 385 Pages. In such related documents of 385 pages, **no such Proposal has ever been made, during Corporation House’s Session** which were held between period 01.01.2012 to 31.05.2012, **by the MCD to the Corporation House, Civic Center for handover of the MCD land** comprising of width 21.6 feet and Length 84.9 feet, situated outside Shyama Prasad Mukherji T.B. Hospital, Patparganj Chowk **to PWD, Government of Delhi.**

Hence, this clearly shows no such Proposal has ever been made to the Corporation House, Civic Center during the period 01.01.2012 to 31.05.2012 for handover of the MCD land situated outside Shyama Prasad Mukherji T.B. Hospital, Patparganj Chowk to PWD,



Government of Delhi. The area of such MCD Park is width 21.6 feet and Length 84.9 feet, Concrete Boundary wall height is 2.6 feet and MS Railing above the Boundary wall is of the height 2.6 feet and Entry Gate of such MCD Park is of the height 2.3 feet.

Hence, this clearly shows that MCD never handed over its Land to PWD in 2012 and the **Commissioner of MCD is clearly misleading this Hon'ble Tribunal with his ill malafide intentions and filling fake & forged documents.**

Note: *Due to bulky size of such related documents comprising of 385 pages, as provided by the Secretary of Corporation, MCD, Civic Center for which the petitioner paid amount Rs. 770/- (Slip No. 43437), the Petitioner has not attached those 385 pages as an annexure. But if the Hon'ble Tribunal wants then the Petitioner will bring those 385 pages in records.*

A copy of Reply Letter Dt. 31.10.2023 Letter No. 1843 is annexed herewith and marked as **Annexure-11**.

A copy of Reply Letter Dt. 26.10.2023 Letter No. 628 along with the Copy of Letter No. 672 dated 07.11.2023 along with the Slip No. 43437 are annexed herewith and marked as **Annexure-12**.



**5.9. STATUS OF TASKS ON 77 CORRIDORS CATEGORY A B AND C IN MATTER OF I.A. NO. 34/1999 IN CWP NO. 13029/1985 M.C. MEHTA VS. UOI & ORS. OVER WHICH RESPONDENT NO. 1 IS LAYING THEIR CASE IS BASELESS, HAS NO RELEVANCE AND FAKE.**

On date **21.01.2023** Registration No. LGOVS/R/2023/60028, the Petitioner has moved one Application under Right to Information Act, 2005 to Lt. Governor, Delhi with the question that “Has any meeting been held of Hon’ble Lt. Governor, Delhi on 24.02.2021 to review the Status of Tasks on 77 Corridors Category A B and C in matter of I.A. NO. 34/1999 in CWP NO. 13029/1985 M.C. Mehta Vs. UOI & Ors. Along with the minutes of such meeting.”

Then vide Reply letter of the Application under Right to Information Act Dt. **02.03.2023** Letter No. XXIV/29/spl/ID-645/2023/8066/RTI Cell/Desk-II/PHQ it has been informed to the Petitioner that “As per records, the requisite information is not available in this Head Quarters” as such reply was made by Hon’ble Lt. Governor, Delhi and Deputy Commissioner of Police, Delhi Police, Head Quarters.

Hence, it clearly shows that, **no such meeting was held of Hon’ble Lt. Governor, Delhi on 24.02.2021 to review the Status of Tasks on 77**

Corridors Category A B and C in matter of I.A. NO. 34/1999 in CWP NO. 13029/1985 M.C. Mehta Vs. UOI & Ors. of Hon'ble Supreme Court, and, Commissioner of MCD is clearly misleading this Hon'ble Tribunal with his ill malafide intentions and filling fake & forged documents.

A copy of reply letter Dt. 02.03.2023 Letter No. XXIV/29/spl/ID-645/2023/8066/RTI Cell/Desk-II/PHQ is annexed herewith and marked as Annexure-13.

**5.10. CHIEF SECRETARY OF DELHI ADMITTED THAT LT. GOVERNOR, DELHI NEVER GAVE ANY PERMISSION TO RESPONDENT NO. 4 I.E., BSES YPL FOR INSTALLATION OF THREE (3) HEAVY ELECTRICITY TRANSFORMERS IN MCD PARK SITUATED OUTSIDE SHYAMA PRASAD MUKHERJI T.B. HOSPITAL AT PATPARGANJ VILLAGE CHOWK, EAST DELHI.**

On date **04.03.2023** Registration No. CSCTO/R/2023/60113, the Petitioner has moved one Application under Right to Information Act, 2005 to Chief Secretary of Delhi with the question that “Has LT. Governor, Delhi ever gave any permission to Respondent No. 4 i.e., BSES YPL for installation of three (3) heavy Electricity Transformers



in MCD Park situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi.”

Then vide Reply letter of the Application under Right to Information Act Dt. **13.03.2023** Letter No. F.11(27)/2022-23/4<sup>th</sup>-Qtr/PIO-2672/Power/479 it has been informed to the Petitioner that No such information is available in this Department.

Hence, it clearly shows that **no such meeting has ever been held wherein LT. Governor, Delhi gave permission to Respondent No. 4 i.e., BSES YPL for installation of three (3) heavy Electricity Transformers in MCD Park** situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi.

A copy of Reply Letter Dt. 13.03.2023 Letter No. F.11(27)/2022-23/4<sup>th</sup>-Qtr/PIO-2672/Power/479 is annexed herewith and marked as **Annexure-14.**

**6. Para-Wise Reply to Status Report dated 17th September, 2022 as filed by Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi:**

- 6.1.** The content of Para 1 of the Status Report/Reply are matter of record and merit no response and anything contrary to the record is denied.



**6.2.** The content of Para 2 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 2 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that the land in front of the Shyama Prasad Mukherji T.B. Chest Hospital and Mother & Child Welfare Centre, Patparganj Village, Delhi has been earmarked as road. **Respondent No. 1** with its ill intentions is **using an Old Document** which has **no relevance in this present case** i.e., the **old Layout Plan** of Patparganj Village Complex **dated 01.02.1983**.

Through such an old document, Respondent No. 1 wants to convey that since 1983 till 2023, in these 40 years, No Development has been done/made in Patparganj Village Chowk by the Delhi Government & Municipal Corporation of Delhi. This is clearly false and a Lie which cannot be ignored.

**In these 40 years a lot of Developments has been made** and some of them are as follows:

- a. Through these developments only **MCD Park has been made** outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.



b. Through these developments only **MCD's Waste Dumping Ground, MCD Delhi Environment Municipal Corporation Service Office (MCD's DEM's Office) and MCD Park all three are situated** outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.

c. For furtherance of developments only, **Executive Engineer, Maintenance Department M-4, Shahdara, South Zone issued a Tender for the work of Beautification** outside of Shyama Prasad Mukherji T.B. Hospital Patparganj Main Chowk.

It is pertinent to mention that, on **07/02/2017**, Mr. Mula Singh, **Executive Engineer**, Maintenance Department-IV, Shahdara, South Zone, MCD **issued a Work Order** No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent **for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital** Patparganj Main Chowk for **Tender Amount Rs. 4,89,721/-** (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).

The Work Order was issued for undertaking the following works:

a. Steel Work welding



- b. Brick Wall
- c. 24mm thick washed Marble Chips work & Plaster on wall
- d. Earth Work in excavation by mechanical means
- e. Supplying and stacking at site good earth and others work.

Hence, it clearly shows that **there is a MCD Park and such MCD Park was beautified and some additional construction work was also done by the Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017 via Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216.**

The area of such MCD Park is width 21.6 feet and Length 84.9 feet, Concrete Boundary wall height is 2.6 feet and MS Railing above the Boundary wall is of the height 2.6 feet and Entry Gate of such MCD Park is of the height 2.3 feet.

These measurements clearly shows that there is a proper place of such MCD Park which has its own Concrete Boundary wall, MS Railing and its own Entry Gate.

It means **Since 1983 till now 2023, a lot of development works have been undertaken and done** by the Delhi Government & Municipal Corporation of Delhi, which has been mentioned above.



Hence, it is clear that Respondent No. 1 with its ill intentions is using an Old Document which has no relevance in this present case i.e., the old Layout Plan of Patparganj Village Complex dated 01.02.1983.

Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi is clearly submitting incomplete, misleading documents. The Respondent No. 1 has concealed material facts and information from this Hon'ble Tribunal and knowingly placed on record wrong statements and hence, their Reports/Reply are liable to be dismissed with heavy cost. Respondent No. 1's Reports/Reply are nothing but a ploy to coerce this Hon'ble Tribunal and the Petitioner to accept their wrong and false facts.

If in case, Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi, thinks he is stating all true facts in his Status Report/Reply then, **Respondent No. 1 must submit a separate Affidavit and state that No Development has ever been done since 1983 till now 2023 in Patparganj Village Chowk.**

- 6.3. The content of Para 3 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 3 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that the land in front of the Shyama Prasad Mukherji T.B. Chest



Hospital and Mother & Child Welfare Centre, Patparganj Village, Delhi was transferred/handed over to Public Works Department (PWD), Government of NCT of Delhi for maintenance purpose because as stated above, in 2017 Executive Engineer, Maintenance Department M-4, Shahdara, South Zone issued a Tender for the work of Beautification outside of Shyama Prasad Mukherji T.B. Hospital Patparganj Main Chowk. Hence it means that **all the maintenance work related to such land where such MCD Park is situated is undertaken by MCD only and that is why no such land in front of the Shyama Prasad Mukherji T.B. Chest Hospital, Patparganj Village, Delhi was transferred/handed over to Public Works Department (PWD), Government of NCT of Delhi for maintenance purposes.** In addition, no supporting Documents has been attached to prove their point

- 6.4. The content of Para 4 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 4 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that no permission has been granted by MCD to BSES Yamuna Power Limited for installation of transformer at the said site as same is not maintained by MCD, Shahdara, South Zone. It is pertinent to mention here that MCD has been and still till date maintains the land where such



MCD Park is maintained which is situated outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E and that is why on 07/02/2017, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital Patparganj Main Chowk for Tender Amount Rs. 4,89,721/- (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).

Hence, it clearly shows that there is a MCD Park and such MCD Park was beautified and some additional construction work was also done by the Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017 via Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216.

This clearly shows that MCD, Shahdara, South Zone has all the power related to such MCD Park land and such MCD Park land is owned & maintained by MCD, Shahdara, South Zone only and not by PWD.

Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi is clearly submitting incomplete, misleading documents. The



Respondent No. 1 has concealed material facts and information from this Hon'ble Tribunal and knowingly placed on record wrong statements and hence, their Reports/Reply are liable to be dismissed with heavy cost.

- 6.5. The content of Para 5 of the Status Report/Reply are matter of record and merit no response and anything contrary to the record is denied.

**7. Para-Wise Reply to Status Report dated 02nd December, 2022 as filed by Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi:**

- 7.1. The content of Para 1 & 2 of the Status Report/Reply are matter of record and merit no response and anything contrary to the record is denied.
- 7.2. The content of Para 3 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 3 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that the issue in regards to the installation and removal of the transformer/power station pertains to BSES lies with the PWD. Vide **order dated 10.01.2012 Principal Secretary (UD)**, Government of NCT of Delhi had **decided to vest the road** having right of way (ROW) of 60 feet & above **belonging to MCD** with Government of NCT of



Delhi so as to ensure proper maintenance and upkeeping of the road from the funds of the State Government in view of the financial constraints being faced by the Municipal Corporation of Delhi (MCD) and the need to maintain the roads.

**That is why, the road** having right of way (ROW) of 60 feet & above is with Public Works Department (PWD), Government of Delhi. **But the Land which is in question**, where such MCD Park is maintained, is still **remains with the MCD and is also maintained by MCD only.**

The Land in question is situated besides the said road and outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.

In addition, the **Electrical transformers of Respondent No. 4** i.e., BSES are **installed on the land where such MCD Park is maintained and not on the said road** of 60 feet.

In Addition, **the fake document that is being attached** by Respondent No. 1 **as part of their annexure 1 on page no. 7** of their Status Report/Reply is completely **Fake & Forged Document**. Such fake document has been made without any Letter Head of any Department which claims to hand over the road to PWD and without any Name, designation of the persons who fake signed such forged



**document.** It is clearly Contempt of Hon'ble Tribunal. That is why, the Petitioner **requests** this Hon'ble Tribunal **to order Commissioner of Municipal Corporation of Delhi to appear Physically** before this Hon'ble Tribunal and **answer with whose help the Commissioner has prepared such fake & forged document to mislead this Hon'ble Tribunal** and in order to hide the damage of Green Environment that has been done at such site in question.

Hence, the issue in regards to the installation and removal of the transformer/power station pertains to BSES lies with the Municipal Corporation of Delhi (MCD) only and not with PWD.

- 7.3. The content of Para 4 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 4 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that there is no Park situated in front of Dr. Shyama Prasad Mukherji T.B. Chest Hospital at Patparganj Village Chowk, East Delhi.

Detailed submissions have already been made in foregoing paragraphs about the existence of the MCD Park in front of Dr. Shyama Prasad Mukherji T.B. Chest Hospital at Patparganj Village Chowk, East Delhi. Till today date the MCD Park is still situated outside the Dr. Shyama Prasad Mukherji T.B. Chest Hospital at Patparganj Village Chowk, East



Delhi and in this regard the Maintenance Department of MCD undertakes the work of Construction of Boundary wall of Parks, Fixing of Grills at Boundary walls of Park and Beautification work is undertaken by Horticulture Department of MCD and same is being confirmed by the Indra Vir Singh, Executive Engineer Maintenance Department-III, Shahdara, South Zone, MCD.

In addition, on **07/02/2017**, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital Patparganj Main Chowk for **Tender Amount Rs. 4,89,721/-** (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).

The Work Order was issued for undertaking the following works:

- a. Steel Work welding
- b. Brick Wall
- c. 24mm thick washed Marble Chips work & Plaster on wall
- d. Earth Work in excavation by mechanical means
- e. Supplying and stacking at site good earth and others work.



Hence, it clearly shows that there was and is a MCD Park in front of Dr. Shyama Prasad Mukherji T.B. Chest Hospital at Patparganj Village Chowk, East Delhi, and that is why such MCD Park was beautified and some additional construction work was done by the Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017 via Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216.

The area of such MCD Park is width 21.6 feet and Length 84.9 feet, Concrete Boundary wall height is 2.6 feet and MS Railing above the Boundary wall is of the height 2.6 feet and Entry Gate of such MCD Park is of the height 2.3 feet.

These measurements clearly shows that there is a proper place of such MCD Park which has its own Concrete Boundary wall, MS Railing and its own Entry Gate.

It is important to mention that Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi is clearly submitting incomplete, misleading documents. The Respondent No. 1 has concealed material facts and information from this Hon'ble Tribunal and knowingly placed on record wrong & forged documents through Deputy Director (Horticulture), Municipal Corporation of Delhi and hence, their



Reports/Reply along with all the fake annexures are liable to be dismissed with heavy cost. Respondent No. 1's Reports/Reply are nothing but a ploy to coerce this Hon'ble Tribunal and the Petitioner to accept their wrong and false facts.

- 7.4. The content of Para 5 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 5 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that the land in front of the Shyama Prasad Mukherji T.B. Chest Hospital, Patparganj Village, East Delhi has been earmarked as road. Respondent No. 1 with its ill intentions is using an Old Document which has no relevance in this present case i.e., the old Layout Plan of Patparganj Village Complex dated 01.02.1983.

Through such an old document, Respondent No. 1 wants to convey that since 1983 till 2023, in these 40 years, No Development has been done/made in Patparganj Village Chowk by the Delhi Government & Municipal of Delhi. This is clearly false and a Lie which cannot be ignored.

In these 40 years a lot of Developments have been made and some of them are as follows:



- a. Through these developments only, the MCD Park has been made outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.
- b. Through these developments only, MCD's Waste Dumping Ground, MCD Delhi Environment Municipal Corporation Service Office (MCD's DEM's Office) and MCD Park all three are situated outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E.
- c. For these developments only, Executive Engineer, Maintenance Department M-4, Shahdara, South Zone issued a Tender for the work of Beautification outside of Shyama Prasad Mukherji T.B. Hospital Patparganj Main Chowk.

It is pertinent to mention that, on 07/02/2017, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital



Patparganj Main Chowk for Tender Amount Rs. 4,89,721/- (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).

The Work Order was issued for undertaking the following works:

- a. Steel Work welding
- b. Brick Wall
- c. 24mm thick washed Marble Chips work & Plaster on wall
- d. Earth Work in excavation by mechanical means
- e. Supplying and stacking at site good earth and others work.

Hence, it clearly shows that there is a MCD Park and such MCD Park was beautified and some additional construction work was also done by the Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD, on 07/02/2017 via Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216.

The area of such MCD Park is width 21.6 feet and Length 84.9 feet, Concrete Boundary wall height is 2.6 feet and MS Railing above the Boundary wall is of the height 2.6 feet and Entry Gate of such MCD Park is of the height 2.3 feet.

These measurements clearly shows that there is a proper place of such MCD Park which has its own Concrete Boundary wall, MS Railing and



its own Entry Gate. It means Since 1983 till now 2023, a lot of development works have been undertaken and done, which has been mentioned above.

It is pertinent to mention that, **as per Layout Plan of Patparganj Village Complex dated 01.02.1983, there is a marked land** opposite side to Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi **where there is Sub-Station Building of DESU, Power Department of Delhi Government which is still there intact till date i.e., 2023.** In 2003 Delhi Government transferred such Sub-Station Building to BSES Yamuna Power Limited as per License Agreement made between Delhi Government and BSES Yamuna Power Limited. Since 1983 to till 2022 all the Electrical Transformers were installed at such Sub-Station Building of DESU, Power Department of Delhi Government. **But, in 2022 Respondent No.4 BSES Yamuna Power Limited had acquired 100% area of East MCD Park** which is situated outside Shyama Prasad Mukherji T.B. Hospital and **installed Electrical 33,000 high-voltage Sub-station which resulted in complete damage to Green Environment** at the East MCD Park at Patpar Ganj village Chowk at East Delhi, no space for children to play left, all plants and



big trees are being damaged & removed that left no greenery sign in the said area.

Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi is clearly submitting incomplete, misleading documents. The Respondent No. 1 has concealed material facts and information from this Hon'ble Tribunal and knowingly placed on record wrong statements and hence, their Reports/Reply are liable to be dismissed with heavy cost. Respondent No. 1's Reports/Reply are nothing but a ploy to coerce this Hon'ble Tribunal and the Petitioner to accept their wrong and false facts.

If in case, Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi, thinks he is stating all true facts in his Status Report/Reply then, Respondent No. 1 must submit a separate Affidavit and state that No Development has ever been done since 1983 till now 2023 in Patparganj Village Chowk.

- 7.5. The content of Para 6 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 6 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse.



On 02.03.2023 via Letter No. XXIV/29/spl/ID-645/2023/8066/RTI Cell/Desk-II/PHQ it has been informed to the Petitioner that “no meeting was held of Hon’ble Lt. Governor, Delhi on 24.02.2021 to review the Status of Tasks on 77 Corridors Category A B and C in matter of I.A. NO. 34/1999 in CWP NO. 13029/1985 M.C. Mehta Vs. UOI & Ors. of Hon’ble Supreme Court” as such reply was made by Hon’ble Lt. Governor, Delhi and Deputy Commissioner of Police, Delhi Police, Head Quarters.

Hence, it clearly shows that, Commissioner of MCD is clearly misleading this Hon’ble Tribunal with his ill malafide intentions and filling fake & forged documents which has no relevance with the present case.

On 13.03.2023 via Letter No. F.11(27)/2022-23/4th-Qtr/PIO-2672/Power/479 it has been informed to the Petitioner that “no meeting has ever been held wherein LT. Governor, Delhi gave permission to Respondent No. 4 i.e., BSES YPL for installation of three (3) heavy Electricity Transformers in MCD Park situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi.” as such reply was made by Chief Secretary of Delhi.



Hence, it clearly shows that, Respondent No. 4 i.e., BSES Yamuna Power Limited has **damaged the Green Environment, destroyed the plants & trees and has illegally encroached such MCD Park** which is situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi and in name of which, Respondent No. 8 i.e., Public Works Department (PWD) has **illegally disbursed such an illegal amount of Rs. 67,78,254/-** to Respondent No. 4 i.e., BSES Yamuna Power Limited. It is a very serious matter as it relates to Money Laundering also.

It is pertinent to mention that, Respondent No. 4 i.e., BSES Yamuna Power Limited has not only illegally encroached such MCD Park which is situated outside Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi but also illegally encroached the other MCD Parks & Green Government Properties all over in Delhi.

Hence, I kindly request this Hon'ble Tribunal to order an Independent Enquiry on which all places in Delhi Respondent No. 4 i.e., BSES Yamuna Power Limited has illegally encroached the other MCD Parks & Green Government. Such enquiry to be conducted an Independent Government Agency.



Hence, Respondent No. 1, 4 & 8 are clearly misleading this Hon'ble Tribunal with their ill malafide intentions and placing fake & forged documents which has no relevance with this present case.

- 7.6. The content of Para 7 of the Status Report/Reply are denied unless expressly admitted. Nothing in Para 7 of the Status Report/Reply shall be admitted for lack of denial by way of specific traverse. It is denied that no permission has been granted by MCD to BSES Yamuna Power Limited for installation of transformer at the said site as same is not maintained by MCD, Shahdara, South Zone. It is pertinent to mention here that MCD has been and still till date maintains the Land where such MCD Park is maintained which is situated outside the complex of Shyama Prasad Mukherji T.B. Hospital at Patparganj Village Chowk, East Delhi 110091 of MCD Ward No. 12E and that is why on 07/02/2017, Mr. Mula Singh, Executive Engineer, Maintenance Department-IV, Shahdara, South Zone, MCD issued a Work Order No. EE [M-Shah. (S)]-IV/SYS/2016-2017/216 in favour of M/s. Sudeep Subaksh, Contractor Agent for beautification outside the Shyama Prasad Mukherji T.B. Chest Hospital Patparganj Main Chowk for Tender Amount Rs. 4,89,721/- (Four Lakh Eighty-Nine Thousand Seven Hundred Twenty-One Rupees only).



This clearly shows that **MCD, Shahdara, South Zone has all the power related to such MCD Park land and such MCD Park land is owned & maintained by MCD, Shahdara, South Zone only and not by PWD.**

Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi is clearly submitting incomplete, misleading documents. The Respondent No. 1 has concealed material facts and information from this Hon'ble Tribunal and knowingly placed on record wrong statements and hence, their Reports/Reply are liable to be dismissed with heavy cost.

8. It is submitted that the Status Report/Reply dated 17th September, 2022 & 02nd December, 2022 as filed by and on behalf of the Respondent No. 1 i.e., Commissioner of Municipal Corporation of Delhi and MCD itself is baseless, full of wrong & fake facts. Therefore, all the contentions raised by the Respondent No. 1 in their Status Report/Reply are liable to be discarded and hence, it is most respectfully **Prayed** that this Hon'ble Tribunal in the interest of the justice be pleased **to dismiss the Status Report/Reply** as filed by Respondent No. 1 with exemplary costs & **order Commissioner of Municipal Corporation of Delhi to appear Physically** before this Hon'ble



Tribunal and in addition, the Original Application deserves to be allowed as per the Prayers made therein along with the Compensation for the Environmental Damages.



**Signature of Petitioner**

**VERIFICATION**

I, Sanjeev Jain, the Petitioner herein, do hereby verify that the contents of the above paragraphs are true to the best of my knowledge and grounds are based on legal advice and that I have not suppressed any material fact.

**Date:** \_\_\_\_\_

**Place:**



**PETITIONER**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, AT NEW DELHI  
Original Application No. 559 of 2022**

**IN THE MATTER OF:**

**Mr. Sanjeev Jain,**

S/o Late Mr. Shikhar Chand Jain,

R/o B-94, Lane No.10, Shashi Garden,

Patparganj, New Delhi-110091,

**.... Petitioner/Applicant**

**VERSUS**

**The Municipal Corporation of Delhi,**

SH. Gyanesh Bharti, IAS,

Through its commissioner,

Dr. S.P. Mukherjee Civic Center,

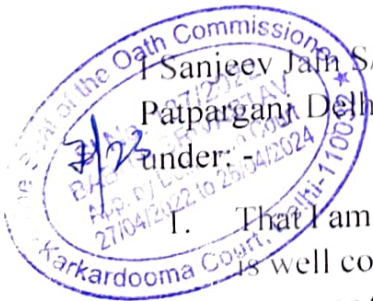
JLN Marg, New Delhi-110002. & Ors.

**.... Respondents**

**AFFIDAVIT**

I Sanjeev Jain S/o Late Sh. Shikhar Chand Jain r/o B- 94 Gali No 10, Shashi Garden Patparganj Delhi 110092, aged 51 years, do hereby solemnly affirm and declare as under:-

I. That I am the Petitioner/ Applicant in the above noted matter and the Petitioner is well conversant with the facts and circumstances of the case and competent to swear this affidavit.



- 2. That I have done whatsoever inquiry, investigation, which was in my power to do, to collect all data, which was available and which was relevant for this Hon'ble Tribunal. I further confirm that I have not concealed in the present petition any data/ information, which may have abled this Tribunal to form an opinion.
- 3. That I am duly competent to swear the present Affidavit.

Solemnly affirmed at New Delhi, \_\_\_ day of November, 2023.

Before me



DEPONENT

**VERIFICATION**

6 NOV 2023

I do hereby verify and affirm that the contents of paragraph 1 to 3 of this affidavit are true and correct to my knowledge and belief and no material fact have been concealed thereof.

Verification at New Delhi on 6 NOV 2023 day of November, 2023.

CERTIFIED THAT THE DEPONENT  
 Shri/Smt./Km. Sanyen Jais  
 S/o, W/o, D/o Sh. K. Shrivastava Delhi  
 Identified by A.K. Dubey  
 has solemnly sworn the affidavit which  
 that the contents of the affidavit which  
 he has sworn to are true to his knowledge.  
 6 NOV 2023

DEPONENT

**JOINT COMMITTEE INSPECTION REPORT**

In compliance of Hon'ble NGT order dated 05.08.2022 in O.A No. 559/2022 in the matter of “ Sanjeev Jain Vs Municipal Corporation of Delhi & Ors” , a Joint Committee comprising of officials of DPCC, MCD, Department of Horticulture, Department of Fire Services and District Magistrate East Delhi visited the site as mentioned in the said order and following observations were made :-

1. All the members/representatives of the Joint Committee reached at site at schedule date and time on 12.09.2022. Attendance sheet is enclosed herewith.
2. Three numbers of transformers were found installed at site in question adjoining to Dr. Shyama Prashad Mukherjee, TB Hospital, MCD and opposite to Bapu Public School, Patparganj Village chowk, Delhi. The transformers were found enclosed by MS Grill/Fencing in order to prevent free access/safety point of view. One inspection chamber/manhole cover of Indraprastha Gas Limited was also noticed adjoining to the transformer. Photographs were also taken during the court of inspection.
3. The representative of the Joint Committee also gathered information from local residents in respect of installation of the transformers. Some of the local residents available at site apprised that earlier flower bed/planter was constructed and greenery was being maintained before installation of these

transformers. They further informed that one hand pump and several benches were also installed at this place for general public.

4. Executive Engineer (Building), Shahdara South Zone, MCD informed that there is no land earmarked for park in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Bapu Public School at the site in question as per Layout Plan of Patparganj Village Complex passed vide resolution No. 59 dated 01.02.1983/ copy of the approved layout plan was handed over at site itself. Copy of the same is attached.
5. Executive Engineer (Maintenance), Shahdara South Zone, MCD informed that this stretch of road is being maintained by Public Works Department, Government of NCT, Delhi. It is further informed that this road was handed over to PWD in compliance of the Circular dated 10.01.2012 issued by Principal Secretary UD, Government of NCT, Delhi.
6. Deputy Director (Horticulture), Shahdara South Zone, MCD informed that no park is/was being maintained by MCD at the said stretch of the road.
7. Officials of Delhi Fire Service as well as DPCC also informed that no permission, to install the transformer at the said site, has ever been sought by BSES Yamuna Power Limited. Moreover, certain buildings, classified under rule 27 of DFS Rules, 2010, have to obtain online clearance as per rule 34 of DFS Rules and local authority is required to refer the building plans of such buildings to Delhi Fire Service for obtaining NOC/Fire Safety Certificate/Clearance. Letter dated 01.09.2021 was also provided.

8. All the members/representatives of the Committee proposed that department of PWD, Govt. of NCT, Delhi be asked to submit the status of permission issued, if any, in respect of installation of transformer at impugned site. Members/representatives further opined that BYPL and IGL, may also be asked to submit the status.

-Sd-  
Official of DPCC

-Sd-  
Official of DC/DM (East Delhi)

-Sd-  
Official of MCD

-Sd-  
Official of Department of Horticulture

-Sd-  
Officials Department of Delhi Fire Services

**Attendance Sheet (W.r.t OA No. 559/2022)**

1. Sheoveer Rathi, Dept of Horticulture , Govt. of NCT, Delhi( 9650798769)
2. Narpat Singh, Deputy Director Horticulture, MCD
3. Pradeep Kumar, EE (MCD) EE M-IV, SHS ( 9717788544)
4. Yogesh Kumar Tyagi, HA, Horticulture, Environment Deptt.
5. Sarita, JE (MCD)
6. M.K Sharma, Astd-Dir-officer (DFS) 9350214530
7. S.D Tomar, EE (MCD), Building Deptt. ( 9717788231)
8. L.R. Meena (MCD), AE (Pr) II
9. Vinod Kumar Singh, Executive Magistrate (Mayur Vihar)
- 10.A K Jaiswal Div off. (DFS) ( 986881299)
- 11.Ramesh Chandra, EE, DPCC ( 9717593529)
- 12.Sumit Kumar, JEE, DPCC (798077543)

All are Current Pictures

ANNEXURE-1













**OFFICE OF THE PUBLIC INFORMATION OFFICER: EAST DISTT. : DELHI.**  
 ID No 1390/2022/ 1659 /Info. Cell/East District, dated, Delhi the 18/08 /2022.

To

## Annexure-3

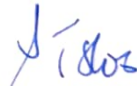
Sh. Sanjeev Jain,  
 R/o B-94, Gali No-10, Shashi Garden,  
 Patparganj, Delhi-110091.

Subject: - Reg. Supply of information/documents under Right to Information Act, 2005.

This is with reference to your RTI application dated 20.07.2022 received in RTI Cell/East District on 21.07.2022 through single window of East District under RTI Act-2005 vide this office DEPOL/12286/2022. I am to inform you that as per report received from Pandav Nagar of East District. The asked information on your RTI application is as under:-

1	HC Manoj , Ct. Srikant & W/Ct Neeraj were appointed for assistance to electricity company BSES Yamuna Power Ltd.
2	MCD park near Bapu Public School, Patparganj, Delhi.
3	Assistance was provided for the official work of the company.

The First Appellate Authority U/s 19 of RTI Act 2005 is Ms. Priyanka Kashyap, IPS, Dy. Commissioner of Police, East District, Patparganj, Mandawali, Fazalpur, Delhi-110092. You may if so desire, file a 1<sup>st</sup> Appeal U/s 19 (1) of RTI Act 2005 within 30 days from the date of receipt of this letter, in case you are not satisfied with this response.

  
 (SACHIN SHARMA, IPS)  
 PUBLIC INFORMATION OFFICER  
 ADDL. DY.COMMISSIONER OF POLICE-I,  
 EAST DISTRICT: DELHI, Ph. No.21210507 (RTI Cell)

दिनांक 20.07.2022

उप आयुक्त प्रियंका कश्यप जी  
ईस्ट डिस्ट्रिक्ट दिल्ली पुलिस  
मंडावली फाजल पुर ईस्ट दिल्ली 110092.

विषय :- सूचना के अधिकार अधिनियम 2005, जानकारी लेने हेतु.

1. थाना पांडव नगर ईस्ट डिस्ट्रिक्ट दिल्ली पुलिस ने दिनांक 22.04.2022 को कितने पुलिस अधिकारी पुलिस सुरक्षा के लिए Private Electricity Company BSES Yamuna Power Ltd. को दिए थे उन सभी पुलिस अधिकारियों के नाम और पद के साथ जानकारी दी जाए.
2. थाना पांडव नगर ईस्ट डिस्ट्रिक्ट दिल्ली पुलिस के ने दिनांक 22.04.2022 अपने थाने के पुलिस अधिकारी पुलिस सुरक्षा के लिए Private Electricity Company BSES Yamuna Power Ltd. को किस जगह के लिए दिए थे उस जगह के पूरे पत्ते के साथ जानकारी दी जाए.
3. थाना पांडव नगर ईस्ट डिस्ट्रिक्ट दिल्ली पुलिस के ने दिनांक 22.04.2022 अपने थाने के पुलिस अधिकारी पुलिस सुरक्षा के लिए Private Electricity Company BSES Yamuna Power Ltd. के द्वारा कौन सा कार्य करने के दौरान थाना पांडव नगर के पुलिस अधिकारियों की सुरक्षा उपलब्ध कर दी गई थी Private Electricity Company BSES Yamuna Power Ltd. को उस बारे में पूरे विस्तार से जानकारी दी जाए.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्नों उत्तर प्रश्नों के साथ के नं० 59  
अधिनियम 2005, के अंतर्गत लिखकर दिए जायेंगे।  
बतौर फीस 10 रुपये अदा कर रहा हूँ रसीद नंबर

संजीव जैन  
बी -94 गली नंबर 10, शशी गार्डन  
पटपड़गंज दिल्ली 110091.  
मो. 9136423998.

Book No. No. 59  
जिला District EAS  
पुलिस विभाग Police Department  
पुलिस थाना आदि Police Station etc. P.E.O.  
रुपये Rs. 10/- Application  
से प्राप्त Received from SANJEEV JAIN  
रुपये ( शब्दों में ) The sum of Rs. ( in words ) TEN Rupees  
उपलक्ष में on a/c of RTI ACT 2005

के द्वारा/ by 21/7/22  
उप-आयुक्त पुलिस Dy. Commissioner of Police  
82/DCP/D/11-10,000 Pads-MGITBP-CHDG.  
दिनांक Date

	<p align="center"><b>Municipal Corporation of Delhi</b>  <b>O/o The SMO In-charge</b>  <b>Dr. SPM Chest Hospital</b>  <b>Patparganj, Delhi- 110091</b>  <b>spm.mcd@gmail.com</b>  <b>011-22754649</b></p>	
---	---	---

No. DR.SPMCH/PPG/MCD/2022/D- 940

Dated 31.10.2022

**Annexure-4**

**विषय: सूचना के अधिकार अधिनियम 2005 (ID नं. 07 दिनांक 17-10-2022) के अन्तर्गत मांगी गई जानकारी।**

सूचना के अधिकार अधिनियम 2005 के अन्तर्गत आपके द्वारा मांगी गयी जानकारी बिन्दुवार निम्नलिखित है:

क्र. स.	प्रश्न	उत्तर
1.	ईस्ट नगर निगम वार्ड नं. 12 ई में बना श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल के कॉम्प्लेक्स जिसमें टी.बी. अस्पताल, टी.बी. डिस्पेन्सरी, प्रसूति विभाग, नगर निगम स्वास्थ्य डिस्पेन्सरी एवं स्टाफ क्वार्टर्स बने हुए हैं इस कॉम्प्लेक्स की सड़क तरफ की बाउंड्री दीवार के साथ में नगर निगम का कूड़ाघर एवं नगर निगम के सफाई कर्मचारियों का कार्यालय, नगर निगम का पार्क यह तीनों संपत्ति बनी हुई हैं या नहीं इस बारे में पूरे विवरण के साथ जानकारी दी जाए।	नगर निगम का कूड़ाघर, नगर निगम के सफाई कर्मचारियों का कार्यालय एवं नगर निगम का पार्क तीनों डॉ. श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल के कॉम्प्लेक्स से बाहर बने हुए हैं। इनसे संबन्धित कोई भी जानकारी डॉ. श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल से संबन्धित नहीं है।
2.	ईस्ट नगर निगम वार्ड नं. 12 ई में बना श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल कॉम्प्लेक्स जिसमें स्टाफ फ्लेट्स बने हुए हैं उसके सामने वाली इस की सड़क तरफ की बाउंड्री वाल और नगर निगम पार्क की बाउंड्री वाल एक ही है या नहीं है इस बारे में जानकारी दी जाए।	डॉ. श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल की अपनी अलग बाउंड्री वाल है जिसके बाहर का कोई भी निकाए अस्पताल के अधिकार क्षेत्र में नहीं आता।

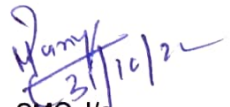
यदि प्रार्थी उपरोक्त दी गई जानकारी से संतुष्ट नहीं है तो जानकारी प्राप्त होने के 30 दिनों के भीतर प्रथम अपीलीय अधिकारी को अपील कर सकते हैं।

प्रथम अपीलीय अधिकारी:-

Addl. DHA- 4 (Personnel), दिल्ली नगर निगम  
 18वां तल, डॉ. श्यामा प्रसाद मुखर्जी सिविक सेंटर,  
 जवाहर लाल नेहरू मार्ग, नई दिल्ली - 110002

संजीव जैन

बी-94, गली नं. 10, शशि गार्डन  
 पटपरगंज दिल्ली - 110091

  
 SMO I/c  
 Senior Medical Officer I/c  
 Dr. SPM Chest Hospital  
 Patparganj, Delhi-110091  
 Delhi Municipal Corporation

A.P.I.O.

श्री मान चीफ मैडिकल अधिकारी जी,  
श्यामा प्रसाद मुखर्जी चेस्ट टी. बी अस्पताल  
ईस्ट दिल्ली नगर निगम  
पटपड़गंज ईस्ट दिल्ली -110091.

MOST URGENT MATTER

Date - 14-10-22

Received

*[Signature]*  
14/10/22  
Torun Kumar

विषय :- सूचना के अधिकार अधिनियम 2005. के अन्तर्गत जानकारी प्राप्त करने हेतु.

Q1. ईस्ट नगर निगम वार्ड नं 12ई में बना श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल के कमपलेकश जिसमें टी बी अस्पताल, टी बी डिस्पेन्सरी, प्रस्तुति विभाग, नगर निगम स्वास्थ्य डिस्पेन्सरी एवं स्टाफ फ्लैट बने हुए हैं इस कमपलेकश की सड़क तरफ की बाउंड्री वाल के साथ में नगर निगम का कुडा घर, नगर निगम के सफाई कर्मचारियों का कार्यलय एवं नगर निगम का पार्क यह तीनों संपत्ति बनी हुई है या नही इस बारे में पूरे विवरण के साथ जानकारी दी जाए.

Q2. ईस्ट नगर निगम वार्ड नं 12ई में बना श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल के कमपलेकश जिसमें स्टाफ फ्लैट बने हुए हैं उसके सामने वाली इस कमपलेकश की सड़क तरह की बाउंडरी वाल और नगर निगम पार्क की बाउंडरी वाल एक ही है या नही है इस बारे में जानकारी दी जाए.

नोट :- आपसे अनुरोध है कि मेरे द्वारा मांगे गए प्रश्नों का ऊपर सूचना के अधिकार अधिनियम 2005. के अन्तर्गत प्रश्नों के साथ हिन्दी या अंग्रेजी में लिखकर विभागीय अधिकारी के साइन एवं मोहर के साथ देने की कृपया करें

सूचना के अधिकार अधिनियम 2005. के अन्तर्गत बतोर फीस 10/ रूपये अदा कर जमा कर रहा हूँ.

*[Signature]*  
संजीव जैन  
B - 94 गली नं 10, शशी गार्डन  
पटपड़गंज दिल्ली - 110091.  
मो - 9136423998.

*[Signature]*  
Slip 14-48314

MCD's Waste Dumping Ground,



MCD Delhi Environment Municipal Corporation Service Office



MCD's Park



683

MOST URGENT RTI MATTER

Date- 03.08.2023

P.I.O,

कार्यलय अभियंता जी, (CM-3)

दिल्ली नगर निगम शाहदरा साउथ जोन

ब्लॉक 01 खिचड़ी पूर नियर डिस्पेन्सरी दिल्ली 110091.



RTI No-13  
23823

विषय :- सूचना के अधिकार अधिनियम 2005, के अन्तर्गत जानकारी प्राप्त करने हेतु.  
**Annexure-6**

1. कार्यलय अभियंता जी, आपके विभाग के अन्तर्गत आने वाले दिल्ली नगर निगम शाहदरा साउथ जोन के पार्क जो आपके क्षेत्र में आते हैं उन सभी पार्कों की पक्की चारदीवारी बनाने का कार्य आपके विभाग द्वारा किया जाता है या नहीं किया जाता है इस बारे में जानकारी दी जाए.

2. कार्यलय अभियंता जी, आपके विभाग के अन्तर्गत आने वाले दिल्ली नगर निगम शाहदरा साउथ जोन के पार्क जो आपके क्षेत्र में आते हैं उन सभी पार्कों की पक्की चारदीवारी बनाकर उस पर लोहे की ग्रिल लगाने का कार्य आपके विभाग द्वारा किया जाता है या नहीं किया जाता है इस बारे में जानकारी दी जाए.

3. कार्यलय अभियंता जी, आपके विभाग के अन्तर्गत आने वाले दिल्ली नगर निगम शाहदरा साउथ जोन के पार्क जो आपके क्षेत्र में आते हैं उन सभी पार्कों की पक्की चारदीवारी बनाकर उस पर लोहे की ग्रिल लगाकर पार्क को सुंदर बनाकर सौंदर्यकरण का कार्य आपके विभाग द्वारा किया जाता है या नहीं किया जाता है इस बारे में जानकारी दी जाए.

सूचना के अधिकार अधिनियम 2005 में बतोर फीस 10/ रूपये अदाकर दे रहा हूँ Postal Oder No- 57F575518.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर लगाए जाए यह ना कहा जाए कि वेवसाईट पर देख ले मेरे पास कम्प्यूटर नहीं है RTI Act 2005, के नियम के अन्तर्गत लिखकर दिया जाए.

संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन

पटपड़गंज ईस्ट दिल्ली -110091. मो. 9136423998.

अधपत्रा COUNTERFOIL  
इसे फाइल प्रेषक अपने पास रख ले।  
To be detached and kept  
by the Sender.

पोस्टल आर्डर  
₹ 10  
POSTAL ORDER

किसे अदा करना  
To whom payable \_\_\_\_\_

किस डाकघर में  
At what Office \_\_\_\_\_

क्या इसे क्रास किया है  
Whether crossed \_\_\_\_\_

भेजने की तारीख  
Date sent \_\_\_\_\_

57F 575518

**MUNICIPAL CORPORATION OF DELHI**  
**Office of the Executive Engineer-M-III/SSZ**  
**Block-01, Khichripur, Near Dispensary, Delhi-91.**

No.EE/SH/S/M-III/2023-24/D- 359

Dated:- 01.9.2023

To,

Shri Sanjeev Jain,  
Add:- B-94, Gali No. 10, Shahshi Garden,  
Patparganj, East Delhi-110091.

**Subject: - Reply of RTI application no. 18 dated. 28.08.2023.**

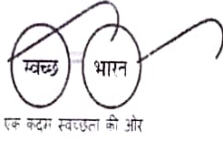
Please find enclosed herewith the reply of above said RTI.

If you are not satisfied with the information provided, you may appeal with the first appellant authority within 30 days before the Superintendent Engineer-II Shahdara (South) Zone, First Floor, 419, FIE, Udyog Sadan, Patparganj Industrial Area, Delhi.



PIO  
(Indra Vir Singh)  
Executive Engineer M-III  
Shahdara (South) Zone

685



MUNICIPAL CORPORATION OF DELHI  
Office of the Executive Engineer-M-III/SSZ  
Block-01, Khichripur, Near Dispensary, Delhi-91.

SUBJECT:- Point wise reply of the RTI application no 18 dated 28.08.2023 by applicant Shri Sanjeev jain.

1. The construction of boundary wall of parks is undertaken by concerned Project/Maintenance division.
2. The fixing of grills at the boundary wall of parks is undertaken by concerned Project/Maintenance division.
3. The beautification work other than civil works is undertaken by Horticulture department of Zone.

*(Signature)*  
AE-I/ II/ III/ IV

E.E.-M-III-SSZ

दिनांक - 10.05.2023

उप आयुक्त महोदया जी,  
दिल्ली नगर निगम शाहदरा साऊथ जोन  
पटपड़गंज इंडस्ट्रियल एरिया  
दिल्ली 110092.

## Annexure-7

विषय : - सूचना के अधिकार अधिनियम 2005 के अन्तर्गत जानकारी प्राप्त करने हेतु.

Q1. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें कितने क्षेत्रफल में बाउंड्री वाल बनाई गई थी उस बाउंड्री वाल की कुल कितनी लंबाई एवं उंचाई कितनी थी एवं किस ठेकेदार द्वारा बनवाई गई थी उस ठेकेदार का नाम और उस ठेकेदार को कितने रुपये का भुगतान दिल्ली नगर निगम शाहदरा साऊथ जोन द्वारा हुआ था उस बारे में पूरी डिटेल में जानकारी दी जाए.

Q2. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें कितने क्षेत्रफल में बाउंड्री वाल के ऊपर लोहे ग्रील लगाई गई थी उस बाउंड्री वाल के ऊपर लोहे की ग्रील की कुल कितनी लंबाई एवं उंचाई कितनी थी एवं किस ठेकेदार द्वारा लगवाई गई थी उस ठेकेदार का नाम और उस ठेकेदार को कितने रुपये का भुगतान दिल्ली नगर निगम शाहदरा साऊथ जोन द्वारा हुआ था उस बारे में पूरी डिटेल में जानकारी दी जाए.

Q3. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें जितने क्षेत्रफल में बाउंड्री वाल बनाई गई थी उस बाउंड्री वाल के ऊपर लोहे की ग्रील लगाई गई थी उस लोहे की ग्रील पर कौन से रंग का पेंट किया गया था उस बारे में पूरी डिटेल में जानकारी दी जाए.

Q4. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें जितने क्षेत्रफल में बाउंड्री वाल बनाई गई थी उस बाउंड्री वाल के ऊपर लोहे की

P-7.0

ग्रील लगाई गई थी उसमें कितने प्रवेश द्वार बनाए गए थे उस बारे में पूरी डिटेल् में जानकारी दी जाए.

Q5. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें जितने क्षेत्रफल में बाउंड्री वाल बनाई गई थी उस बाउंड्री वाल के ऊपर लोहे की ग्रील लगाई गई थी उस क्षेत्रफल में पेड़ पौधों को लगाकर हरियाली किसके द्वारा कराया गया था उसके नाम के साथ पूरी डिटेल् में जानकारी दी जाए.

Q6. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में जो कार्य हुआ है उसमें जितने क्षेत्रफल में बाउंड्री वाल बनाई गई थी उस बाउंड्री वाल के अंदर पेड़ पौधों को लगाकर हरियाली करने के लिए कितनी क्यारी कितनी लंबाई चौड़ाई की बनाई गई थी उन सभी के बारे में पूरी डिटेल् में जानकारी दी जाए.

Q7. उप आयुक्त महोदया जी, दिल्ली-नगर निगम शाहदरा साऊथ जोन कार्यपालक अभियंता (एम)-IV ने दिनांक 07.02.2017 Work order No -216, में किस - किस ठेकेदार ने कौन कौन सा कार्य किया है जिसमें उन सभी ठेकेदार को कितने रुपये का भुगतान दिल्ली नगर निगम शाहदरा साऊथ जोन द्वारा हुआ है वह सभी कार्य से संबंधित पूरी फाईल की फोटो कोपी आवेदक को दी जाए .

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब दिया जाए यह ना कहा जाए कि वेवसाईट पर देख ले मेरे पास कम्प्यूटर एवं इंटरनेट सुविधा नहीं है RTI Act 2005, के नियम के अन्तर्गत लिखकर दिया जाए.

सूचना के अधिकार अधिनियम 2005 के अन्तर्गत बतोर फीस 10/- रूपये अदा कर रहा है.



संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन

पटपड़गंज ईस्ट दिल्ली -110091.

मो. 9136423998.

*Sleepy - 12/4/17*

688

Office of Superintending Engineer- II /FAA,  
Shahdara South Zone, 1st Floor, 419 Udyog Sadan,  
Patparganj, Industrial area, Delhi-110092

No: -S.E.-II/ Shd.(S) Zone/2023/ D-123

Dated - 01/09/2023

Present:- Sh.Jitendra Kumar A.E.(M)-IV on behalf of PIO, Sh Gagan Khanna,  
E.E.-(M)-IV .

Present :- Sh. Sanjeev Jain (Applicant)

Ref.:- `Appeal No: - 214 RTI No.03

Order

The case was fixed for hearing of appeal on 10.08.2023 at 3:00 PM. But on the request of appellant hearing postponed for 31.08.2023 at 3.00 PM vide letter No.S.E.II/Shd.(S)/Zone/2023/D-110 dated 10.08.2023. During the hearing Sh. Jitendra Kumar A.E.M-IV representative of PIO/EE (M)-IV informed that the reply has already been sent to applicant vide letter No.E.E. (M)-Iv/SH/S/Zone/D-857 dated 09.06.2023 as per available record in his office as discussed during hearing. On the other hand appellant stated that the reply is incomplete and requested for file inspection.

PIO/E.E. (M)-IV is hereby directed to provide a facility for file inspection on 15.09.2023 at 2.00 to 3.00 PM in the office of PIO and also supply copy of relevant documents to the applicant as per due process of law.

**Accordingly, Appeal is disposed off.**

As per section 19 of the "Right to information Act, 2005", Applicant may file an appeal, if any, within 90 days of the issue of this order, before 2<sup>nd</sup> Appellant Authority i.e. the **Central Information Commissioner, Room No. 414, Baba Gang Nath Marg, Munirka, New Delhi-110067.**

(A.K.Singh)



FAA-Cum S.E-II  
Shahdara South Zone

Sh.Sanjeev Jain,  
R/O- B-94, Gali No. 10,  
Shashi Garden Mayur Vihar Patparganj, Delhi 110091  
Mob-9136423998

Copy to:

1. PIO (Executive Engineer (M-IV)/Sh/S/Zone.
2. ASW to S.E.II /Sh/S/Zone for taking follow up action
3. Head clerk/ASO to S.E.II /Sh/S/Zone for taking follow up action.
4. Office copy to diary clerk for record.

Photocopy charge by Appeal No 214 RTI No 03

 <b>दिल्ली नगर निगम</b> <b>MUNICIPAL CORPORATION OF DELHI</b>		 <b>Form CI-1</b> Visit us at : <a href="http://www.mcdonline.gov.in">www.mcdonline.gov.in</a>	
नाम/Name <b>Ranjeet Jain</b>		<b>रसीद/RECEIPT</b>	
पता/Address <b>B-94, Gali No. 10 Shohna</b>		No. : <b>EC</b>	
सम्पर्क/Contact No. <b>981010131</b>		दिनांक/Date <b>12/10/22</b>	
उद्देश्य/Purpose <b>Garden Path Program, East Delhi-91</b>		विभाग/Department <b>99143</b>	
क्षेत्र/Zone <b>EE(M-N)/SS2</b>			
Below mentioned amount received, will be credited to the concerned accounts.			
लेखाशीर्ष/Head of A/c	विवरण/Particulars		राशि/Amount
<b>9-10-0131</b>	<b>20-348788-7/-</b>		<b>66/-</b>
	<b>20-348788-7/-</b>		
	<b>20-348788-7/-</b>		
	<b>20-348788-7/-</b>		
	<b>20-348788-7/-</b>		
	<b>20-348788-7/-</b>		
<b>20-348788-7/-</b>		<b>20-348789-7/-</b> <b>20-348790-7/-</b> <b>20-348791-7/-</b> <b>20-348792-7/-</b> <b>20-348793-7/-</b> <b>0A-348794-7/-</b> <b>0A-348795-7/-</b>	
राशि (शब्दों में)/Amount (in words) <b>Six Six only</b>		कुल/Total : <b>66/-</b>	
नकद/चैक/डी.डी.नं./Cash/Cheque/DD No. :		बैंक/Bank :	
बैंक शाखा/Branch :		शाखा/Branch :	
चैक भुगतान स्वीकृत होने की स्थिति में। Cheque subject to realisation/authorisation.		Signature of <b>66/-</b> Personal Issuing Receipt with Name & Designation	



**690**  
MUNICIPAL CORPORATION OF DELHI OFFICE  
OF EXECUTIVE ENGINEER  
EE[M-Shah. (S)]-IV

W O No.: EE[M-Shah. (S)]-IV/SYS/2016-2017/216

Dated : 07-02-2017

Agency Sudeep Subaksh  
MB-69 Mester block Shakarpur Delhi 32

MB No.: 12737

Name Of Work: Imp. Dev. of Patparganj main road [N:-24 Bridge---Chilla chowk] by pdg 0 from beautification outside Chest Hospital opposite Pandav nagar in C-22G/AC-57 in Patparganj.

FTC No. :16/66/XL/VIII-D/020/23-36/08/220/M-IV/11

Tender Amount : 489721

Percentage Rate : 32.47% Below

Contractual Amount :330709 /-

Time Of Completion: 2 Months

Head Of Account : XL VIII-D

Earnest Money : 9800

Tender No.: 273722

NIT NO: 14 1/16-17

Remark: DOS shall be reckoned from 10th day of issue of work order. Test check shall be done @100% by AE and @50% by EE being the ALR case.

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.
2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.
3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.
4. It should be noted- - (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.
5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.
6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.
7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -  
Note. Expenditure will not exceed to Rs 330709/

Copy To.

1. S.E (QC) for Information alongwith copy of Schedule & Justification
2. SE ( ) for kind Information Please
3. A.E Concerned for information and necessary action
4. Actt ( ) with account file
5. Copy to Mpl. Councillor Ward
6. D.C.A ( )
7. Office Copy

~~Supplied Under RTI~~

~~Supplied Under RTI~~

(MULA Singh)

EE[M-Shah. (S)]-IV

दिल्ली नगर निगम

1st COPY

Machine No. ....15213.....

www.niconline.gov.in

चालू देयक I.R.A Bill

डि. नं. 19

बजट बताने वाला प्रपत्र

प्रयोग में नहीं लाया जाएगा।  
 केन्द्रों और संभरणकर्ता के लिए :- यह प्रपत्र निर्माण कार्य के शुभारंभ या वार्षिक रूप से संभरण के लिए है।  
 संदर्भ :- W.O. No 216 दिनांक 7-2-17 समस्त

लेखा शीर्षक  
 बजट की रीति क्र.  
 प्रकृत व्यय क्र.  
 प्रणामी व्यय क्र.

M/s. Sudeep Subhakar

Imp. Dev. of Patparganj main road

outside chest hospital opp. Pandav Nagar in c-2

वर्षाण का संकेत :- 1. अण्डार 2. केदार को सीधे निर्माण कार्य हेतु नाम  
 इस कार्य के लिए मिलने देयक  
 राष्ट्रीय लेखा शीर्षक

1. निम्नलिखित निर्माण कार्य का संभरण का रोल

क्र.सं.	वस्तु का नाम	इकाई	परिमाणु	दर	राशि	विशेष
1.	Steel work welded in built up sections/framed work	kg	1532.05			
2.	24mm thick washed marble chips plaster on ex. walls of	cum	142.14			
3.	1/2 enamel paint of appd brand and manf. to give an	sqm	6.12			
4.	forming groove of uniform size in the top layer of	mt	298.05			
5.	demo. of manually/by mech means i/c disposal of material	cum	5.06			
6.	supplying and stacking at site good earth.	cum	98.30			
7.	filling available ex. earth manual means in foundation	cum	116.84			
8.	earth work in ex. by mech means manual means in	cum	18.54			
9.	1/4 in position cc of specified grade ex. the cost	cum	3.35			
10.	1/4 in position cc of specified grade ex. the cost of	cum	6.30			

\* केवल मण्डार सामग्री देयकों को छोड़कर, प्राक्सलान में दिये गये निर्माण कार्य का पूरा नाम यहाँ दर्ज किया जाये।  
 † संभरण का जो उद्देश्य हो उसे लिख देना चाहिए और शेष को कट देना चाहिए।  
 ‡ यदि निर्माण का खर्चा उप-शीर्षकों में दिया गया हो, तो कॉलम 5 में प्रत्येक उप-शीर्षक का खर्चा दिखाया जाना चाहिए और इस योग के समस्त कॉलम 6 में भी इसकी प्रतिकृति होनी चाहिए। कॉलम 6 में और किसी भी दशा में कोई प्रविष्टि नहीं लेनी चाहिए।

Supplied Under RTI

1	2	3	4		5		6	7
			रु.	पै.	रु.	पै.		
11. cum	brick work with common burnt clay 3448	पीछे से लाया गया brick work with common burnt clay	रु. 4677	पै. 22	रु. 1612	पै. 88	1.6	
		अपने ले जाया गया			489183	89		

इकाई	माप पुरतिका के अनुसार आज तक का संभरण या निम्नलिखित मात्रा	कार्य की मद या प्रावकलन के उप-निर्माण कार्य या उप-शार्भक में वर्गीकृत संभरण	दर		राशि		टिप्पणी
			रु.	पै.	आज तक का रु.	पै.	
1	2	3	4	5	6	7	
		गीछे से लाया गया	रु.	पै.	रु.	पै.	
		Less @	32.47%		489185.89		
			below		158858-		
					330346-		

किये गये कार्य का आज तक दिये गये माल का कुल योग (क) 330346-

घटायें - पिछले बिल में दिखाया गया संभरण या निर्माण कार्य का मूल्य (ख)

पिछले बिल में संभरण या निर्माण कार्य का शुद्ध मूल्य

अंक (अ) शब्दों में Three lac thirty thousand three hundred thirty six

2. प्रमाण और हस्ताक्षर

1. श्री Manish Jain I Sr. द्वारा दिनांक 26-5-17 को माप लिये गये हैं।  
 और माप पुरतिका में पृष्ठ संख्या 12737/20 पर अभिलिखित है। निम्न पिछले विस्तृत मापों के कोई अगिप भुगतान नहीं हुआ है।

2. मुझे संतोष है कि इस देखक में दर्ज कार्य अभिलिखित विवरण के अनुसार वास्तव में सन्तोषजनक रूप में कर दिया गया है।

*[Signature]*  
 अधिकार के निधि संचालित हस्ताक्षर

*[Signature]*  
 देयक तैयार करने वाले अधिकारी का नाम व तिथि सहित हस्ताक्षर

*[Signature]*  
 सहायक इंजिनियर

*[Signature]*  
 निगम इन्जीनियर

**Supplied Under RTI**

\* यह हस्ताक्षर तब ही आवश्यक है जबकि बिल तैयार करने वाले अधिकारी को भुगतान करने का प्राधिकार नहीं है। ऐसी दशा में दो हस्ताक्षर आवश्यक हैं।



N.O.W Imp. Dev. of Patparganj main road [NH;-24 Bridge--- Chilla chowk] by pdg. o from beautification outside chest Hospital opposite Pandav nagar in C-220/AC-58 in Patparganj.

An estimate amounting to **499400/-** based on DSR-07/12 & approved for the above said work was sanction by the competent Authority. Against this Tender Amt. to **489721/-** were invited vide NIT NO. EE-M-IV-SH-S/16-17/TC/14 Item No.1 date 23.11.16 Due on 30.11.16 Tender **273722**

The tender was called through e-tendering. Five nos. of tender were sold and 5 nos offer were received, whose comparative statement is given below:

S NO.	Name of Firm	Rate	EM		Dated
1	M/s Sudeep Subaksh	32.47% below	9800/-		
			G8 NO	764	01.12.16
2	Ashok Kumar bahl	31.99% below			
3	Tyagi Builders	21.77% below			
4	Satish Budhiraja	21.21% below			
5	Tara builders	2.05% above			

The Justification of rates based on the prevailing market rates of labour and material worked out to @ **0.32% below** the estimated rates.

Due to rates higher than to JOR, negotiation was conducted with the lowest **M/s Sudeep Subaksh** tenderer

on **Nil** in the room of EE-M-IV-SH-S in the presence of DCA-SH-S who have reduced his rates to @ **Nil** estimated tender rates.

The quoted/negotiated rates of **M/s Sudeep Subaksh** @ **32.47% below** estimated rates are reasonable than the departmental justification of rates worked out @ **0.32% below** is considered and recommended for acceptance

**M/s Sudeep Subaksh** is registered contractor of MCD in class **V** to tender to

The financial and technical position of the contractor is satisfactory and neither black listed nor debarred at the time of tendering.

The expenditure will be charged under H/A: **XL-VIII-D** where in necessary budget exists and expenditure will not exceed to the budget allocation.

The Time of completion is **2 months**

The rates are valid up to **29.05.17**

The total-cost of work comes to **330709/-**

Rs. Three Lakhs thirty Thousand seven Hundred nine only

Test check shall be done @100% by AE and @50% by EE being the ALR case. The Finance may please see for its concurrence.

AO/DCA-SH-S

EE-M-IV-SH-S

Supplied Under RTI

NIT NO. EE-M-IV-SH-S/16-17/TC/14 Item No.1 date 23 11.16 Due on 30 11 16


Ref. No. M/s Sudeep Subaksh

P. No. 23136

Tender NO 273722

Keeping in view the Departments recommendations and exigencies, the proposal of the department is concurred in and may be placed before the Competent Authority for consideration, subject to the following conditions:-

1. The progressive expenditure may be kept within the divisional budget allocation for the current financial year after accounting for all the past liabilities including the cases in pipeline & it may be ensured that the instruction contained in the letter dated 01.10.2002, issued by Commissioner, MCD have been followed by Deptt.
2. The department shall ensure that overall expenditure on the work including all its components should be confined within the approved cost of the scheme.
3. The department may ensure that the deterioration/damage is due the normal use and not due to substandard work/material and that the project has outlived its utility.
4. Department must ensure that EM has been deposited into Mpl. treasury within the stipulated period.
5. That the work shall be completed strictly in accordance with CPWD specification as well as GFRs and the provisions given in the estimate.
6. Codal formalities shall be observed as required in CPWD Manual GFRs and other technical specification etc prior to incurring of financial expenditure.
7. Department to ensure that there is no objection from the local residents of the area where the proposed work is to be carried out.
8. Department to ensure that :-
  - a. The site of work is cleared before handing over to the contractor,
  - b. The work will be completed in time without further extensions.
  - c. The past performance of the contractor is satisfactory before award of work.
9. Work will be completed as per prevalent rules and regulations estimate has been prepared with due care and no variation from the estimate is permitted.
10. EE concerned is fully responsible for interpretation of contractors' ID and online printing of tender documents.
11. The Case is concurred in for 330709/- under XL-VIII-D
12. The competent sanctioning authority is fully responsible for the sanction of manual estimate.

  
 A.O./D.C.A./SHAH. (SOUTH) ZONE.

  
 Supplied Under RTI

N.O.W Imp. Dev. of Patparganj main road [NH, 24 Bridge--- Chilla chowk] by pdg o from beautification outside chest Hospital opposite Pandav nagar in C-220/AC-58 in Patparganj.

An estimate amounting to Rs **499400/-** based on DSR-07/12 & approved for the above said work was sanctioned by the competent Authority. Against this Tender Amt to Rs **489721/-** were invited vide NIT NO. EE-M-IV-SH-S/16-17/TC/14 Item No 1 date 23 11 16 Due on 30.11.16 Tender **273722**

The tender was called through e-tendering Five nos. of tender were sold and 5 nos offer were received, whose comparative statement is given below:

S NO	Name of Firm	Rate	EM	Dated
1	M/s Sudeep Subaksh	32.47% below	9800/-	
2	Ashok Kumar bahl	31.99% below	G8 NO. 764	01 12 16
3	Tyagi Builders	21.77% below		
4	Satish Budhiraja	21.21% below		
5	Tara builders	2.05% above		

The Justification of rates based on the prevailing market rates of labour and material worked out to @ **0.32% below** the estimated rates.

Finance has concurred in the case subject to following conditions which are replied as under

S.No	Observation	Reply
1	The progressive expenditure may be kept within the divisional budget allocation for the current financial year after accounting for all the past liabilities including the cases in pipeline & it may be ensured that the instruction contained in the letter dated 01 10 2002. issued by Commissioner, MCD have been followed by Deptt	Shall be complied with
2	The department shall ensure that overall expenditure on the work including all its components should be confined within the approved cost of the scheme	The department will follow the direction of the finance
3	The department may ensure that the deterioration/damage is due the normal use and not due to substandard work/material and that the project has outlived its utility	As per estimate sanctioned the maintenance period of the previous work executed on the same asset has already expired
4	4 Department must ensure that EM has been deposited into Mpl treasury within the stipulated period	EM has been deposited into Mpl treasury within the stipulated period
5	5 That the work shall be completed strictly in accordance with CPWD specification as well as GFRs and the provisions given in the estimate	It shall be ensured by the divisional staff that the work is be completed strictly in accordance with CPWD specification as well as GFRs and the provisions given in the estimate
6	6 Codal formalities shall be observed as required in CPWD Manual GFRs and other technical specification etc prior to incurring of financial expenditure	It shall be ensured by the divisional staff that the Codal formalities shall be observed as required in CPWD Manual GFRs and other technical specification etc prior to incurring of financial expenditure
7	7 Department to ensure that there is no objection from the local residents of the area where the proposed work is to be carried out	The estimate framed and sanctioned accordingly as such thereno observation from the local residents of the area where the proposed work is to be carried out
8	8 Department to ensure that - a The site of work is cleared before handing over to the contractor; b The work will be completed in time without further extensions c The past performance of the contractor is satisfactory before award of work	It is ensured that a The site of work is cleared before handing over to the contractor B The work will be completed in time without further extensions c The past performance of the contractor is satisfactory before award of work
9	9 Work will be completed as per prevalent rules and regulations estimate has been prepared with due care and no variation from the estimate is permitted	Shall be complied with
10	10 EE concerned is fully responsible for interpretation of contractors' ID and online printing of tender documents	Due care has been taken for interpretation of ID and printing of tender documents
11	11 The Case is concurred in for the work upto <b>330709/-</b> under XL-VIII-D	The expenditure will be restricted to Rs 421134/- during the current financial year
12	12 The competent sanctioning authority is fully responsible for the sanction of manual estimate	The estimate sanctioned online since the EDIS was not working smoothly, the estimate prepared manually and sanctioned by the competent authority

In view of the above, the rate and agency in favour of **M/s Sudeep Subaksh** @ **32.47% below** against the departmental justification @ **0.32% below** may kindly be approved by the competent authority – under H/A- **XL-VIII-D**  
The quoted rates are considered reasonable, justified and recommended for acceptance

*L. Anant*  
Supplied Under RTI

The rates are valid up to. 29.05.17  
Time of completion 2 months  
The Cont. Amt. Comes out to Rs 330709/-

Rs Three Lakhs thirty Thousand seven Hundred nine only

The contractor was neither black listed nor de barred at the time of e tendering. Test check shall be done @100% by AE and @50% by EF being the ALR case. Submitted for approval please.

Executive Engineer M-IV-SH-S

*As proposed*  
*[Signature]*

A.A.O./M-IV

*[Signature]*

*[Signature]*

*20/1/17*

*for further in a ph.*  
*to*

*[Signature]*  
*20/1/17*

*[Signature]*  
Supplied Under RTI

H) ZONE.

## Annexure-I

## Check List on the cases to be submitted for concurrence Finance Department

1) Zone: Shah (S) Zone 2) Division: M-IV (Shah(S) Tender NO. 273722

NIT NO. EE-M-IV-SH-S/16-17/TC/14 Item No.1 date 23.11.16 Due on 30.11.16

N.O.W Imp. Dev. of Patparganj main road [NH;-24 Bridge--- Chilla chowk] by pdg. o from beautification outside chest Hospital opposite Pandav nagar in C-220/AC-58 in Patparganj.

6) H/A :

**XL-VIII-D**

7) If work is Sub Head to original work, Segment wise expenditure on all the segment of the scheme either already incurred or being incurred (with contractual cost) or proposed to be incurred (estimated cost) is at page.

8) Whether present proposal is a part of original sanctioned proposal (Yes / No) (Link with Preliminary Estimate)

9) Approval Letter / Note / Minutes of meeting of RDB or TYADB or consent letter from MP/MLA/Councilor as per the source of fund (Page/ Nil /C.

10) Booking of MLA/Councilor /SW's /TYADB/RBD Office No.

W-220/XL/VIII-D/16-17/37

2016-17 for 499400/- date 12.01.17 at 6 /C.

11) Sealed Draft NIT for 489721/- approved by EE(M- on dated 07.11.16  
from 1-5 and contains 5 number of pages.

12) Administrative Approval and Expenditure sanction for 499400/- given by EE(M-  
on dated 07.11.16 5 /C. (Mention authority here as per delegated power) IV)Shah(S)

13) Approval of Corporation for dismantling of old structure is at page

14) Technical Sanction for . 499400/- given by EE(M-IV)Shah(S) dated 07.11.16

15) Complete filled up History Sheet of Estimate, indicating reasons for taking up the work, year of construction of existing surface or structure etc. is placed at 5 /C.

16) Booking of Estimate with SW is at page 6 /C.

17) Proper dimensional sketch plan of the site, promptly indicating Important Land mark, with the name of work is as page No. Nil /C.

18) Budget allocated for this work 330709/- Budget slip no. W-  
12.01.17 issued by S.W sh/s is placed at page 6 /C. 220/XL/VII

19) Copy of NIT placed at page No. 11 to 14 /C. Attested copy of news papers cutting are placed at page no. Nil (duly marked for proposed item)

20) If case is re-tendered, permission to re-calling the tender is placed at

21) NIT was issued on 23.11.16 and after opening the tender on 30.11.16 the case has been referred to finance Deptt. On August 2013 reason for undue delay in sending the case to Finance Department are - No delay

22) Finance Transaction Code (FTC) is 16/66/XL/VIII-D/020/ /08/220/M-IV/11

23) Computer generated statement, duly signed by authorities

a. Vender list at page 22 /C


b. Audit Report page no. 21 /C


c. Compare bids page no. 23 /C

24) Reasons for not opening of financial bids of bidders who as per vendor list or Audit

Supplied Under RTI

- 25). Details of Earnest Money deposited by contractor (Computer print out at page No. 16  
 /C DD No. 476712 Date 25.11.16 G-8 No. 764  
 Date 01.12.16 Amounting Rs. 9800/- (v)
- 26) Lowest contractor M/s Sudeep Subaksh has been registered with the  
 Corporation under V class and has quoted rates of 32.47% below  
 is/not abnormally below.
- 27). Justified rates, checked by SE (Planning)/SW are 0.32% below and placed at page  
 24 /C and with weitage of NIL for third party check, JOR comes  
 out to 0.32% below
- 28). Negotiation held on Nil Negotiation rates @ Nil
- 29). Best office received in recent past for similar nature of work.
- 30). Time of completion is 2 months
- 31). Proposed contractual amount 330709/-  
 This contractual amount has been restricted to Rs. 330709/- Reason for  
 are - according to availability of budget.
- 32). Procedure adopted to account for accrued liabilities in the next financial years
- 33). Rates valid up to 29.05.17
- 34). Proposal note duly approved by EE-M-IV-SH-S placed at Page no 1/N in favour  
 M/s Sudeep Subaksh for 330709/-
- 35). Booked in budget control Register of the division at S. No. Page no.  
 for 330709/- Rs. Three Lakhs thirty Thousand seven Hundred nine only .
- 36). Proposed expenditure during:  
 a. Current financial year. 2016-17 330709/-  
 b. Next financial
- 37). Budget availability: H/A: XL-VIII-D
- |      |                         |          |
|------|-------------------------|----------|
| i.   | Total allocation        |          |
| ii.  | Up to expenditure       |          |
| iii. | Amount of this proposal | 330709/- |
| iv.  | Progressive total       |          |
| V    | Balance                 |          |
- Check list has been completely filled and documents in the file have been properly page numbered.

  
 Ex-Engineer-M-IV-SH-S

A. A. O. -M-IV-SH-S  




## Financial Transaction Code Reporting Sheet

Stage-II

N.O.W. Imp. Dev. of Patparganj main road [NH;-24 Bridge--- Chilla chowk] by pdg. o from beautification outside chest Hospital opposite Pandav nagar in C-220/AC-58 in Patparganj.

1	Tendered Amount			<b>489721/-</b>
2	Name of Contractor			<b>M/s Sudeep Subaksh</b>
3	Head of Account			<b>XL-VIII-D</b>
4	Contractual Amount			<b>330709/-</b>
5	Total up to date concurred amount			
6	balance amount available for concurrence:			
7	Financial concurrence given by	DCA/Sh-	dated	
8	Technical sanction given by	EE(M-IV)Shah(S)	dated	<b>07.11.16</b>
9	work/Supply order no.		dated	

## CODING

1	Concurrence No. C/R	
2	Zone Code:	<b>8</b>
3	Ward Code:	<b>220</b>
4	Executing Division Code:	<b>EE-M-IV-SH-S</b>
5	Month of the Year	<b>11</b>

FTC 16/66/XL/VIII-D/020/ 108/220/M-IV/11

A.A.O./M-IV/Sh S  
*Sh*

Copy to:

- 1 Concerned ACA
- 2 Budget Allocating ACA
- 3 ACA(B)/ ACA(P)

*Supplied*  
Supplied Under RTI

**702**  
**EAST DELHI MUNICIPAL CORPORATION**  
**ENGINEERING DEPARTMENT**

**Justification of Rates**

Name of Work:

Imp. (dec) of NPA Rd bldg or for Beautification Road  
 Beautification outside Chest Hospital opp Pooja Nagar in C-22/2/2009

NIT No. & Date 14\*01

Date of receipt of tender/ hash submission: 29.11.16

Tender Amount  
 Floated ... Rs. 489721.0

Tender Amount :  
 Calculated ... Rs. 489681.0

S.No	Code	Material/Labour	Quantity	Unit	Market Rate	Schedule Rate	Diff. In Rate	Diff. In Cost
------	------	-----------------	----------	------	-------------	---------------	---------------	---------------

**Item based on DSR\_14**

**Materials :**

1	0293	Stone Aggregate (single size) : 40 mm nominal size	2.1060	cum	1285.00	1165.75	119.25	251.14
2	0295	Stone Aggregate (single size) : 20 mm nominal size	4.8177	cum	1305.00	1281.49	23.51	113.26
3	0297	Stone Aggregate (single size) : 10 mm nominal size	1.3266	cum	1305.00	1281.49	23.51	31.19
4	0367	Portland Cement	6.6922	tonne	5700.00	6394.65	-694.65	-4648.74
5	0785	Marble chips up to 4mm and downsize White & black	22.7848	quintal	200.00	226.24	-26.24	-597.87
6	0833	Synthetic enamel paint in black or chocolate shade	7.5168	litre	190.00	180.00	10.00	75.17
7	0979	Royalty for good earth	135.0000	cum	190.00	163.11	26.89	3630.15
8	0982	Coarse sand (zone III)	15.0984	cum	1305.00	1306.49	-1.49	-22.50
9	1002	Mild steel round bar 12 mm dia and below	5.8261	quintal	3675.00	4509.47	-834.47	-4861.71
10	1008	Flats up to 10 mm in thickness	10.0569	quintal	3675.00	4209.47	-534.47	-5375.11
11	1198	Second class kail wood in planks	1.6206	10 cudm	225.00	261.22	-36.22	-58.70
12	1215	Welding by electric plant	4161.4679	cm	2.00	2.00	0.00	0.00
13	2602	Common burnt clay F.P.S. (non modular) bricks class designation 7.5	16.3761	1000 nos	4000.00	4783.96	-783.96	-12838.21
14	4202	Red oxide Zinc chromate primer	2.2472	litre	80.00	70.00	10.00	22.47
15	9999	Sundries	2830.82	L.S.	1.77	1.78	-0.01	-28.31

**Labour :**

16	0100	Bandhani	17.3394	day	407.00	363.00	44.00	762.93
17	0101	Bhisti	32.6452	day	407.00	363.00	44.00	1436.39
18	0102	Blacksmith 1st class	48.5505	day	487.00	435.00	52.00	2524.63
19	0112	Carpenter 2nd class	1.6425	day	447.00	399.00	48.00	78.84
20	0114	Beldar	130.0822	day	368.00	329.00	39.00	5073.21
21	0115	Coolie	123.7513	day	368.00	329.00	39.00	4826.30
22	0123	Mason (brick layer ) 1st class	51.1350	day	487.00	435.00	52.00	2659.02
23	0124	Mason (brick layer ) 2nd class	11.9340	day	447.00	399.00	48.00	572.83
24	0128	Mate	3.7368	day	407.00	363.00	44.00	164.42
25	0131	Painter	4.4980	day	447.00	399.00	48.00	215.90
26	0155	Mason (average)	9.7308	day	467.00	417.00	50.00	486.54

**-5506.76**

Say Rs. -5507.0

Add 1% for Water Charges 55.0

-5562.0

Add 15% for Contractor Profit & Overheads 834.0

-6396.0

**Total Amount**

**-6396.0**

Justification =  $\frac{-6396.0}{489681.0} \times 100 = -1.31\%$

Add 1% Labour Cess = 0.99%

**Total -0.32% below**

**Justification of Rates worked out as -0.32% below (Zero point Three-Two percent) below the estimated rates**

*Supplied Under RTI*

*ACR*  
*K/K*  
*EBD-SD/D*  
*AS*  
*R process further*  
*TC*  
*DR*  
*JE*

23/K

Engineering Department

MAIN PORTAL

MAIN VIEW

TENDERS

mulasinghopp MCD  
MASTER VIEW

30 November 2016 17:40 IST

HELP

Compare bids

TenderNo: 273722

Line Work No: 3

Work Ref.No: EE(M)-IV Shah (S)

Contact Us

Work Type: Percentage Rate Work

Work Description:

Improvement Development of Patparganj main road [NH:24 Bridge -- Chilla Chowk ] by pdg.0 from beautification outside Chest Hospital opposite Pandav Nagar in C-220/AC-58 in Patparganj Quantity: 1

Logout

UOM :

Work Information	Sudeep Subaksh	ashok kumar bahl	tyagi builders	M/s Tara Builders	M/s Satish Budhiraja
Total Amount in Rs	330708.59	333059.25	383108.74	499760.28	385851.18
Percent	32.47	31.99	21.77	2.05	21.21
Percent in Words	thirty two point forty seven		twenty one point seventy seven	two point five	twenty one point twenty one
Percent Deviation	-	-	-	+	-
Assigned L1	L1				

L1 Vendor : Sudeep Subaksh : 330708.59

Exit

Supplied Under RTI

MK  
EE M-IV SH-S AAO M-IV SH-S

22/c



Engineering Department

mulasinghpn - MCD 30 November 2016, 17:41:18 IST HELP

MAIN PORTAL

MAIN VIEW

TENDERS

MASTER VIEW

Transaction List

Contact Us

Tender No: 273722  
Stage Code: SRJUCM25

Tender Ref No:  
Stage Description:

EE(M)-IV/SHD(S)/2016-17/14.1  
Justification, Negotiation and Approval of Bid

Page 1 Of 1

Logout

Transaction No	Workflow No	Workflow Description	Main Transaction No	Company Name	Completed	Select
4142173	101	Tender Preparation	262205	MCD	Completed	✓
4142346	1600	Release Tender	262205	MCD	Completed	✓
4143269	2125	Document DownLoad	1343213	Sudeep Subaksh	Completed	✓
4143271	3125	Bid preparation	1343213	Sudeep Subaksh	Completed	✓
4143369	2125	Document DownLoad	1343226	ashok kumar bahl	Completed	✓
4144473	3125	Bid preparation	1343226	ashok kumar bahl	Completed	✓
4144829	2125	Document DownLoad	1343669	tyagi builders	Completed	✓
4144850	3125	Bid preparation	1343669	tyagi builders	Completed	✓
4144857	3125	Bid preparation	1343669	tyagi builders	Completed	✓
4144892	2125	Document DownLoad	1343695	M/s Satish Budhiraja	Completed	✓
4145017	2125	Document DownLoad	1343729	M/s Tara Builders	Completed	✓
4145022	3125	Bid preparation	1343729	M/s Tara Builders	Completed	✓
4145654	3125	Bid preparation	1343695	M/s Satish Budhiraja	Completed	✓
4145969	4125	Super Hash	231176	MCD	Completed	✓
4146165	5125	Bid Submission	1343695	M/s Satish Budhiraja	Completed	✓
4146166	5125	Bid Submission	1343213	Sudeep Subaksh	Completed	✓
4146185	5125	Bid Submission	1343669	tyagi builders	Completed	✓
4146545	5125	Bid Submission	1343226	ashok kumar bahl	Completed	✓
4146586	5125	Bid Submission	1343729	M/s Tara Builders	Completed	✓
4147342	6125	Open Bids	231176	MCD	Completed	✓

TenderList Exit

1  
1-1

Handwritten signatures and stamps: "EE(M)-IV SH-S" and "AO M-IV SH-S"

Supplied Under RTI

vid De



2)K

Engineering Department

MAIN PORTAL

MAIN VIEW

TENDERS

mulasinghpn MCD 30 November 2016, 17:39:57 IST  
MASTER VIEW HELP

Open Tender Details - MCD

Contact Us

TenderNo: 273722 Tender Ref Date: 23-11-2016  
Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1

Logout

Contractor List Who Have Started Tender Purchase Process

Contractor(S)
True

Bid Status

Incomplete Bids

Stage Code	Envelop Name	Company Name
Nil		

Rejected Bids

Stage Code	Envelop Name	Company Name	Comments On Rejection
Nil			

Submitted Bids

Stage Code	Envelop Name	Company Name
SRSUCM25	Financial Envelope	Sudaep Subaksh
SRSUCM25	Financial Envelope	Ashok Kumar Bahl
SRSUCM25	Financial Envelope	Tyagi Builders
SRSUCM25	Financial Envelope	M/S Tara Builders
SRSUCM25	Financial Envelope	M/S Satish Budhiraja

Exit

EE M-IV SH-S  
AAO M-IV SH-S  
M

Supplied Under RTI

20K



Engineering Department

mulasinghpn - MCD 30 November 2016, 15:25:55 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-EMD Scrutiny

[Where am I ?](#)

[Contact Us](#)

Choose and Execute

EMD Open ▾

Actions :

EMD Payment scrutiny ▾

EMD Payment Details Scrutiny  
Record Saved successfully

EMD Payment No: 1280172 Company: ashok kumar bahl

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1  
Sr.No: 1

PaymentNo: 1280172  
EMD Mode: Demand Draft

Currency: INR

DD Number: 006294

Amount (Rs.): 9800

Account Name: ashok bahl

Account Number: 1748

Manual Submission:

Scrutinised?:

*Yammy*  
Supplied Under RTI

*Mk*  
EE(M)-IV SH-S  
*[Signature]*  
AO M-IV SH-S  
*M*

AD Det



M/K

Engineering Department

mulasinghpn - MCD 30 November 2016, 15:23:04 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Where am I ?

Bid Opening

-Payment Scrutiny

[Contact Us](#)

Choose and Execute

Payment Open ▾

Actions :

Payment scrutiny ▾

Payment Details Scrutiny

Record Saved successfully

Payment No: 1310990 Company: ashok kumar bahl

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1  
Sr.No: 1

PaymentNo: 1310990  
Payment Mode: Demand Draft

Currency: INR

DD Number: 006288

Amount (Rs.): 500

Account Name: ashok bahl

Account Number: 1748

Name of Bank: hdfc

Manual Submission:

Scrutinised?:

*Supplied Under RTI*

~~EE M-IV SH-S~~

AAO M-IV SH-S

3:04 IST

18/10



Engineering Department

mulasinghopn - MCD

30 November 2016, 15:27:32 IST

Tenders

Master View

Help

Main Portal

Main View

Tender No : 273722

Transaction Status : Locked

Bid Opening

-EMD Scrutiny

Where am I ?

Contact Us

Choose and Execute

EMD Open

Revert Done Exit

Actions :

EMD Payment scrutiny

Go

EMD Payment Details Scrutiny  
Record Saved successfully

EMD Payment No: 1280906 Company: M/s Satish Budhiraja

Tender Ref No:	EE(M)-IV/SHD(S)/2016-17/14.1	PaymentNo:	1280906
Sr.No:	1	EMD Mode:	Demand Draft

Currency: INR

DD Number: 028533.028424

Amount (Rs.): 11550

Account Name: SatishBudhiraja

Account Number: 296010200000684

Manual Submission:

Scrutinised?:

Save Quit

*Lyons*  
Supplied Under RTI

*ME*  
EE(M)-IV-SHD(S) 2016-17-14.1  
M



m/k



Engineering Department

mulasinghpn - MCD 30 November 2016, 15:24:53 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-Payment Scrutiny

[Where am I?](#)

[Contact Us](#)

Choose and Execute

Payment Open ▾

Actions :

Payment scrutiny ▾

Payment Details Scrutiny

Record Saved successfully

Payment No: 1311454 Company: M/s Satish Budhiraja

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1

PaymentNo: 1311454

Sr.No: 2

Payment Mode: Demand Draft

Currency: INR

DD Number: 028832

Amount (Rs.): 500

Account Name: SatishBudhiraja

Account Number: 296010200000684

Name of Bank: Axis Bank Ltd.

Manual Submission:

Scrutinised?:

~~EE(M)-IV SH-S~~ AAO M-IV SH-S  
M

*Lyons*  
Supplied Under RTI

24:53 IST

16/11



Engineering Department

mulasinghopn - MCD 30 November 2016, 15:26:24 IST  
Tenders Master View Help

[Main Portal](#)

[Main View](#)

[Contact Us](#)

Tender No : 273722  
Bid Opening  
Choose and Execute

Transaction Status : Locked  
-EMD Scrutiny

[Where am I ?](#)

Actions :

EMD Open ▼  
EMD Payment scrutiny ▼

EMD Payment Details Scrutiny  
Record Saved successfully

EMD Payment No: 1280161 Company: Sudeep Subaksh

Tender Ref No:	EE(M)-IV/SHD(S)/2016-17/14.1	PaymentNo:	1280161
Sr.No:	1	EMD Mode:	Demand Draft
Currency:	INR		
DD Number:	0002		
Amount (Rs.):	9800		
Account Name:		Account Number:	
Manual Submission:	<input type="checkbox"/>	Scrutinised?:	<input checked="" type="checkbox"/>

AAC M-IV SH-S

AAC M-IV SH-S

Supplied Under RTI



15/12

Engineering Department

mulasinghopn - MCD 30 November 2016, 15:23:49 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-Payment Scrutiny

[Where am I?](#)

[Contact Us](#)

Choose and Execute

Payment Open ▾

Actions :

Payment scrutiny ▾

Payment Details Scrutiny

Record Saved successfully

Payment No: 1310978 Company: Sudeep Subaksh

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1

PaymentNo: 1310978

Sr.No: 1

Payment Mode: Demand Draft

Currency: INR

DD Number: 0001

Amount (Rs.): 500

Account Name:

Account Number:

Name of Bank:

Manual Submission:

Scrutinised?:

EE M-IV SH-S

AAC M-IV SH-S  
M

Supplied Under RTI

14/12

Engineering Department

mulasinghopn - MCD 30 November 2016, 15:25:20 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-EMD Scrutiny

[Where am I?](#)

Choose and Execute

EMD Open ▾

Actions :

EMD Payment scrutiny ▾

EMD Payment Details Scrutiny  
Record Saved successfully

EMD Payment No: 1280607 Company: tyagi builders

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1  
Sr.No: 1

PaymentNo: 1280607  
EMD Mode: Demand Draft

Currency: INR  
DD Number: 123456

Amount (Rs.): 9800

Account Name:

Account Number:

Manual Submission:

Scrutinised?:

*[Signature]*  
Supplied Under RTI

*[Signature]*  
EE(M)-IV SH-S  
AAC M-IV SH-S  
*[Signature]*

13/12

x

Engineering Department

mulasinghpn - MCD 30 November 2016, 15:19:50 IST

Tenders

Master View

Help

Main Portal

Main View

Tender No : 273722

Bid Opening

Choose and Execute

Actions :

Transaction Status : Locked

-Payment Scrutiny

Payment Open ▾

Payment scrutiny ▾

Where am I ?

Revert

Done

Exit

Go

Contact Us

Payment Details Scrutiny

Record Saved successfully

Payment No: 1311428 Company: tyagi builders

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1

Sr.No: 1

Currency: INR

DD Number: 123456

Amount (Rs.): 500

Account Name:

Name of Bank:

Manual Submission:

PaymentNo: 1311428

Payment Mode: Demand Draft

Account Number:

Scrutinised?:

Save Quit

~~EE M-IV SH-S~~

~~AAO M-IV SH-S~~

Supplied Under RTI

714

12/c



Engineering Department

mulasinghopn - MCD 30 November 2016, 15:26:58 IST

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-EMD Scrutiny

[Where am I ?](#)

[Contact Us](#)

Choose and Execute

EMD Open ▾

Actions :

EMD Payment scrutiny ▾

EMD Payment Details Scrutiny  
Record Saved successfully

EMD Payment No: 1280642 Company: M/s Tara Builders

Tender Ref No:	EE(M)-IV/SHD(S)/2016-17/14.1	PaymentNo:	1280642
Sr.No:	1	EMD Mode:	Demand Draft
Currency:	INR		
DD Number:	525025		
Amount (Rs.):	9800		
Account Name:		Account Number:	
Manual Submission:	<input type="checkbox"/>	Scrutinised?:	<input checked="" type="checkbox"/>

~~EE(M)-IV SH-S~~

AAO M-IV SH-S

*[Signature]*  
Supplied Under RTI



*11/c*

Engineering Department

mulasinghpn - MCD 30 November 2016, 15:24:27

[Main Portal](#)

[Main View](#)

[Tenders](#)

[Master View](#)

[Help](#)

Tender No : 273722

Transaction Status : Locked

Bid Opening

-Payment Scrutiny

[Where am I ?](#)

[Contact Us](#)

Choose and Execute

Payment Open ▾

Actions :

Payment scrutiny ▾

Payment Details Scrutiny

Record Saved successfully

Payment No: 1311487 Company: M/s Tara Builders

Tender Ref No: EE(M)-IV/SHD(S)/2016-17/14.1

PaymentNo: 1311487

Sr.No: 1

Payment Mode: Demand Draft

Currency: INR

DD Number: 525010

Amount (Rs.): 500

Account Name:

Account Number:

Name of Bank:

Manual Submission:

Scrutinised?:

*Handwritten signatures and stamps:*  
EE-M-IV SH-S  
AAO-M-IV SH-S

*Handwritten signature:*  
Supplied Under RTI

101c

**EAST DELHI MUNICIPAL CORPORATION  
OFFICE OF THE EXECUTIVE ENGINEER (M) - IV  
SCHOOL BLOCK SHAKARPUR SHAHDARA SOUTH ZONE**

NO: - EE (M)- I/SHD(S)/2016-17/14

Dated- 23.11.16

- |                                       |   |
|---------------------------------------|---|
| 1. Last date of Download tender: -    | 29.11.16 at 12.00 Hours                               |
| 2. Last date of Bid Preparation: -    | 29.11.16 at 15.00 Hours                               |
| 3. Last date for close of Bid: -      | 29.11.16 at 15.01 to 17.30 Hours.                     |
| 4. Date of Re-encryption of Online: - | 29.11.16 at 17.31 Hours to<br>30.11.16 at 12.00 Hours |
| 5. Opening of Financial Bid: -        | 30.11.16 at 12.15 Hours                               |

For Online Tendering <http://mcdetenders.com> sealed percentage rate/item rate tenders are invited for the execution of the following works by the EDMC from approved and eligible contractor and will be received as per time table and well be opened at 12:15 Hours on 30.11.16 on website <https://mcdetenders.com> in the presence of contractors, if any. The registered contractor of EDMC only are eligible to tender for the amount they have registered in their respective category subject to the conditions that they are neither black listed nor debarred at the time of purchase of tenders. In case of holiday is declared on the date of said schedule it will be done on the next working day.

Conditions given in the printed NIT form-A32, chapter 9 of Municipal Accounts code part-I will hold good. The contractor will have to give a declaration about the name of their relatives employed in EDMC along with each tender.

Bidding documents may be downloaded from online at website <https://EDMCetenders.com> payment for cost of bidding document and earnest money may be paid before download of tender document through online payment. The desirous contractor shall have to pay the cost of document and Earnest Money mentioned against the work at the time of Purchase and Download of tender document.

Both tenders cost and Earnest money can be deposited in the form of Online payment/bank draft of a scheduled Bank in favour of Commissioner, EDMC.

The demand draft for tenders cost & Earnest money should be deposited in the EE(M)-IV Shahdara (South), School Block, Shakarpur, Delhi before the time specified in Tender time contractor for all works as per circular issued in this regard. Cement will be procured by the bulk paced bitumen for the road work directly from the Bharat Petroleum Indian Oil Co. Hindustan Petroleum himself and produced the bills/vouchers etc as proof their of No receipt from any agent/dealer shall be accepted. In case of negotiations the period of validity of rates will be counted from the date of negotiation. The department has right to postpone/cancel the NIT without assign any reason. The date & time of different activities of tendering process may be checked on the EDMC website <https://EDMCetenders.com> time to time.

Quality testing of work will be carried out as per circular No. D/EE(P)-III/409 & 410/2005-06 dated 27.07.05 amended vide circular no. D/SE(QC)/2016/1571 dated 25.10.16 and amended time to time in future.

Contractor shall have to produce the malba acknowledgement slip from SLF site of the malba dumped failing which no payment malba/each shall be made to the contractor.  
Circular No. D/EE(P)-III/380 dated 28.3.05 is also applicable.

Circular no. D/EE(P)-III/27/2006-07 dated 19.05.06 is applicable and read as Addition to clause 7. Clause 9 and 9A regarding payment of bill to contractors. Circular No. D/90/EE(P)/2012-13 dated 7.08.12 is applicable regarding Amendment to General Conditions of Contract 10CA.

All the circular/guidelines issued from time to time shall also be applicable.

The payment to the contractor shall be released only after the bed level for each drain is achieved. In case the contractor fails to achieve the bed level, no payment shall be made for the part work done by him.

Deduction of VAT at source shall be made as per rules. As per circular no. F-506/E-in-C/204/1015 dated 20.04.2004, if the rate quoted by the lowest tender are found abnormally low the payment to the contractor for the work shall only be made after inspection by the Quality Control Cell at different stages and these findings shall be final and binding on the contractor. All the testing charges from the independent laboratory shall be borne by the contractor. In case, the lowest contractor fails to commence/complete the work within the stipulated period, the contractor shall be liable for disciplinary action as per the provision of the enlistment rule/instructions issued from time to time. The tenders will also be received through e-tendering. Revised rates, Earnest Money, Security Deposit.

*Signature*  
Supplied Under RTI

- A. Cost of work upto 25 crores 2% of the estimate cost of the work.
- B. Security Deposit: A sum of the rate of 10% of the gross amount of bill shall be deducted from each running bill of the contractor till the sum along with sum already deposited as earnest money will amount to security deposit of 2% of the tendered value of the work (Bank Guarantee is not to be accepted as security deposit).

The facilities of G.E.M. as circulated by E-In-C vide circular no. D-29/SE-I/dated 12.03.96 stands withdrawn.

Condition as per circular no. F-506/E-in-C/03/742 dated 1<sup>st</sup> July 2003 & its modified circular no. F-503/E-in-C/08/858 dated 23.10.03 is applicable (all circular may be seen at notice board or in division office).

The Demand Draft must be deposited by the contractor before closing of the bid.

All the circulars/guidelines issued from time to time shall also be applicable.

Guidelines for DUDA for execution of work and payment to the contractor shall be applicable

Conditions circulated vide No. CA/F&G/2015/D-145 dated 05.11.15 shall be applicable  
The below condition is applicable for item Numbers 22 only.

- 1 LCV should not be older then six years old.
- 2 LCV should be in good appear and good running conditions.
- 3 The attested photo state copy of registration book and valid insurance policy will have to be deposited with the concerned A.E./J.E. at the time of engaging of LCV at store.
- 4 Registered contractor in Municipal Corporation of Delhi or transporter having there own truck are eligible for tendering original documentary evidence will have to be produced by the contractor in support of the same.
- 5 Rates shall be quoted exclusive cost of fuel/diesel for 8 Hrs. duties in words and figures.
- 6 Working of LCV in day and night on Sunday and gazetted holidays shall be at the directions of the E-in-charge and LCV will be reply at Mpl. Store after working hours.
- 7 The contractor can be terminated even before the expiry of the contract period without assigning on any other accounts.
- 8 Payments shall be made for actual working day only and no claim of any sort shall be entertained on any other account.
- 9 In case LCV is not made available with in 3 days penalty at the payment for Rs. 100/- per day will be levied.
- 10 The contractor will be valid for scheduled rates/ days for the date of permission of the competent authority.
- 11 The department will be not responsible for arrangement of Diesel lubricant in case of shortage at private diesel pumps.
- 12 Before engaging the LCV its efficiency/power will be checked and the same will be apply to the substitute in case of breakdown of the original LCV. The contactor shall maintain a logbook for each truck and JE.store for regarding working days of each truck. The log book shall be available for inspection of working day. Decision of JE/AE regarding of actual day shall be binding on the contactor and payment shall be made for the actual working day verified JE/AE E-in-Charge as per log book.
- 13 Diesel and mobile oil will be arranged by the supplier himself and necessary payment will be made only for diesel @ 1 Ltr. Per seven km on Govt. approved rates.

Contractors who have LCV registered with Delhi is only eligible for purchase of the tenders.

S.No.	Name of work	Head of Account	Tender Amount	Earnest Money	Time of Completion	Rates hold good for	Tender Cost	Tender No.
-------	--------------	-----------------	---------------	---------------	--------------------	---------------------	-------------	------------

Improvement Development of Patparganj main road [NH:24 Bridge -- Chilla Chowk ] by pdg.0 from beautification outside Chest Hospital opposite Pandav Nagar in C-220/AC-58 in Patparganj.

XL-VIII-D      Rs.4,89,721/-      Rs.9800/-      02 months      06 month      Rs.500/-      273722

Supplied Under RTI

- ...ding and Fixing of RCC Benches in Parks of ward no 220 [-] by pdg.0 from in Patparganj.
- |           |               |           |           |          |          |        |
|-----------|---------------|-----------|-----------|----------|----------|--------|
| XL-VIII-D | Rs.4,89,082/- | Rs.9800/- | 02 months | 06 month | Rs.500/- | 273723 |
|-----------|---------------|-----------|-----------|----------|----------|--------|
3. Providing and Fixing of RCC Benches in Parks of ward no 220 [ -- ] by pdg.0 from in Mayur Vihar Ph-I, pkt.-IV in Patparganj.
- |             |               |           |           |          |          |        |
|-------------|---------------|-----------|-----------|----------|----------|--------|
| XL-VIII-Z-a | Rs.4,89,082/- | Rs.9800/- | 02 months | 06 month | Rs.500/- | 273724 |
|-------------|---------------|-----------|-----------|----------|----------|--------|
4. Improvement Development of Patparganj main road [ NH:24 Bridge -- Chilla Chowk ] by pdg.0 from pdg Culverts opp. H Nos. 227,109,134 in C-220/Ac-57 in Patparganj.
- |             |               |           |           |          |          |        |
|-------------|---------------|-----------|-----------|----------|----------|--------|
| XL-III-D-IV | Rs.4,88,867/- | Rs.9800/- | 02 months | 06 month | Rs.500/- | 273725 |
|-------------|---------------|-----------|-----------|----------|----------|--------|
5. Improvement Development of Parks of Ward no 221 Kishan Kunj [ -- ] by pdg.0 from pdg. kachcha walkway in park opp. 275 and repair to B/wall and walkway opp. 195 in Kishan Kunj.
- |             |               |           |           |          |          |        |
|-------------|---------------|-----------|-----------|----------|----------|--------|
| XL-VIII-Z-a | Rs.4,89,723/- | Rs.9800/- | 02 months | 06 month | Rs.500/- | 273726 |
|-------------|---------------|-----------|-----------|----------|----------|--------|
6. Restoration of Road Cut by DJB for replacement of old and damaged sewer line in Gali No. 2, Guru Nanak Pura [ Mangal Bazar Road -- Paliwal Road ] by pdg.CC from C-222/AC-58 in Laxmi Nagar.
- |         |                |           |           |          |          |        |
|---------|----------------|-----------|-----------|----------|----------|--------|
| 66-1076 | Rs.3,09,358 /- | Rs.6200/- | 03 months | 06 month | Rs.500/- | 273727 |
|---------|----------------|-----------|-----------|----------|----------|--------|
7. Improvement Development of Drainage System of M and N Block Laxmi nagar [ -- ] by pdg.0 from pdg RCC Culverts in C-222/AC-58 in Laxmi Nagar.
- |             |               |            |           |          |          |        |
|-------------|---------------|------------|-----------|----------|----------|--------|
| XL-III-D-IV | Rs.4,87,057/- | Rs.9750 /- | 02 months | 06 month | Rs.500/- | 273728 |
|-------------|---------------|------------|-----------|----------|----------|--------|
8. Improvement Development of Parks of Ward no 221 Kishan Kunj [ -- ] by pdg.0 from pdg. RCC Benches in Parks of Bank Enclave in Kishan Kunj.
- |             |                |           |           |          |          |        |
|-------------|----------------|-----------|-----------|----------|----------|--------|
| XL-VIII-Z-a | Rs.4,89,082 /- | Rs.9800/- | 02 months | 06 month | Rs.500/- | 273729 |
|-------------|----------------|-----------|-----------|----------|----------|--------|
9. Construction of urinals on near LBS Hospital Gurudwara Khichripur and near Kendriya Vidhyalya Khichripur colony by pdg.0 from in ward no 219.
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-III-D-IV | Rs.16,79,486/- | Rs.33,600/- | 03 months | 06 month | Rs.500/- | 273730 |
|-------------|----------------|-------------|-----------|----------|----------|--------|
10. Improvement Development of Shashi Garden Lanes from H. No. B-3 to B-21/9, C-8 to C-18 and C-51 to 49 by RMC in C-220/AC-57, Patparganj.
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-VIII-S-i | Rs.23,61,448/- | Rs.47,250/- | 03 months | 06 month | Rs.500/- | 273731 |
|-------------|----------------|-------------|-----------|----------|----------|--------|
11. Improvement Development of Patparganj Village by Pdg. RMC in Lane opposite MC Pry School in C-220/AC-57 in Patparganj.
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-VIII-S-i | Rs.24,82,114/- | Rs.49,650/- | 03 months | 06 month | Rs.500/- | 273732 |
|-------------|----------------|-------------|-----------|----------|----------|--------|
12. Improvement Development of Patparganj Village by pdg. RMC from main Patparganj Road to H. No. 156 and links near H. No. 170/1 and 171, C-220/AC-57 in Patparganj.
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-VIII-S-i | Rs.16,64,339/- | Rs.33,300/- | 03 months | 06 month | Rs.500/- | 273733 |
|-------------|----------------|-------------|-----------|----------|----------|--------|
13. Improvement Development of road from Patparganj Road Chowk to Ahlcon Internation School by Pdg. RMC in C-220/AC-57 Patparganj..
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-VIII-S-i | Rs.14,31,246/- | Rs.28,600/- | 02 months | 06 month | Rs.500/- | 273734 |
|-------------|----------------|-------------|-----------|----------|----------|--------|
14. Improvement Development of Acharya Niketan Lanes by Pdg. drain in Lane from Main Road to H. No. 28B and RMC and drainage in lane opposite Mnadir and its links in C-220/AC-57 in Patparganj.
- |             |                |             |           |          |          |        |
|-------------|----------------|-------------|-----------|----------|----------|--------|
| XL-VIII-S-i | Rs.16,35,327/- | Rs.32,700/- | 03 months | 06 month | Rs.500/- | 273735 |
|-------------|----------------|-------------|-----------|----------|----------|--------|

*Signature*  
Supplied Under RTI

15. Improvement Development of lanes of Patparganj Village by Pdg. drain on Peer wali gali and improvement of road and drain of lane from H. No. 267 to 270 and near H. No.53 in C-220/AC-57 in Patparganj.

XL-VIII-S-i Rs.12,35,657/- Rs.24,700/- 03 months 06 month Rs.500/- 273736

16. Improvement Development of Shashi Garden Lanes from H. No. A-1 to Mandir B-58 to B-64 and B-100 to B-110 by Pdg. RMC in Patparganj in C-220/AC-57.

XL-VIII-S-i Rs.21,89,069/- Rs.43,800/- 03 months 06 month Rs.500/- 273737

17. Improvement Development of lanes of Patparganj Village by Pdg. RMC from H. No. 204 to 222, 207 to 219 and link near H. No. 210 in C-220/AC-57 in Patparganj..

XL-VIII-S-i Rs.10,42,011/- Rs.20,850/- 03 months 06 month Rs.500/- 273738

18. Improvement Development of lucky block, Gali No. 4B and Gali No. 5 in Sarpanchwara by Pdg. RMC in Ward No. 218/Ac-57 in Shahdara (South Zone in Mandawali).

XL-VIII-S-i Rs.11,79,848/- Rs.23,600/- 03 months 06 month Rs.500/- 273739

19. Improvement Development of road from Shanti Marg in Subedar Chowk by Pdg. RMC and drain in Sarpanchwara Mandawali in Ward No. 218/AC-57 in Shahdara (South) Zone.

XL-VIII-S-i Rs.23,13,232/- Rs.46,264/- 04 months 06 month Rs.500/- 273741

20. Improvement Development of Gali No. 6 & 7 in Sarpanchwara by Pdg. RMC in Ward No. 218/AC-57 Shahdara (South) Zone.

XL-VIII-S-i Rs.13,41,894/- Rs.26,900/- 03 months 06 month Rs.500/- 273742

21. Improvement of drainage system along Mayur Public School in West Vinod Nagar in Ward No. 217/AC-57 in Shahdara (South) Zone.

XL-VIII-S-i Rs.4,02,006/- Rs.8,050/- 02 months 06 month Rs.500/- 273743

22. Engaging LCV with driver and four No. Beldars for day to day maintenance of lanes and removal of malba from Ward No. 217/AC-57 Shahdara (South) Zone.

XL-III-D-IV Rs.Item Rate Rs.9500/- 155 days 06 month Rs.500/- 273744

All concerned and notice board

Executive Engineer (M)-IV 24/1/16  
Shahdara South

Supplied Under RTI

616

Work Award  
 Requisition Form  
 Receipt Of Material  
 Test Result  
**MANISHJAINJE (2016-2017) [ WARD : KISHAN KUNJ (221) ]**

Home Contact Logout  
 Master Data Tendering C & M Stores Technical Estimation ATR Quality Control Cases P & M Buildings Establishment Security

Report Save Clear Search

Abstract Detailed Estimate  
**Cover Note of Estimate**

**Work Details**  
 Name of Scheme : Unauth Regularised Clns Head of A/c : XL VIII-D  
 Name Of Work : Improvement Development of Patparganj main road [ NH 24 Bridge – Chilla Chowk ] by pdg 0 from beautification of  
 Ward No : Patparganj Financial Year : 2016-2017 Division Name : EE[M-Shah. (S)]-IV  
 Estimate For : Civil Time of Completion : 2.00000 Months Category of Work : Scheme  
 Nature of Work : Improvement Developn Location : Type of Work : Plan  
 Method of Work : Contractual Land : MCD

**Asset Details**

Asset Name [ Location & Year of Construction ]	Proposed Specifications	Asset Nature	Existing Specifications
Patparganj main road [Chilla Chowk]	Brick wall and MS grills		Length 1500 metre Width 15 metre
Patparganj main road [NH:24 Bridge]	Brick wall and MS grills		Length 1500 metre Width 15 metre

**Estimate Details**  
 Estimate Initiation Number : 386770  
 Type of Tender : Percentage Rate  
 Nature of Estimate : Detail  
 Rate Source Used : CPWD DSR 2014 , MCD Approved Items 2014 ,  
 Estimated Amount : 499400  
 Justification for Estimate : To beautify the Chowk outside Chest Hospital.  
 Any Other Information : Area Councillor Smt. Sandhya Verma desired for the execution of the work while inspecting the area with Sr. officials of Engg. Deptt of EDMC.  
 Note :

37

OFFICE OF S.W. SHAH(S) ZONE  
 Estimate Booked for Rs. 3,30,709/-  
 Head of Account XL-VIII-D  
 Financial Year 2016-17  
 S.W. Shah(S) Zone ASW  
 12/01/17

book on CA & R 330,709/-  
 4-220  
 [Signatures]

Supplied Under RTI



Municipal Corporation of Delhi

Date:22/10/2016

## Work Flow History

Estimate No : 386770

Name Of Work : Improvement Development of Patparganj main road [ NH:24 Bridge -- Chilla Chowk ] by pdg.0 from beautification outside Chest Hospital opposite Pandav Nagar in C-220/AC-58 in Patparganj

Designation Sent to :

1. Action Taken By : manishjainJE / JE (M-SH.S-IV)

Date : 07-11-2016

Action Taken : Forward

Remarks : Please check the estimate and forward.

Check List :

Dimensioned sketch of the proposed duly signed is enclosed. This is certified that the work is not covered under any other estimate/scheme prepared earlier.

2. Action Taken By : Irmeenaje / AE-I (M-SH.S-IV)

Date : 07-11-2016

Action Taken : Forward

Remarks : May be approved.

Check List :

Dimensioned sketch of the proposed duly signed is enclosed. This is certified that the work is not covered under any other estimate/scheme prepared earlier.

Site Inspected

Provisions taken are as per site requirements

Provisions are technically correct

The maintenance period of previous work executed on the same asset has already expired

3. Action Taken By : mulasinghEE / EE (M-SH.S-IV)

Date : 07-11-2016

Action Taken : Approved

Remarks :

Check List :

Proposal is in accordance with site requirements

Items proposed are admissible and acceptable

Budget provisions exist

Budget provision exist

Close

*Approved*  
Supplied Under RTI

MCDEDIS Ver3.4 ©Municipal Corporation of Delhi.



Municipal Corporation of Delhi  
Date: 22/10/2016

**Abstract**

Estimate Initiation No: 386770

**Work Details**

Work Name : Improvement Development of Patparganj main road [ NH-24 Bridge -- Chilla Chowk ] by pdg.0 from beautification outside Chest Hospital opposite Pan  
Ward No : Patparganj  
Estimate For : Civil  
Financial Year : 2016-2017  
Time of Completion : 2.00000 Months  
Division Name : EE[M-Shah. (S)]-IV  
Category of Work : Scheme

Nature of Work : Improvement Developn  
Method of Work : Contractual  
Location : MCD  
Land : MCD

Type of Work : Plan

Sr.No	Item No.	Description	Quantity	Rate	Unit	Amount
1	10.25.2	10.25 Steel work welded in built up sections/ framed work including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer using structural steel etc. as required. 10.25.2 In gratings, frames, guard bar, ladder, railings, brackets, gates and similar works. 72.0m x 21 kg/m = 1512kg	1512.00	90.10	kg	136231.20
2	11.1	11.24mm thick washed marble chips plaster on exterior walls of height upto 10 m above ground level in two layers under layer 12 mm cement plaster 1:4 (1 cement: 4 coarse sand) furrowing the under layer with scratching tool, applying cement slurry on the under layer at the rate 2 kg of cement/sqm, top layer 12mm thick cement marble chips plaster 4:7 (4 cement: 7marble chips 4mm size of required colour) in panel with grooves all around as per approved pattern including scrubbing and washing the top layer with brushes and water to expose the marble chips completely as per specifications and directions of Engineer in charge (payment for providing groove shall be made for separately). 11.1 Using ordinary cement in top layer, outside walls	131.40	534.60		70246.44
3	13.61.1	13.61 Painting with synthetic enamel paint of approved brand and manufacture to give an even shade : 13.61.1 Two or more coats on new work.	64.80	74.40	sqm	4821.12
4	13.73.1	13.73 Forming groove of uniform size in the top layer of washed stone grit plaster as per approved pattern using wooden battens, nailed to the under layer including removal of wooden battens, repair to the edges of panels and finishing the groove complete as per specifications and direction of the Engineer-in-charge : 13.73.1 15 mm wide and 15 mm deep groove total area of marble stone plaster = (137.40 x 2.5) = 328.50m	328.50	31.60	metre	10380.60
5	15.2.1	15.2 Demolishing cement concrete manually/ by mechanical means including disposal of material within 50 metres lead as per direction of Engineer-in-charge. 15.2.1 Nominal concrete 1:3:5 or richer mix (i/c equivalent design mix)	4.32	892.70	cum	3856.45
6	16.3.9	16.3 Supplying and stacking at site. 16.3.9 Good earth.	135.00	320.90	cum	43321.50
7	2.25	2.25 Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift upto 1.5 m. same as Excavation and Supply = (17.28+135) = 152.28	152.28	112.40	cum	17116.27
8	2.8.1	2.8 Earth work in excavation by mechanical means (Hydraulic excavator) / manual means in foundation trenches or drains (not exceeding 1.5 m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5 m, including getting out the excavated soil and disposal of surplus excavated soil as directed, within a lead of 50 m. 2.8.1 All kinds of soil.	17.28	157.50	cum	2721.60
9	4.1.10	4.1 Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering- All work up to plinth level : 4.1.10 1:5:10 (1 cement : 5 coarse sand : 10 graded stone aggregate 40 mm nominal size)	3.24	4004.00	cum	12972.96
10	4.1.3	4.1 Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering- All work up to plinth level : 4.1.3 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size)	6.03	5466.30	cum	32974.03
11	6.1.2	6.1 Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in foundation and plinth in: 6.1.2 Cement mortar 1:6 (1 cement : 6 coarse sand) (0.57+0.46) = 1.03	33.15	4677.25	cum	155078.90
			Sub Total			489721.02
			DSR 2014 [-1%]			-4897.21
			Sub Total			484823.81
			Contingencies 2014 [3%]			14544.72
			Sub Total			499368.00
			Say Total			499400.00

सूचना का अधिकार अधिनियम 2005 के अन्तर्गत वी संजीव जैन  
Add- B-94, गली नं० 10, शही गार्डन पटपडगंज दिल्ली 110091  
mob. 9136 4239 98 के द्वारा मांगी गई जानकारी के सम्बन्ध में:-

उत्तर 01, वार्ड संख्या 12 E पटपडगंज चौक में बना श्यामा प्रसाद -  
मुखर्जी चैस्ट अस्पताल पटपडगंज डिस्पेंसरी के बाहर  
दि०, नं०, नि० पार्क के बाहर वाली सड़क पर नियमित रूप से  
प्रतिदिन झाड़ू सफाई कार्य तथा कुड़ा भी प्रतिदिन उठाया जा  
रहा है।

उत्तर 02, - वार्ड संख्या 12 E पटपडगंज चौक में बना श्यामा प्रसाद -  
मुखर्जी चैस्ट अस्पताल के बाहर दि०, नं०, नि० पार्क के बाहर  
वाली सड़क पर दो पर्यावरण सहायकों के द्वारा सफाई कार्य  
किया जाता है। प्रतिदिन नियमित रूप से,

उत्तर 03, - वार्ड संख्या 12 E पटपडगंज चौक में बना श्यामा प्रसाद -  
मुखर्जी चैस्ट अस्पताल पटपडगंज डिस्पेंसरी के बाहर  
दि०, नं०, नि० पार्क के बाहर वाली सड़क पर 02 पर्यावरण  
सहायक नियमित रूप से सफाई कार्य करते हैं। उनके साथ  
निम्न प्रकार है।

1. श्री रिधी चाल व श्री बाबूलाल Regular P.S., - B.M.I.D - 5/80/230
2. श्री निरिन व श्री ब्रजमूषण - Reg. P.S. B.M.I.D = 703023 97

1224 SI-220/12E  
19/11/22

Rusant  
ac/2022

C.S. Singh  
02-12-22

Form C  
SI-220/12E  
NAHAR SINGH  
Sanitary Inspector  
Word No. 12E  
D.E.M.S./SHD/(N) ZONE (MCO)

PART 1/52

East Delhi Municipal Corporation  
Office of the Assistant Commissioner  
Shahdara (South) Zone  
Near Karkardooma Court, Shahdara Delhi-32

No. 885 /D/AC/SHD/(S)/2022-23

Date: - 05/12/2022

Shri/Smt. संजीव जैन

B-94 गली नं० 10, गली गार्ड

पुस्तक गंगा इलाहाबाद-110091

Sir/Madam,

Please refer to your application vide ID/Dy. No. 885/10/10/2022/SHD/S dated 18/10/2022. Under Right to Information Act, 2005.

The required information submitted by the SHD/S is enclosed herewith for your information. If you are not satisfied with the reply you may appeal before 1<sup>st</sup> Appellate Authority i.e. Deputy Commissioner, Shahdara (South) Zone.

Rusaf  
Asstt. Commissioner/ PIO  
Shahdara (South) Zone

उप आयुक्त  
शाहदरा साउथ जोन  
पटपड़गंज इंडस्ट्रियल एरिया  
दिल्ली - 110092.

MOST URGENT RTI MATTER

Date-

13.10.2022

विषय :- सूचना के अधिकार अधिनियम 2005. के अन्तर्गत जानकारी प्राप्त करने हेतु.

Q1. ईस्ट नगर निगम वार्ड नं 12ई पटपड़गंज चौक में बना श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल पटपड़गंज डिस्पेन्सरी बाहर की दीवार के साथ बने नगर निगम पार्क के आगे की सड़क पर ईस्ट नगर निगम के सफाई विभाग के कर्मचारी झाड़ लगाकर सफाई का कार्य प्रति दिन करते हैं या नहीं करते इस बारे में जानकारी दी जाए.

Q2. ईस्ट नगर निगम वार्ड नं 12ई पटपड़गंज चौक में बना श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल पटपड़गंज डिस्पेन्सरी बाहर की दीवार के साथ बने नगर निगम पार्क के आगे की सड़क पर नगर निगम कर्मचारी झाड़ लगाकर सफाई का कार्य प्रति दिन कितने कर्मचारी सफाई कार्य करते हैं उनकी संख्या के बारे में जानकारी दी जाए.

Q3. ईस्ट नगर निगम वार्ड नं 12ई पटपड़गंज चौक में बना श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल पटपड़गंज डिस्पेन्सरी बाहर की दीवार के साथ बने नगर निगम पार्क के आगे की सड़क पर नगर निगम कर्मचारी झाड़ लगाकर सफाई का कार्य प्रति दिन कितने कर्मचारी सफाई का कार्य करते हैं उन सभी कर्मचारियों के नाम एवं पद के साथ जानकारी दी जाए.

नोट :- आपसे अनुरोध है कि मेरे द्वारा मांगे गए प्रश्नों का ऊपर सूचना के अधिकार अधिनियम 2005. के अन्तर्गत प्रश्नों के साथ हिन्दी या अंग्रेजी में लिखकर विभागीय अधिकारी के साइन एवं मोहर के साथ देने की कृपया करें

सूचना के अधिकार अधिनियम 2005. के अन्तर्गत बतौर फीस 10/ रूपये अदा कर जमा कर रहा हूँ.

574-496572  
126459  
संजीव जैन  
B - 94 गली नं 10, शशी गार्डन  
पटपड़गंज दिल्ली - 110091. मो - 9136423998.



**MUNICIPAL CORPORATION OF DELHI**  
**Office of the Executive Engineer (M)-IV**  
**Shahdara South Zone**  
**School Block, Shakarpur, Delhi -110092**  
**E-mail: [eem4ssz@gmail.com](mailto:eem4ssz@gmail.com)**



No. EE (M)-IV/Shah.(S)/2023-24/D- 1409

Dated: 18-10-2023

To,

Sh. Sanjeev Jain,  
 R/o B-94, Gali No.10  
 Shashi Garden Patparganj,  
 New Delhi-110091.

## Annexure-9

Sir,

Please refer to your application under RTI Act-2005 RTI no. 17 dated 27.07.2023.

1. The information is as under: -

Reply enclosed by Engineering Department of this division i.e. E.E.-M-IV Shah South

2. As per Section 19 (1) of RTI-2005 you may file an appeal to the First Appellate Authority within thirty days of issue of this letter, whose particulars are given below:

Name and Address of First Appellate Authority	SE-II/Shah. (S) Zone, First Floor, 419 Udyog Sadan Patparganj Industrial Area, Delhi-110092.
---	--

(For all future correspondence please quote complete ID No. mentioned above)

Encl.: As above

Thanking you.

Yours faithfully,

Executive Engineer (M-IV)  
 Shah. (S) Zone, P.I.O.

GAGAN KHANNA  
 EE-M-IV-SHAH (S) MCD

दिल्ली नगर निगम  
कार्यालय अधिशासी अभियंता (एम)- चतुर्थ  
शाहदरा (दक्षिणी) क्षेत्र  
स्कूल ब्लाक शकरपुर दिल्ली-92

सेवा में,

श्री संजीव जैन  
बी-94, गली नं० 10, शशी गार्डन,  
पटपड़गंज ईस्ट दिल्ली-110091

विषय: सूचना का अधिकार अधिनियम 2005 के अन्तर्गत सूचना के संबंध में।

संदर्भ: आर.टी.आई. न० 17 दिनांक 27.07.2023

प्रथम अपीलीय अधिकारी के आदेश संख्या 141 दिनांक 16.10.2023 के अनुपालन में वांछित सूचना निम्न प्रकार है।

क्र. सं.	प्रश्न	उत्तर
1	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को दी थी या नहीं दी थी इस बारे में जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
2	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस अधिकारी के नाम एवं पद के साथ जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
3	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस आदेश की प्रतिलिपि आवेदन कर्ता को दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
4	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।

	को अगर दी थी तो उस भूमि की कितनी लम्बाई एवं चौड़ाई और कुल कितना क्षेत्रफल था पूरी डिटेल के साथ जानकारी दी जाए।	
5	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को किस कार्य के लिए दी गई थी प्रमुख अभियन्ता जी के विभाग द्वारा उस बारे में जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
6	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को देने के एवज़ में कितने रुपये का भुगतान लोक निर्माण विभाग दिल्ली सरकार द्वारा किया गया था दिल्ली नगर निगम को इस बारे में जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
7	दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियन्ता विभाग के प्रमुख अभियन्ता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गांव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग ने किस दिनांक को आवेदन दिया था एवं उस आवेदन की एक प्रतिलिपि की कोपी के साथ जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
8	प्रमुख अभियन्ता जी दिल्ली नगर निगम का वह कौन सा नियम है जिसमें अपनी किसी भी भूमि को दिल्ली सरकार के लोक निर्माण विभाग के द्वारा मांगने पर देने का नियम बना हुआ है उस बारे में डिटेल में तथ्यों के साथ जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।
9	प्रमुख अभियन्ता जी दिल्ली नगर निगम अपनी किसी भी भूमि को किसके आदेश पर ही दिल्ली सरकार को दे सकता है दिल्ली नगर निगम जिसके आदेश पर दे सकती है उनके नाम एवं पद के साथ जानकारी दी जाए।	यह जानकारी इस कार्यालय में उपलब्ध नहीं है।

अधिसासी अभियन्ता (एम)चतुर्थ

सहायक अभियन्ता

कनिष्ठ अभियन्ता

Asstt. Engineer, M-IV  
Shahdara South Zone, MCD

**729**  
Municipal Corporation of Delhi  
Office of Superintending Engineer- II /FAA,  
Shahdara South Zone, 1st Floor, 419 Udyog Sadan,  
Patparganj, Industrial area, Delhi-110092

No: -S.E.-II/ Shd.(S) Zone/2023/ D-141

Dated - 16/10/23

Present:- Sh.Kapil Mishra ASO on behalf of PIO, Sh Gagan Khanna, E.E.-(M)-IV

Present :- Sh. Sanjeev Jain (Applicant)

Ref.:- Appeal No: - 234 Postal Order No.57F496465

Order

The case was fixed for hearing of appeal on on 12.10.2023 at 3:00 PM. But due to administrative reason hearing preponed at 1:00PM in place of 3:00 PM. During the hearing it is learnt that reply has not been provided to the appellant till date, thus the purpose of hearing is very much defeated. PIO is directed to take RTI cases on priority. Further PIO is directed to reply within a week time free of cost.

**Accordingly, Appeal is disposed off.**

As per section 19 of the "Right to information Act, 2005", Applicant may file an appeal, if any, within 90 days of the issue of this order, before 2<sup>nd</sup> Appellant Authority i.e. the **Central Information Commissioner, Room No. 414, Baba Gang Nath Marg, Munirka, New Delhi-110067.**

  
(A.K.Singh)  
FAA-Cum S.E-II  
Shahdara South Zone

✓ Sh.Sanjeev Jain,  
R/O- B-94, Gali No: 10,  
Shashi Garden Mayur Vihar  
Patparganj, Delhi 110091  
Mob-9136423998

Copy to:

1. PIO (Executive Engineer (M-IV)/Sh/S/Zone.
2. ASW to S.E.II /Sh/S/Zone for taking follow up action
3. Head clerk/ASO to S.E.II /Sh/S/Zone for taking follow up action.
4. Office copy to diary clerk for record.

No: -S.E.-II/ Shd. (S) Zone/2023/D-136

Dated:- 03/10/2023


**Hearing Notice**

This has reference to your appeal under the RTI Act, 2005 details of which are as under: -

Appeal No.	: - 234
Postal Order No.	: - 57F 496465
Concerned PIO	: - EE-M-IV/SSZ

In the above mentioned case, the date of hearing has been fixed for **12.10.23 at 03.00 PM** before the 1<sup>st</sup> Appellate Authority i.e. Superintending Engineer-II, Shahdara (South) Zone.

It is requested to please attend the above mentioned hearing before the 1<sup>st</sup> Appellate Authority in his office at First Floor, 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092.

  
(Amrish Kumar Singh)  
FAA-Cum S.E-II  
Shahdara South Zone

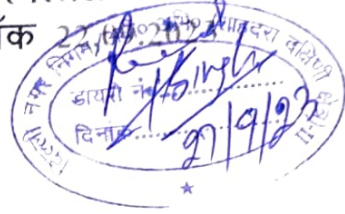
✓  
Sh. Sanjeev Jain  
B-94, Gali No. 10,  
Shahshi Garden, Patparganj,  
East Delhi-110091.  
Mb. No. 9136423998.

Copy to:-

1. PIO EE-(M)-IV /Shahdara South - directed to attend the above mentioned hearing along with the complete record of RTI.
2. ASW to SE-II/SSZ for taking follow up action.
3. ASO to SE-II/SSZ for taking follow up action.
4. Office copy.

MOST URGENT RTI MATTER

दिनांक 27/07/23



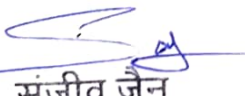
प्रथम अपील अधिकारी  
अधीक्षण अभियंता - 2,  
शाहदरा साऊथ जोन दिल्ली नगर निगम  
पटपड़गंज इंडस्ट्रियल एरिया दिल्ली 110092.

विषय :- सूचना के अधिकार अधिनियम 2005 के प्रथम अपील के अन्तर्गत जानकारी प्राप्त करने हेतु.

महोदय जी, मेरे द्वारा प्रमुख अभियंता जी 3, सिविक सेंटर हेडक्वार्टर में दिनांक 17.07.2023 डायरी नं 1191, एक RTI लगाई गई थी जो मेरी RTI प्रमुख अभियंता जी 3, ने शाहदरा साऊथ जोन के अधीक्षण अभियंता 2, दिनांक 18.07.2023 डायरी नंबर 1577 वह RTI आपके विभाग से संबंधित होने पर RTI अधिनियम 2005 के खण्ड 6 एवं उपखंड 3 के अन्तर्गत स्थानांतरित की गई थी वह RTI आपने M-4, को दिनांक 26.07.2023 डायरी नंबर 1730 को भेजी थी जिसमें मेरे द्वारा मांगे गए प्रश्न संख्या 1 से 9 तक का कोई भी उत्तर आज तक नहीं दिया गया है.

जो कि सूचना के अधिकार अधिनियम 2005, के नियमों का उल्लंघन है मेरा आपसे निवेदन है कि मुझे सूचना के अधिकार अधिनियम 2005, प्रथम अपील कर्ता आप है इसलिए मुझे जल्द से जल्द मेरे द्वारा मांगे गए सभी प्रश्नों का उत्तर दिया जाए में साथ में RTI copy लगा कर दे रहा हूँ.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब दिया जाए यह ना कहा जाए कि वेवसाईट पर देख ले मेरे पास कम्प्यूटर एवं इंटरनेट सुविधा नहीं है RTI Act 2005, के नियम के अन्तर्गत लिखकर दिया जाए.

  
संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन  
पटपड़गंज ईस्ट दिल्ली -110091.  
मो. 9136423998.

दिनांक - 15.07.2023

8th.F

प्रमुख अभियंता जी, - 3,  
दिल्ली नगर निगम सिविक सेंटर  
जवाहरलाल नेहरू मार्ग  
नई दिल्ली

SE F East



CE/SMSS

18/7/23

15.7.23/18.7.23

1730/8811

24/7/23

MIV

विषय :- सूचना के अधिकार अधिनियम 2005 के अन्तर्गत जानकारी प्राप्त करने हेतु

Q1. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उसके बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को दी थी या नहीं दी थी इस बारे में जानकारी दी जाए.

Q2. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस अधिकारी के नाम एवं पद के साथ जानकारी दी जाए .

Q3. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस आदेश की प्रति लिपि आवेदन कर्ता को दी जाए .

Q4. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को दी थी उस भूमि की कितनी लम्बाई एवं चौड़ाई और कुल कितना क्षेत्रफल था पूरी डिटेल के साथ जानकारी दी जाए .

Q5. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को किस कार्य के लिए दी गई थी प्रमुख अभियंता जी के विभाग द्वारा उस बारे में जानकारी दी जाए .

P.T.O

Q6. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को देने के एवज़ में कितने रुपये का भुगतान लोक निर्माण विभाग दिल्ली सरकार द्वारा किया गया था दिल्ली नगर निगम को इस बारे में जानकारी दी जाए .

Q7. दिल्ली नगर निगम सिविक सेंटर के अंदर बने प्रमुख अभियंता विभाग के प्रमुख अभियंता जी ने वर्ष 2012 में ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर बना नगर निगम का श्यामा प्रसाद मुखर्जी अस्पताल उस के बाहर दिल्ली नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग ने किस दिनांक को आवेदन दिया था एवं उस आवेदन की एक प्रति लिपि की कोपी के साथ जानकारी दी जाए.

Q8. प्रमुख अभियंता जी दिल्ली नगर निगम का वह कौन सा नियम है जिसमें अपनी किसी भी भूमि को दिल्ली सरकार के लोक निर्माण विभाग के द्वारा मांगने पर देने का नियम बना हुआ है उस बारे में डिटेल में तथ्यों के साथ जानकारी दी जाए .

Q9. प्रमुख अभियंता जी दिल्ली नगर निगम अपनी किसी भी भूमि को किसके आदेश पर ही दिल्ली सरकार को दे सकता है दिल्ली नगर निगम जिसके आदेश पर दे सकती है उनके नाम एवं पद के साथ जानकारी दी जाए.

सुचना के अधिकार अधिनियम 2005, के अन्तर्गत बतोर फीस 10/- रुपये Postel oder no-57f496465 अदा कर रहा है.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब दिया जाए यह ना कहा जाए कि वेबसाईट पर देख ले मेरे पास कम्प्यूटर एवं इंटरनेट सुविधा नहीं है RTI.Act.2005, के नियम के अन्तर्गत लिखकर दिया जाए.

संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन

पटपड़गंज ईस्ट दिल्ली -110091. मो. 9136423998.

अधपत्रा COUNTERFOIL	
इसे फटका प्रेषक अपने पास रख ले To be detached and kept by the Sender.	
पोस्टल आर्डर	
₹ 10	
POSTAL ORDER	
किसे अदा करना To whom payable	_____
किस डाकघर में At what Office	_____
क्या इसे क्रॉस किया है Whether crossed	_____
भेजने की तारीख Date sent	_____

## Annexure-10

Public Authority

Public Works Department (PWD) - Engineer  
in Chief

Registration Number PWDEC/R/2022/60238  
 Date of Filing 30/09/2022  
 Name Sanjeev Jain  
 Gender Male  
 Address B-94 GALI NO-10 SHASHI GARDEN , Mayur  
 Vihar patpar ganj  
 Pincode 110091  
 Country India  
 State Delhi  
 Status Details not provided  
 Pincode Details not provided  
 Phone Number +91-9136423998  
 Mobile Number +91-9136423998  
 Email-ID sanjeevjain[dot]b94[at]gmail[dot]com

Citizenship Indian

Is the Applicant Below  
 Poverty Line ? No

((Description of Information sought (upto 500 characters) )

Description of Information Sought

Q1. As per the records of Executive Engineer PWD Road East Division 212,  
 Ramesh Park Near Shakar pur Police Station Pusta Road East Delhi  
 110092, after 10th January 2012. East MCD Shahdara South Zone has taken  
 the part of road side land 20.5 feet wide and 84 feet long. Which is situated  
 outside the boundary wall of Dr. Shyama Prasad Mukherjee Chest Hospital,  
 Opposite Bapu public school, Patparganj village, on which date he was  
 handed over or transferred to PWD or not, should be given information.

Q2. As per the records of Executive Engineer PWD Road East Division 212, Ramesh Park Near Shakar pur Police Station, Pusta Road East Delhi 110092, after 10th January 2012. East MCD Shahdara South Zone has taken the road side land part 20.5 feet wide and 84 feet long. Which is located outside the boundary wall of Dr. Shyama Prasad Mukherjee Chest Hospital, Opposite Bapu public school, Patparganj village, on the date on which the handover or transfer took place to PWD, then its copy should be given.

Note. kindly provide all the reply along with my questions in it and with all the related documents with the authorized stamp of concerned department and signature of authorized person this information asked for are most urgent.

Concerned PIO

PIO, East Road Divn.

Supporting document

Supporting document not provided

## ACTION HISTORY OF RTI REQUEST No. PWDEC/R/2022/60238

Applicant Name

Sanjeev Jain

1. As per the records of Executive Engineer PWD Road East Division 212, Ramesh Park Near Shakar pur Police Station Pusta Road East Delhi 110092, after 10th January 2012. East MCD Shahdara South Zone has taken the part of road side land 20.5 feet wide and 84 feet long. Which is situated outside the boundary wall of Dr. Shyama Prasad Mukherjee Chest Hospital, Opposite Babu public school, Patparganj village, on which date he was handed over or transferred to PWD or not, should be given information.

Text of Application

2. As per the records of Executive Engineer PWD Road East Division 212, Ramesh Park Near Shakar pur Police Station, Pusta Road East Delhi 110092, after 10th January 2012. East MCD Shahdara South Zone has taken the road side land part 20.5 feet wide and 84 feet long. Which is located outside the boundary wall of Dr. Shyama Prasad Mukherjee Chest Hospital, Opposite Babu public school, Patparganj village, on the date on which the handover or transfer took place to PWD, then its copy should be given.

Note. kindly provide all the reply along with my questions in it and with all the related documents with the authorized stamp of concerned department and signature of authorized person this information asked for are most urgent

No such information is available in this Division. Hence information of this office may be treated as NIL.

Reply of Application

SN.	Action Taken	Date of Action	Action Taken By	Remarks
1	RTI REQUEST RECEIVED	30/09/2022	Nodal Officer	
2	REQUEST FORWARDED TO PIO	03/10/2022	Nodal Officer	Forwarded To : PIO, East Road Divn.
3	REQUEST TRANSFERRED TO OTHER PIO	03/10/2022	PIO CE East Zone HQ-(SPIO)	
4	REQUEST TRANSFERRED TO OTHER PIO	<u>15/10/2022</u>	PIO Circle East-(SPIO)	<i>Pls check the date 15.10.2022</i>
5	REQUEST TRANSFERRED TO OTHER PIO	31/10/2022	PIO, East Road Divn.-(SPIO)	
6	REQUEST DISPOSED OF	01/11/2022	PIO, East Road Divn.-(SPIO)	

Print

737

**FIRST APPEAL DETAILS**

<b>Registration No. :</b>	PWDEC/A/2022/60267	<b>Date of Receipt :</b>	01/11/2022
<b>Type of Receipt :</b>	Online Receipt	<b>Language of Request :</b>	English
<b>Name :</b>	Sanjeev Jain	<b>Gender :</b>	Male
<b>Address :</b>	B-94 GALI NO-10 SHASHI GARDEN, Mayur Vihar patpar ganj. Pin:110091		
<b>State :</b>	Delhi	<b>Country :</b>	India
<b>Phone No. :</b>	-9136423998	<b>Mobile No. :</b>	+91-9136423998
<b>Email :</b>	sanjeevjain.b94@gmail.com		
<b>Status(Rural/Urban) :</b>	Details not provided	<b>Education Status :</b>	Details not provided
<b>Is Requester Below Poverty Line ? :</b>	No	<b>Does It Concern Life or Liberty of a person :</b>	Details not provided.
<b>RTI Request Number :</b>	PWDEC/R/2022/60238	<b>RTI Request Date :</b>	01/11/2022
<b>CPIO's Order/Decision No. :</b>	Details not provided	<b>Date of Receipt of CPIO's Order/Decision :</b>	Details not provided
<b>Ground For Appeal :</b>	No Response Within the Time Limit	<b>Reason For Delay :</b>	Details not provided
<b>Prayer or Relief Sought :</b>	<p>My RTI Application dated 30.09.2022, RTI ID No. PWDEC/R/2022/60238 as no response till date from your side or either from the concerned department to which my application was transferred. so as per rti act 2005 first appeal kindly provide me the response in written on my application.</p> <p>If no correct reply is provided to me within the time then I will file an appeal against the responsible EDMC Shaedra South Zone officer to second appeal authority.</p> <p>Note: kindly provide all the reply along with my questions in it and with all the related documents with the authorized stamp of concerned department and signature of authorized person these information asked for are most urgent .</p>		

**ACTION HISTORY OF RTI FIRST APPEAL No.- PWDEC/A/2022/60267**

**Applicant Name** Sanjeev Jain  
**Reply of Appeal**

SN.	Action Taken	Date of Action	Action Taken By	Remarks
1	FIRST APPEAL RECEIVED APPEAL FORWARDED TO	01/11/2022		
2	CONCERNED FIRST APPELLATE AUTHORITY	02/11/2022	Nodal Officer	Online

**DOCUMENTS****REQUEST:**

RTI Request/ Reply Details

Page 120 of 141



य राजधानी क्षेत्र दिल्ली सरकार  
NATIONAL CAPITAL TERRITORY OF DELHI  
लोक निर्माण विभाग

## PUBLIC WORKS DEPARTMENT

Office of Executive Engineer

कार्यालय कार्यपालक अभियंता

Public Works Department Division East Road (M-212),

लोक निर्माण विभाग मडल-ईस्ट रोड (एम-212)

Under Akshardham Flyover, Opp. Metro Pillar No. 50, Noida Mor, Delhi-110091  
अक्षरधाम फ्लाईओवर के नीचे, मेट्रो पिलर नं 50 के विपरीत, नोएडा मोड़ दिल्ली-110091

☎ 011-22452056 &amp; ☎ 011-21210380 Email:- eepwddelhi212@gmail.com

No: 54(RTI)/PWD East(Road)/M-212/ 2208

Dated: 17/7/2023

सेवा में,

श्री संजीव जैन  
बी-94, गली नं. 10,  
शाशी गार्डन, पटपडगंज  
ईस्ट दिल्ली-110091

विषय:- श्री संजीव जैन, से सूचना अधिकार अधिनियम-2005 के खण्ड 19 उपखण्ड 1 के अंतर्गत प्राप्त ऑनलाइन प्रथम अपील आवेदन सं. PWDEC/A/2022/60150, PWDEC/A/2022/60155, PWDEC/A/2022/60022, PWDEC/A/2022/60268, & PWDEC/A/2022/60267 के संबंध में।

- संदर्भ:- 1. इस कार्यालय का डायरी संख्या 2320 दिनांक 05/07/2023  
2. परिमडल कार्यालय का पत्र सं 23(अपील)/लो.नि.वि./अनु.परि.(पूर्वी)/दि.स./913 दि 03/07/2023

महोदय,

उपरोक्त प्रथम अपील आवेदन के अन्तर्गत इस मडल कार्यालय को प्राप्त ऑनलाइन आर.टी.आई के संबंध में इस मडल द्वारा दी गई सूचना की निम्नप्रकार अपीलवार सूचना की फोटोप्रति सलग्न हैं-

S.No.	Appeal No.	Online RTI application	Reply copy attached
1.	PWDEC/A/2022/60150	PWDEC/R/2022/60135 Same RTI below- PWDEC/A/2022/60143/1	RTI transferred to EE, Electrical Division vide this office letter No 1610 dt. 08.07.2022 (copy attached)
2.	PWDEC/A/2022/60155	May be pertain to Electrical Division	-
3.	PWDEC/A/2022/60022	PWDEC/A/2021/60080	Reply through online on RTI Portal (online reply copy attached)
4.	PWDEC/A/2022/60268	PWDEC/A/2022/60238/1	Reply through online on RTI Portal from EE, Electrical Division (online reply copy attached)
5.	PWDEC/A/2022/60267	PWDEC/A/2022/60238	Reply through online on RTI Portal and transferred to EE, Electrical Division on dated 31.10.2022 (online reply copy attached).

सलग्न - उपरोक्तानुसार

*Allo*  
17/07/2023  
सहायक जनसूचना अधिकारी  
ईस्ट-0-(रोड)/एम-212  
अक्षरधाम फ्लाईओवर के नीचे, दिल्ली

प्रतिलिपि:-1. अधीक्षण अभियंता, लोक निर्माण विभाग, परिमडल ईस्ट (एम)/एम-22, दिल्ली सचिवालय, नई दिल्ली 110002 को उनके पत्र संख्या 913 दिनांक 03/07/2023 के संदर्भ में सूचनार्थ हेतु।

*Allo*  
17/07/2023  
सहायक जनसूचना अधिकारी

739



राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL  
TERRITORY OF DELHI  
लोक निर्माण विभाग  
PUBLIC WORKS DEPARTMENT  
कार्यालय अधीक्षण अभियंता(पूर्व)  
OFFICE OF THE SUPERINTENDING ENGINEER (EAST)  
पूर्व अनुसंधान परिमंडल  
EAST MAINTENANCE CIRCLE  
द्वितीय तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली 110002  
Phone : 011-23392194

E-Mail: [sepwddelhim22@gmail.com](mailto:sepwddelhim22@gmail.com)

सं0- 23(अपील)/ लो.नि.वि. / अनु. परि. (पूर्व)/ 1362

दिनांक 15/9/23

सेवा में,

✓ श्री संजीव जैन  
बी-94, गली नं.-10, शशी गार्डन,  
मयूर विहार, पटपड़गंज,  
ईस्ट दिल्ली-110091,  
मो. नं. - 9136423998

विषय:- सूचना का अधिकार अधिनियम-2005 के अंतर्गत श्री संजीव जैन से प्राप्त ऑनलाइन प्रथम अपील आवेदन संख्या PWDEC/R/2022/60238 दिनांक 30.09.2022 के संबंध में।

उपरोक्त विषय से संबंधित प्रथम अपील आवेदन इस कार्यालय में प्राप्त हुआ है। अतः आपसे अनुरोध है कि अपील से संबंधित सारे दस्तावेज के साथ दिनांक 21.09.2023 को समय 02:00 बजे अपराहन सुनवाई हेतु परिमंडल कार्यालय में उपस्थित रहें।

यह पत्र अधीक्षण अभियंता (पूर्व) महोदय की अनुमति से जारी किया जाता है।

15-9-23

सहायक जन सूचना अधिकारी  
सहायक अभियंता (यो0)

प्रतिलिपि:-

1. जन सूचना अधिकारी, कार्यालय मुख्य अभियंता (पूर्व)एम, लो.नि.वि., एम.एस.ओ. भवन, नई दिल्ली को उनके पत्र संख्या 43(2)/आरटीआई/पू.अनु.अं./223/3927-H दिनांक 14.08.2023 के संदर्भ में सूचनार्थी
2. जन सूचना अधिकारी, सड़क अनु. मण्डल(पूर्व) एम-212, लो.नि.वि., नई दिल्ली को निर्देश दिये जाते हैं कि उपरोक्त विषय के संबंध में प्रथम अपील (प्रति संलग्न) से संबंधित सभी दस्तावेज के साथ दिनांक 21.09.2023 को समय 02:00 बजे अपराहन सुनवाई हेतु परिमंडल कार्यालय में उपस्थित रहें।

सहायक जन सूचना अधिकारी



कार्यालय अधीक्षण अभियन्ता  
पूर्वी अनुरक्षण परिमंडल, लो.नि.वि.  
दिल्ली सचिवालय, दूसरा तल, सी-218, नई दिल्ली 110002  
दूरभाष: 011-23392194, फैक्स: 011-23392191  
E-mail: sepwddelhim22@gmail.com



सं. 23(अपील)/ लो.नि.वि./अनु.परि.(पूर्वी)/दि.स./ 1420

दिनांक 03/10/2023

सेवा में,

श्री संजीव जैन  
बी-94, गली नं.-10, शाशी गार्डन,  
मयूर विहार, पटपड़गंज,  
ईस्ट दिल्ली-110091,  
मो. नं. - 9136423998

विषय:- सूचना का अधिकार अधिनियम-2005 के खण्ड 19 उपखण्ड 1 के अंतर्गत श्री संजीव जैन से प्राप्त ऑनलाइन प्रथम अपील आवेदन संख्या PWDEC/R/2022/60238 दिनांक 30.09.2022 के संबंध में।

संदर्भ:- इस कार्यालय का पत्र संख्या 23(अपील)/ लो.नि.वि./अनु.परि.(पूर्व)/दि.स./1362 दिनांक 15.09.2023

महोदय,

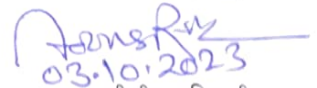
उपरोक्त विषय एवं सन्दर्भ में अपील की सुनवाई में निम्नलिखित चर्चा हुई:-

1. आपने सूचना का अधिकार अधिनियम 2005 के अंतर्गत आपने मूल आवेदन के द्वारा जन सूचना अधिकारी, सड़क अनु. मण्डल(पूर्व) से सूचना प्राप्त करने के लिए आवेदन किया था। जिसके पश्चात आपने अपने आवेदन दिनांक 30.09.2022 के द्वारा प्रथम अपील दायर की थी।
2. प्रथम अपील के सन्दर्भ में उपरोक्त संदर्भित पत्र द्वारा सुनवाई हेतु आपसे दिनांक 21.09.2023 को प्रथम अपीलीय अधिकारी के कक्ष में उपस्थित होने का निवेदन किया गया था, आप दिनांक 21.09.2023 को उपस्थित हुए।
3. प्रथम अपील की सुनवाई में आपके साथ हुए वार्तालाप में उक्त आर.टी.आई. के संदर्भ में जन सूचना अधिकारी, सड़क अनु. मण्डल(पूर्व) ने बताया कि आवेदक को अपने कार्यालय से संबंधित सूचनाएँ पूर्व में ही उपलब्ध करा दी थी जिसकी प्रतिलिपि आपको प्रथम अपीलीय अधिकारी के कक्ष में भी सुनवाई के समय उपलब्ध करा दी गई थी। प्राप्त सूचना से आपने संतुष्टि जाहीर की।
4. उपरोक्त तथ्यों को ध्यान में रखते हुये निम्न निर्णय लिया जात है:-

क) जन सूचना अधिकारी, सड़क अनु. मण्डल(पूर्व), लो.नि.वि. के द्वारा सूचनाएँ उपलब्ध करा दी गई है तथा आवेदक को सूचित किया जाता है कि अब इस परिमंडल कार्यालय द्वारा कोई कार्यवाही लंबित नहीं है। अतः आपकी प्रथम अपील निस्तारण की जाती है।

आवेदक इस सुनवाई के निर्णय से संतुष्ट न हो और यदि वांछित हो तो इस आदेश के प्राप्त होने के 90 दिन के अन्दर केन्द्रीय सूचना आयोग में द्वितीय अपील फाइल कर सकते हैं।

भवदीय

  
03.10.2023  
प्रथम अपीलीय अधिकारी  
अधीक्षण अभियन्ता (पूर्व) एम

प्रतिलिपि:-

1. जन सूचना अधिकारी, सड़क अनु. मण्डल(पूर्व), लो.नि.वि., नई दिल्ली को अपील की सुनवाई दिनांक 21.09.2023 समय 02.00 बजे अपराहन, परिमंडल कार्यालय में हुई चर्चा के संदर्भ में सूचनार्थ।

प्रथम अपीलीय अधिकारी

741

दिल्ली नगर निगम  
भूमि एवं सम्पदा विभाग  
सातवीं मंज़िल, सिविक सेंटर,  
मिन्टो रोड, नई दिल्ली-2

क्रमांक. पी.आई.ओ./भू एवं स./एम.सी.डी./2023/डी-1843

दिनांक 21/10/23

श्री संजीव जैन  
बी-94ए गली नंबर 10, शशी गार्डन  
पटपड़गंज ईस्ट दिल्ली-110091

## Annexure-11

विषय:- सूचना के अधिकार अधिनियम 2005 के अंतर्गत भूमि एवं सम्पदा विभाग में मांगी गई जानकारी के बारे में।

संदर्भ ADC/FAA/L&E/MCD/2023/D-1774 दिनांक 20.10.2023

- उत्तर नं. 8. भूमि को किसी को अन्य सरकारी उपक्रम को दिये जाने का विषय दिल्ली नगर निगम (Corporation/House) की स्वीकृति के उपरान्त किया जाता है।
- उत्तर नं. 9. भूमि को किसी को अन्य सरकारी उपक्रम को दिये जाने का विषय दिल्ली नगर निगम (Corporation/House) की स्वीकृति के उपरान्त किया जाता है।

*Dr. Prabhakar*  
जन सूचना अधिकारी (भू एवं स.)  
Municipal Corporation of Delhi  
7th Floor, Civic Centre  
New Delhi

सरकार के लोक निर्माण विभाग ने किस दिनांक को आवेदन दिया था एवं उस आवेदन की एक प्रति लिपि की कोपी के साथ जानकारी दी जाए.

Q8. आयुक्त महोदय जी दिल्ली नगर निगम का वह कौन सा नियम है जिसमें अपनी किसी भी भूमि को दिल्ली सरकार के लोक निर्माण विभाग के द्वारा मांगने पर देने का नियम बना हुआ है उस बारे में डिटेल में तथ्यों के साथ जानकारी दी जाए .

Q9. आयुक्त महोदय जी दिल्ली नगर निगम अपनी किसी भी भूमि को किसके आदेश पर ही दिल्ली सरकार को दे सकता है दिल्ली नगर निगम जिसके आदेश पर दे सकती है उनके नाम एवं पद के साथ जानकारी दी जाए.

सूचना के अधिकार अधिनियम 2005, के अन्तर्गत बतौर फीस 10/- रूपये 57F496461 अदा कर रहा है.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब दिया जाए यह ना कहा जाए कि वेवसाईट पर देख ले मेरे पास कम्प्यूटर एवं इंटरनेट सुविधा नहीं है RTI.Act.2005, के नियम के अन्तर्गत लिखकर दिया जाए.



संजीव जैन  
बी -94 गली नंबर 10, शशी गार्डन  
पटपड़गंज ईस्ट दिल्ली -110091.  
मो. 9136423998.

अधपत्रा COUNTERFOIL

इसे फाइल प्रेषक अपने पास रख ले।  
To be detached and kept by the Sender.

पोस्टल आर्डर  
₹.10  
POSTAL ORDER

किसके अर्थात् कना  
To whom payable \_\_\_\_\_

किस डाकघर में  
At what Office \_\_\_\_\_

क्या इसे क्रॉस किया है  
Whether crossed \_\_\_\_\_

भेजने की तारीख  
Date sent \_\_\_\_\_

57F 496461

Pay-3

MUNICIPAL CORPORATION OF DELHI  
LAND & ESTATE DEPARTMENT  
7<sup>th</sup> FLOOR, CIVIC CENTRE, MINTO ROAD  
NEW DELHI-110002

No. ADC/FAA/L&E/MCD/2023/D-1774

Date: 19.10.2023  
20.10.23

Sh. Sanjeev Jain,  
R/o – B-94, Gali No. 10  
Shashi Garden, Patparganj,  
Delhi - 110091

**Subject: RTI Appeal dated 29.09.2023 & 03.10.2023 with reference to RTI application ID No.131 & 132/PIO/L&E/MCD dated 25.07.2023.**

Name of Appellant :- Sh. Sanjeev Jain

Fact of the case:- Sh. Sanjeev Jain, hereinafter called as appellant, has filed a First Appeal dated 29.09.2023 & 03.10.2023, stating therein that information asked vide his RTI application ID No. 131 & 132/PIO/L&E/MCD dated 25.07.2023.

The Appellant Sh. Sanjeev Jain was heard in person on 19.10.2023. In his submission, he stated that the appellant is not satisfied with the reply of PIO as requested in RTI ID No. 131 & 132/PIO/L&E/MCD dated 25.07.2023.

**Order**

The Appellant and the PIO heard in person and available record on file perused by going through content of the RTI application. Information on queries No. 01 to 07 doesn't indicate specific requirement/query, hence, may not be provided. However, PIO is directed to provide the revised information of query No. 08 and 09 within 07 (Seven) days.

Hence, the Appeal dated 29.09.2023 & 03.10.2023 in respect of Appellant Sh. Sanjeev Jain stands disposed off.

In case, appellant is not satisfied with decision, 2<sup>nd</sup> Appeal may be preferred before the Central Information Commissioner at August Kranti Bhawan, Bhikaji Kama Place, New Delhi 110066 under Section 19 (3) of the Act.



Additional Dy. Commissioner (L&E)  
First Appellate Authority

**Copy to :-**

PIO/L&E, MCD 7<sup>th</sup> Floor, SPM Civic Centre, JLN Marg, New Delhi 110052 for needful action and compliance of above order.

**MUNICIPAL CORPORATION OF DELHI  
LAND & ESTATE DEPARTMENT  
7<sup>th</sup> FLOOR, CIVIC CENTRE, MINTO ROAD  
NEW DELHI-110002**

No. PIO/L&E/MCD/2023/D- 1247

Date: 23/08/2023

To,


Mr. Sanjeev Jain,  
B-94, Gali No. 10, Shashi Garden,  
Patparganj East, Delhi - 110091

**Subject: Reply of application ID NO. 131, 132, 137/PIO/L&E dated 25.07.2023 under RTI Act, 2005.**

The desired information does not pertain to Land & Estate Department.

As per Section 19(1) of RTI Act, 2005 you may file an appeal to the first Appellant Authority within 30 days of issues of this letter if you are unsatisfied with the reply, whose particulars are as given below:-

Name : Sh. Hemant Kumar Fauzdar  
Designation : Addl. Dy. Commissioner  
Address : Land & Estate Department, MCD, 7<sup>th</sup> Floor  
Civic Centre, Minto Road, New Delhi - 110002

  
Public Information Officer (PIO)  
Land & Estate Department, MCD

दिल्ली नगर निगम  
प्रशासनिक अधिकारी (मु0) का कार्यालय  
दूसरा तल, डॉ0 एस0पी0एम0 सिविक सेण्टर  
जवाहर लाल नेहरू मार्ग, नई दिल्ली-110002  
दूरभाष नं0-011-23225222

क0सं0 1839 / प्र0अ0(मु0) / दि0न0नि0 / 2023

दिनांक 20/7/2023

सेवा में

Pi0/L & E Dept/HQ/MCD

विषय :- सूचना का अधिकार अधिनियम, 2005

श्री/श्रीमती संजीव जी से आवेदन प्राप्त हुआ है/का आवेदन  
से हस्तान्तरित हो कर प्राप्त हुआ है।

1. अधोहस्ताक्षरी ने इस कार्यालय की डायरी संख्या 1840 दिनांक 20/7/23 को आर0टी0आई आवेदन/अपील की मूल/फोटो कापी प्राप्त की है। जिसके साथ रु. 10 नकद/आई0पी0ओ0/चैक संलग्न है।
2. यह आर0 टी0 आई0 आवेदक को अपेक्षित सूचना देने के लिए आपको अग्रप्रेषित की जाती है यदि यह आपके क्षेत्राधिकार के अन्तर्गत नहीं आती है तो इसे अगले जन सूचना अधिकारी को भेज दिया जाये जिससे सीधे ही यह विषय अधिक सम्बंधित है एवं इसके हस्तान्तरण की सूचना आवेदक को दी जाये।

संलग्न :-

1. उपरोक्तनुसार
2. G8 रसीद संख्या 42969 दिनांक 20/7/23
3. अतिरिक्त आई0पी0ओ0 संख्या .....दिनांक

प्रतिलिपि

श्री/श्रीमती संजीव जी  
बी-95 गली नं0 10 अश्ली गार्डन  
पटपड़ गंज इस्ट, दिल्ली-110091

प्रशासनिक अधिकारी (मु0)

## MOST URGENT RTI MATTER

दिनांक - 16.07.2023

आयुक्त महोदय जी,  
दिल्ली नगर निगम सिविक सेंटर  
जवाहरलाल नेहरू मार्ग  
नई दिल्ली



विषय : - सूचना के अधिकार अधिनियम 2005 के अन्तर्गत जानकारी प्राप्त करने हेतु,

Q1. ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर दिल्ली नगर निगम का श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल बना हुआ है उसके बाहर वर्तमान में दिल्ली नगर निगम की भूमि पर ढलावघर, सफाई कर्मचारियों का कार्यलय, एवं नगर निगम का पार्क बना हुआ है दिल्ली नगर निगम सिविक सेंटर के अंदर बने आयुक्त विभाग के आयुक्त महोदय जी ने वर्ष 2012 में उस अस्पताल के बाहर की कोई भी नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को दी थी या नहीं दी थी इस बारे में जानकारी दी जाए.

Q2. ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर दिल्ली नगर निगम का श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल बना हुआ है उसके बाहर वर्तमान में दिल्ली नगर निगम की भूमि पर ढलावघर, सफाई कर्मचारियों का कार्यलय, एवं नगर निगम का पार्क बना हुआ है दिल्ली नगर निगम सिविक सेंटर के अंदर बने आयुक्त विभाग आयुक्त महोदय जी ने वर्ष 2012 में उस अस्पताल के बाहर की कोई भी नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस अधिकारी के नाम एवं पद के साथ जानकारी दी जाए .

Q3. ईस्ट दिल्ली पटपड़गंज गाँव के चौक पर दिल्ली नगर निगम का श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल बना हुआ है उसके बाहर वर्तमान में दिल्ली नगर निगम की भूमि पर ढलावघर, सफाई कर्मचारियों का कार्यलय, एवं नगर निगम का पार्क बना हुआ है दिल्ली नगर निगम सिविक सेंटर के अंदर बने आयुक्त महोदय विभाग के आयुक्त महोदय जी ने वर्ष 2012 में उस अस्पताल के बाहर की कोई भी नगर निगम की भूमि को दिल्ली सरकार के लोक निर्माण विभाग को अगर दी थी तो वह भूमि किस अधिकारी के आदेश पर दी गई थी उस आदेश की प्रति लिपि आवेदन कर्ता को दी जाए .

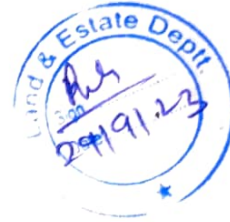
Page 1 to 3

जातिरहित उद आधुकरजी  
श्रीमं शंभु भेंपदा विभाग  
दिल्ली नगर निगम सिविलिंगर  
वंडे दिल्ली -

747

RTI दिनांक -

29/9/2023



विषयः - मुचताके आधिसार शिवालयम 2005 प्रथम अपिल में  
जावामी वारे हूँ

1. - दिल्ली नगर निगम श्रीमंभं भेंपदा विभाग जातिरहित  
उद आधुकरजी भेंडे पारा RTI - आधुकर मधेपदा जी मं  
लगई थी दिनांक 19/7/23 D.O. No-1377 जो निष्पत्ति  
तहत आपकी शोधालेन को गृहे है दिनांक 20/7/2023  
डापू नः 1840 इम RTI का सारे भी जवाब आपकी  
विभाग से मुझे डाउनलोड करी मिला है हयदा प्रका  
डापिल में अनुवाव करके मुझे जवाब दिया जाव  
मे माथ को RTI copy म्म शोधालेन को पी में गत  
कर दे रहा हूँ

*[Handwritten signature]*  
मंभु शंभु



MOST URGENT RTI MATTER

दिनांक - 05.10.2023

P.I.O

निगम सचिव जी,  
दिल्ली नगर निगम सिविक सेंटर  
जवाहरलाल नेहरू मार्ग नई दिल्ली

## Annexure-12

विषय :- सूचना के अधिकार अधिनियम 2005 के अन्तर्गत जानकारी प्राप्त करने हेतु,

1. निगम सचिव जी, सिविक सेंटर A-Block के अंदर बने दिल्ली नगर निगम हाऊस में 1 जनवरी वर्ष 2012 से लेकर 31 मई वर्ष 2012 में किस किस दिनांक को हाऊस लगा था उस बारे प्रत्येक दिनांक के साथ जानकारी दी जाए .

2. निगम सचिव जी, ईस्ट दिल्ली पटपड़गंज गाँव में बने नगर निगम श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल के साथ वाली दिल्ली नगर निगम की भूमि 21.6 फुट चौड़ाई × 84.9 फुट लम्बाई का भूमि का भाग दिल्ली सरकार के लोकनिर्माण विभाग को देने के लिए कोई भी प्रस्ताव पारित हुआ था या प्रस्ताव नहीं पारित हुआ था सिविक सेंटर A-Block के अंदर बने दिल्ली नगर निगम हाऊस में दिनांक 1 जनवरी वर्ष 2012 से लेकर 31 मई वर्ष 2012 तक अगर भूमि देने का प्रस्ताव पारित हुआ था तो उसकी दिनांक के साथ पारित प्रस्ताव की कोपी के साथ जानकारी दी जाए .

सूचना के अधिकार अधिनियम 2005, के अन्तर्गत बतौर फीस 10/- रूपये Postel order No- 0A-373668, 1B-465163, 2D-348J84, अदा कर रहा है.

नोट :- मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर दिया जाए यह ना कहा जाए कि वेवसाईट पर देख ले मेरे पास कम सुविधा नहीं है RTI.Act.2005, के नियम के अन्तर्गत लिखकर दिया

संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन  
पटपड़गंज ईस्ट दिल्ली -110091.  
(मो. 9136423998.)

अध्यापक COUNTERFOIL  
इसे फाड़कर प्रेषक अपने पास रख ले।  
To be detached and kept by the Sender.

पोस्टल आर्डर  
रुपया 1.00 Re.

POSTAL ORDER TERFOIL

कितने अदा करना  
To whom payable .....

किस डाकघर में  
At what Office .....

क्या इसे क्रास किया है  
Whether crossed .....

भेजने की तारीख  
Date sent .....

ले पास रख ले।  
and kept under.

गार्डर  
10 Rs.  
ORDER

0A 373668

Date sent .....

1B 465163

Date sent .....

2D 348J84

दिल्ली नगर निगम  
निगम सचिव कार्यालय  
चतुर्थ तल, 'ए' ब्लॉक  
डॉ० श्यामा प्रसाद मुखर्जी सिविक सैन्टर  
जवाहर लाल नेहरू मार्ग, नई दिल्ली

क्रमांक : डी-628/एम.एस./2023

दिनांक : 26/10/23

श्री संजीव जैन,  
बी-94, गली नंबर 10, शशी गार्डन,  
पटपड़गंज ईस्ट,  
दिल्ली-110091.  
(मोबाईल-9136423998)

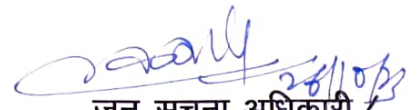
विषय : सूचना का अधिकार अधिनियम 2005 के अन्तर्गत श्री संजीव जैन का आवेदन। आई.डी.  
संख्या 513/एम.एस./2023 दिनांक 06.10.2023 ।

महोदय,

आपके द्वारा सूचना के अधिकार अधिनियम 2005 के अन्तर्गत भेजा गया आवेदन निगम सचिव कार्यालय में डायरी संख्या आर.जी. 2643 के तहत दिनांक 05.10.2023 को प्राप्त हुआ है। आपके द्वारा मांगी गई सूचना निम्न प्रकार है:-

1. रिकार्ड के अनुसार 1 जनवरी, 2012 से लेकर 31 मई 2012 तक निम्न तिथियों में निगम हाऊस की बैठकें हुई हैं:- 11.1.2012, 23.1.2012, 08.2.2012, 27.2.2012 एवं 09.3.2012 ।
2. निगम सचिव कार्यालय की कार्य प्रणाली के अनुसार निगम सचिव कार्यालय से किसी भी प्रस्ताव की जानकारी हेतु समिति का सही नाम तथा सही प्रस्ताव संख्या व सही तिथि की जानकारी देना अनिवार्य है ताकि सही जानकारी उपलब्ध करवाई जा सके। क्योंकि निगम सचिव कार्यालय का रिकार्ड बहुतायात में है।

यदि आप उक्त सूचना से संतुष्ट नहीं हैं तो आप प्रथम अपीलीय अधिकारी निगम सचिव, दिल्ली नगर निगम, चतुर्थ तल, ए-ब्लॉक, डॉ० एस. पी. मुखर्जी सिविक सैन्टर, नई दिल्ली-110002 के यहाँ सूचना प्राप्ति के 30 दिन के अन्दर अपील कर सकते हैं।

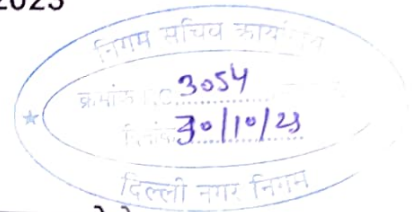


जन सूचना अधिकारी /  
सहायक निगम सचिव  
निगम सचिव कार्यालय  
दूरभाष : 23228404

750

P.I.O,  
निगम सचिव जी  
दिल्ली नगर निगम ए- ब्लॉक 4 मंजिल  
सिविक सेंटर जवाहरलाल नेहरू मार्ग  
नई दिल्ली

MOST URGENT RTI MATTER  
दिनांक - 27.10.2023



विषय : - सुचना के अधिकार अधिनियम 2005 के अन्तर्गत जानकारी प्राप्त करने हेतु.

1. निगम सचिव जी पटपड़गंज गाँव में बने नगर निगम श्यामा प्रसाद मुखर्जी चैस्ट अस्पताल के साथ वाली दिल्ली नगर निगम की भूमि 21.6 फुट चौड़ाई × 84.9 फुट लम्बाई का भूमि का भाग दिल्ली सरकार के लोकनिर्माण विभाग को देने के लिए दिल्ली नगर निगम विभाग द्वारा निगमायुक्त के माध्यम से प्रस्ताव निगम की बैठक दिनांक 11.01.2012, दिनांक 23.01.2012, दिनांक 08.02.2012, दिनांक 27.02.2012, दिनांक 09.03.2012, को निगम की बैठक की मिनिट्स की सभी दिनांक की प्रतिलिपि की कोपी आवेदनकर्ता को उपलब्ध कर दी जाए.

सुचना के अधिकार अधिनियम 2005, के अन्तर्गत बतोर फीस 10/- रुपये Sleep No- अदा 43436 कर रहा है.

नोट :-

मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जा ए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब दिया जाए यह ना कहा जाए कि वे वसाईट पर देख ले मेरे पास कम्प्यूटर एवं इंटरनेट सुविधा नहीं है RTI Act 2005, के नियम के अन्तर्गत लिखकर दिया जाए.

संजीव जैन

बी -94 गली नंबर 10, शशी गार्डन  
पटपड़गंज ईस्ट दिल्ली -110091.  
मो. 9136423998.

दिल्ली नगर निगम  
निगम सचिव कार्यालय  
चतुर्थ तल, 'ए' ब्लॉक  
डॉ० श्यामा प्रसाद मुखर्जी सिविक सैन्टर  
जवाहर लाल नेहरू मार्ग, नई दिल्ली

क्रमांक : डी-672/एम.एस./2023

दिनांक : 7/11/23

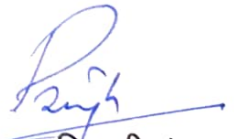
श्री संजीव जैन,  
बी-94, गली नंबर 10, शशी गार्डन,  
पटपड़गंज ईस्ट,  
दिल्ली-110091.  
(मोबाईल-9136423998)

विषय : सूचना का अधिकार अधिनियम 2005 के अन्तर्गत श्री संजीव जैन का आवेदन। आई.डी.  
संख्या 512/एम.एस./2023 दिनांक 04.10.2023 ।

महोदय,



आपके द्वारा सूचना के अधिकार अधिनियम 2005 के अन्तर्गत भेजा गया आवेदन निगम सचिव कार्यालय में डायरी संख्या आर.जी. 3054 के तहत दिनांक 30.10.2023 को प्राप्त हुआ है। आपके द्वारा मांगी गई सूचना 385 पृष्ठों में है। यदि आप इसकी प्रति प्राप्त करना चाहते हैं तो निगम सचिव कार्यालय से सूचना के अधिकार अधिनियम 2005 के अंतर्गत रु0 2/- प्रति पृष्ठ के हिसाब से कुल 385 पृष्ठ के लिए रु0 770/- निगम कोष में जमा करवा कर प्राप्त कर सकते हैं।

यदि आप उक्त सूचना से संतुष्ट नहीं हैं तो आप प्रथम अपीलीय अधिकारी निगम सचिव, दिल्ली नगर निगम, चतुर्थ तल, ए-ब्लॉक, डॉ० एस. पी. मुखर्जी सिविक सैन्टर, नई दिल्ली-110002 के यहाँ सूचना प्राप्ति के 30 दिन के अन्दर अपील कर सकते हैं।

  
जन सूचना अधिकारी / 07/11/23  
सहायक निगम सचिव  
निगम सचिव कार्यालय  
दूरभाष : 23228404

Asstt. Municipal Secretary  
Municipal Corporation of Delhi

E.C.

 <b>दिल्ली नगर निगम</b> <b>MUNICIPAL CORPORATION OF DELHI</b>		 <b>Form CI-1</b> Visit us at : <a href="http://www.mcdonline.gov.in">www.mcdonline.gov.in</a>	
नाम/Name	पता/Address	रसीद/RECEIPT No. : EF	07.11.2023
सम्पर्क/Contact No.	उद्देश्य/Purpose	दिनांक/Date	विभाग/Department
लेखाशीर्ष/Head of A/c	विवरण/Particulars	क्षेत्र/Zone	43437
Below mentioned amount received, will be credited to the concerned accounts.			
V-25 131	Information sought by the applicant vide 19 No. 534 of 30.10.2023 Total page 385 No. @ Rs. 2/- each Total 770/-	राशि/Amount	770/-
राशि (शब्दों में)/Amount (in words)	बैंक/Bank :	राखा/Branch :	कुल/Total : 770/-
नकद/चैक/डी.डी. नं./Cash/Cheque/DD No.	Seven hundred seventy only Signature of Person Issuing Receipt with Name & Designation		

चैक भुगतान स्वीकृत होने की स्थिति में।  
 Cheque subject to realisation/authorisation.  
 M.P.—Job 121—1000 books 100 x 3—29-09-2022

## Public Authority Details

\* Public Authority

Lt. Governors Secretariat

## Personal Details of RTI Applicant

## Annexure-13

**Registration Number** LGOVS/R/2023/60028  
**Date of Filing** 21/01/2023  
**\* Name** Sanjeev Jain  
**Gender** Male  
**\* Address** B-94 GALI NO-10 SHASHI GARDEN , Mayur  
 Vihar patpar ganj  
**Pincode** 110091  
**Country** India  
**State** Delhi  
**Status** Urban  
**Pincode** Details not provided  
**Phone Number** +91-9136423998  
**Mobile Number** +91-9136423998  
**Email-ID** sanjeevjain[dot]b94[at]gmail[dot]com

## Request Details

**Citizenship** Indian

**\* Is the Applicant Below** No

**Poverty Line ?**

((Description of Information sought (upto 500 characters) )

**Description of Information Sought**

**Q 1. Has any meeting been held of Honble L.G delhi on 24.02.2021 to review the status of tasks on 77 corridors category A B and C in matter of I.A.No. 34/1999 in CWP No. 13029/1985 M.C. Mehta vs. UOI & ors. Kindly answer my question in yes or no.**

**Q 2. If any meeting was held of Honble L.G delhi on 24.02.2021 to review the status of tasks on 77 corridors then kindly provide the copy of minutes of such said meeting.**

Note . kindly provide all the reply along with my questions in it and with all the related documents with the authorized stamp of concerned department and signature of authorized person these information asked for are most urgent .

**\* Concerned PIO** Nodal Officer

**Supporting document** Supporting document not provided

**LT. GOVERNOR'S SECRETARIAT**  
**RAJ NIWAS: DELHI - 110054**

No.1589/RTI/22-23/RN/ID-46931/ 600  
(LGOVS/R/2023/60028)

Dated 07-02-23

To

✓ Sh. Sanjeev Jain  
B-94, Gali No.-10, Shashi Garden,  
Mayur Vihar, Patpar Ganj,  
Delhi-110091

**Subject: Supply of information in r/o RTI application under RTI Act 2005 of Sh. Sanjeev Jain (ID No. 46931) received through E-RTI portal, GNCTD, (Reg. No. LGOVS/R/2023/60028) for information regarding 77 Corridors in the matter of MC mehta vs UOI & Ors.**

Sir,

Please refer to your application filed under RTI Act 2005 through E-RTI, Portal, GNCTD on 21/01/2023. In this regard, the information available in this office is as under:-

1 to 2. No such information as sought by the applicant is available in this Secretariat as this Secretariat is not the custodian of record/information. The requisite information may be available with Delhi Police. Any further information pertains to Delh Police and the same may be obtained from them.

Further, your RTI application is also being transferred u/s 6(3) of RTI Act-2005 to the PIO, Delhi Police providing information held by them in the matter. **It is also intimated that if you do not receive appropriate information from above mentioned Department or the reply received from them is not satisfactory, you may file your 1st appeal before the First Appellate Authority of the above the above said department i.e Delhi Police.**

As per section 19 of the RTI Act-2005, you may file your 1st appeal before the First Appellate Authority i.e, , **Sh. Anoop Thakur**, Pvt. Secy. to Lt. Governor, Raj Niwas, Delhi, within 30 days of issue of this letter, if not satisfied with the reply of this office.

(J.P. Kothari)  
Dy. Secretary cum PIO  
Lt. Governor Secretariat  
PH. 011-23925341

Copy to:

**PIO, Delhi Police (PHQ), Tower-II, Jai Singh Road, New Delhi-110001.** The RTI application of **Sh. Sanjeev Jain** is hereby transferred u/s 6(3) of RTI Act-2005 with the request to provide the requisite information to the applicant within time limit. In case, the information is not related to your Department, the same may please be further transferred to the Department concerned under intimation to the applicant. The applicant has deposited the requisite fee.

Encl: As above

(J.P. Kothari)  
Dy. Secretary cum PIO  
Lt. Governor Secretariat

DEPOL/R/P/23/02072.TIMED/UNDER RTI ACT-2005.**OFFICE OF DEPUTY COMMISSIONER OF POLICE-HQ-II-CUM-PUBLIC INFORMATION OFFICER, DELHI POLICE HEADQUARTERS, ROOM NO. 803, 8<sup>TH</sup> FLOOR, TOWER-01 JAI SINGH ROAD, NEW DELHI-110001.**No. XXIV/29/Spl/**ID-645/2023/**

8066

/RTI Cell/Desk-II/PHQ dated

2/3/23

To

Shri Sanjeev Jain,  
R/o.B-94, Gali No.10, Shashi Garden,  
Mayur Vihar, Patpargang, Delhi-110091.

Subject:- **Seeking information, under Right to Information Act-2005.**

With reference to your RTI application dated 21.01.2023 [received on 09.02.2023] through Shri J.P.Kothari, Deputy Secretary/PIO, Lt. Governor Secretariat, Raj Niwas, Delhi-110054, vide No.1589/RTI/22-23/RN(ID-46931)/601, dated 07.02.2023 on the subject cited above. I am to provide the requisite reply pertaining to PIO/PHQ, as under:-

Point No.	Reply.
1 & 2.	As per record, the requisite information is not available in this Hdqrs.

PUBLIC INFORMATION OFFICER-CUM  
DY. COMMISSIONER OF POLICE(HDQRS-II),  
DELHI POLICE HDQRS., DELHI  
Ph # 23746100 Extn. 69934  
E-mail ID [dcp.hdqtr2@delhipolice.gov.in](mailto:dcp.hdqtr2@delhipolice.gov.in)

The first appellate authority under section 19 of RTI Act-2005 is Sh. Rajesh Kumar, Jt/CP/ Hdqrs., Office location. 11<sup>th</sup> Floor, Tower 1, Police Hdqrs Jai Singh Road, New Delhi-01, Ph # 011-23473556. The appeal could be filed within thirty days of receipt of the reply, if not satisfied with the above reply

No. XXIV/29/Spl/**ID-645/2023/**

/RTI Cell/PHQ dated

Copy forwarded to Shri J.P.Kothari, Deputy Secretary/PIO, Lt. Governor Secretariat, Raj Niwas, Delhi-110054, w.r.t his office No.1589/RTI/22-23/RN(ID-46931)/601, dated 07.02.2023 for favour of information.

PUBLIC INFORMATION OFFICER-CUM  
DY. COMMISSIONER OF POLICE(HDQRS-II),  
DELHI POLICE HDQRS., DELHI  
Ph # 23746100 Extn. 69934  
E-mail ID [dcp.hdqtr2@delhipolice.gov.in](mailto:dcp.hdqtr2@delhipolice.gov.in)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,  
ऊर्जा विभाग, 8वाँ तल,  
बी विंग, दिल्ली सचिवालय, नई दिल्ली-110002

संख्या:एफ.11(27)/2022-23/4<sup>th</sup>-Qtr/ PIO-2672/ऊर्जा/ 479

दिनांक: 13-3-2023

**Sh. Sanjeev Jain,**  
**B- 94, Gali No. 10,**  
**Shashi Garden,**  
**Mayur Vihar Patparganj,**  
**Delhi- 110091.**

## Annexure-14

विषय:- सूचना के अधिकार अधिनियम 2005 के अंतर्गत आवेदन ।

महोदय,

इस विभाग मे आपका आरटीआई आवेदन सूचना के अधिकार अधिनियम के अंतर्गत, जन सूचना अधिकारी, Chief Secretary Office, के पत्र संख्या No.F.3/18/PIOCS/2022-23/I.D. No.-12761/RTI/666-667 दिनांक 06.03.2023 को प्राप्त हुआ। आपके द्वारा मांगी गई जानकारी नीचे दी गई है:

प्रश्न	उत्तर
माननीय उप राज्यपाल महोदय श्री अनिल बैजल जी ने दिनांक 24.02.2021 को उप राज्यपाल भवन में हुई बैठक में ईस्ट दिल्ली के पटपड़गंज वार्ड नंबर 212 E न्यू वार्ड न 197 में श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल के बहार एक नगर निगम का पार्क बना हुवा है जिसकी बाउंड्री वाल 3 फुट ऊंची बनी हुई है उस पार्क के पूरे छेत्रफल में 11000 हेवी वोल्टेज के 3 बड़े बिजली के ट्रांसफार्मर लगाकर सब स्टेशन बनाने की अनुमति बिजली कम्पनी BSES यमुना पॉवर लिमिटेड को मननीय उप राज्यपाल जी ने दी थी या नही ।	आपके द्वारा मांगी गई जानकारी इस विभाग में उपलब्ध नहीं है इस सम्बन्ध में ऊर्जा विभाग से मांगी गई जानकारी को शून्य माना जाय।

सूचना अधिकार अधिनियम, 2005 के धारा 19 के अनुसार, यदि आप प्रदान की गई जानकारी से संतुष्ट नहीं हैं, तो आप इस आदेश के 30 दिनों के भीतर प्रथम अपीलीय प्राधिकारी को अपील कर सकते हैं, जिनका विवरण नीचे दिया गया है:-

प्रथम अपीलीय प्राधिकारी

ऊर्जा विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,  
8वाँ तल, बी-विंग, दिल्ली सचिवालय,  
नई दिल्ली-110002



(संजय कुमार)

जन सूचना अधिकारी  
Ph. No. 23392789



**757**  
GOVERNMENT OF N.C.T. OF DELHI  
OFFICE OF THE CHIEF SECRETARY  
DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

RTI MATTER/TIME BOUND

2  
07

No. F.3/18/PIOCS/2022-23/I.D. No.-12761/RTI/666-667 Dated:- 06 /03/2023

To

The Dy. Secretary (Power)/PIO,  
Power Department,  
B-803, Delhi Secretariat,  
I.P. Estate, New Delhi.

Sub: Transfer of Application dated 04-03-2023 under Sub-section 6(3) of Section of RTI Act, 2005, received from Shri Sanjeev Jain.

Sir,

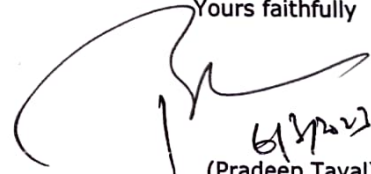
The undersigned has received the online application (registration no. CSCTO/R/2023/60113) on 04-03-2023 under Right to Information Act, 2005. The applicant has submitted online RTI fee of Rs. 10/-.

The information desired by the applicant is not available in the Chief Secretary Office. It seems that the same is available with you. Accordingly the application is transferred to you under Sub-Section (3) of Section 6 of Right to Information Act, 2005, for further necessary action.

In case it does not fall under your jurisdiction, it may please be further transferred to the Public authority to which the subject matter is more closely connected, directly, under intimation to the applicant.

Encl: RTI Application.

Yours faithfully

  
(Pradeep Tayal)  
P.I.O. of C.S. Office

✓ Copy forwarded for information to Shri Sanjeev Jain. B-94, Gali No.10, Shashi Garden, Mayur Vihar Parparganj, Delhi-110091. (If you are not satisfied with above transferred, you may file appeal before the First Appellate Authority, Office of the Chief Secretary, Room No. A-502, Delhi Secretariat, New Delhi. **As the application have been transferred to above mentioned department(s), if you are not satisfied with reply provided by the aforesaid department(s) you should file first appeal to the Appellate Authority of the department(s) concerned and not to the First Appellate Authority of the Chief Secretary Office because the First Appellate Authority of the C.S. Office does not have jurisdiction over the aforesaid department(s).**

## Public Authority Details :-

\* Public Authority

Chief Secretary Office

## Personal Details of RTI Applicant:-

**Registration Number** CSCTO/R/2023/60113  
**Date of Filing** 04/03/2023  
**\* Name** Sanjeev Jain  
**Gender** Male  
**\* Address** B-94 GALI NO-10 SHASHI GARDEN , Mayur  
 Vihar patpar ganj  
**Pincode** 110091  
**Country** India  
**State** Delhi  
**Status** Details not provided  
**Pincode** Details not provided  
**Phone Number** +91-9136423998  
**Mobile Number** +91-9136423998  
**Email-ID** sanjeevjain[dot]b94[at]gmail[dot]com

## Request Details :-

**Citizenship** Indian

**\* Is the Applicant Below Poverty Line ?** No

((Description of Information sought (upto 500 characters) )

**Description of Information Sought**

1. माननीय उप राज्यपाल महोदय श्री अनिल बैजल जी ने दिनांक 24.02.2021 को उप राज्यपाल भवन में हुई किसी बैठक में ईस्ट दिल्ली के पटपड़गंज वार्ड नंबर 212 E न्यू वार्ड नं 197 में श्यामा प्रसाद मुखर्जी चेस्ट अस्पताल के बाहर एक नगर निगम का पार्क बना हुआ है जिसकी बाउंड्री वाल 3 फुट ऊँची बनी हुई है उस पार्क के पूरे क्षेत्रफल में 11000 हेवी वोल्टेज के 3 बड़े बिजली के ट्रांसफ़ॉर्मर लगाकर सब स्टेशन बनाने की अनुमति बिजली कंपनी बी. एस. ई. एस. यमुना पावर लि. को माननीय उप राज्यपाल महोदय जी ने दी थी या नहीं दी थी उस बारे में हां या नहीं में लिखकर पूरी जानकारी दी जाए.

नोट. मेरे द्वारा मांगे गए सभी प्रश्न का उत्तर हिन्दी या अंग्रेजी में प्रश्न के साथ उत्तर लिखकर दिया जाए और विभागीय अधिकारी के साईन एवं मोहर के साथ जवाब लिखकर दिया जाए.

\* Concerned PIO

Nodal Officer

759



SANJEEV JAIN &lt;sanjeevjain.b94@gmail.com&gt;

---

**Service of Reply by the Petitioner to the 'Status Reports/Reply' as filed by the Respondent No. 1 i.e., Municipal Corporation of Delhi, in the O.A. No. 559/2022 named as Sanjeev Jain Vs. Municipal Corporation of Delhi & Ors.**

---

**SANJEEV JAIN** <sanjeevjain.b94@gmail.com>

Mon, Nov 20, 2023 at 11:29 PM

To: Commissioner MCD <commissioner@mcd.nic.in>, commissioner-sdmc@mcd.gov.in

Bcc: gargi jain <mariejain16@gmail.com>

**Commissioner,  
Municipal Corporation of Delhi,  
Dr. S.P. Mukherjee Civic Center,  
JLN Marg, New Delhi-110002. & Ors.**

**Sir,**

This is in reference to the captioned matter, please find attached the **Reply on behalf of the Petitioner to the 'Status Reports/Reply'** dated 17th September, 2022 & 02nd December, 2022 as **filed by the Respondent No. 1** i.e., Municipal Corporation of Delhi.

Kindly acknowledge the receipt of the same.

---

**Thanking You,  
Sanjeev Jain,  
9136423998**

---

 **Reply by the Petitioner\_MCD.pdf**  
24793K